

**BEFORE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA.**

(Under Section 14,15 read with Section 18 of the National Green
Tribunal Act, 2010)

O. A. NO. 112 OF 2026/EZ

BIKRAM MARANDI

...APPLICANT

VERSUS

STATE OF ODISHA & OTHERS ...RESPONDENTS

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15/04/2026

Place- Cuttack
Date- 10.04.2026

PRATIK DASH
MUKESH KUMAR PALAI



ADVOCATE

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SYNOPSIS

The present Application is being filed challenging the illegal and unregulated sand mining activities being carried out by the private respondent, M/s Orissa Chrome Export & Mining Company Limited, through its Power of Attorney Holder/Authorized Representative, Sri Manas Ranjan Mohapatra, who is the lessee of Shikharpur River Sand Bed, situated under Jaleswar Tahasil, District Balasore, Odisha. The said mining operation is continuing without obtaining mandatory Cluster Environmental Clearance, despite the fact that the sand source has been identified as part of a cluster in the approved District Survey Report dated 25.03.2025.

The Environmental Clearance initially granted on 04.09.2021, and subsequently transferred and amended, has lost its legal validity, particularly in view of the quashing of the earlier District Survey Report and the absence of a lawful cluster appraisal. Despite this, mining operations are being carried out in blatant violation of Environmental Clearance conditions, statutory guidelines, and binding judicial directions.

The manner in which mining is being conducted is wholly illegal and environmentally destructive, involving mechanical mining using heavy machinery, in-stream extraction, mining during monsoon period, excavation beyond permissible limits, and extraction from riverbanks and safety zones. Further, there is illegal transportation through forest land and village roads, large-scale tree cutting, damage to public infrastructure, and absence of monitoring mechanisms such as GPS tracking, CCTV surveillance, and transport permit systems.

There has been a complete failure of regulatory authorities, including SEIAA, Pollution Control

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Board, Mining Department, and District Administration, to monitor compliance or take action against the violations. Mandatory requirements such as replenishment studies, environmental audits, and post-clearance monitoring have not been complied with.

The ongoing illegal mining has caused serious environmental degradation, including damage to river ecology, agricultural lands, biodiversity, and public safety, thereby violating the right to a clean and healthy environment.

In these circumstances, the Applicants are constrained to approach this Hon'ble Tribunal seeking urgent intervention to restrain illegal mining activities, ensure compliance with environmental laws, and protect the fragile river ecosystem.

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LIST OF DATES

15.01.2016 Ministry of Environment, Forest and Climate Change in consultation with State Governments has prepared Guidelines on **Sustainable Sand Mining** detailing the provisions on environmental clearance for cluster, District Survey Report and proper monitoring of sand mining using information technology

enabled services to track the mined out material from source to destination This amended notification was notified by Central Government in Gazette of India under Section 3 of EP Act 1986 and Sub-rule 3, Rule 5 of EP Rules 1986 as per the power conferred with.

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30.12.2020

Joint field verification conducted by the Assistant Executive Engineer, Jaleswar Irrigation Sub-Division along with Revenue Officials regarding sand sairat sources under Jaleswar Tahasil.

04.01.2021

The Assistant Executive Engineer, Jaleswar issued a feasibility report to the Tahasildar, Jaleswar stating that at Shikharpur sand

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source only **AC.2.00** out of **Ac. 12.00** was extractable, with the remaining area **submerged.**

01.03.2021 Mining Plan approved by Mining officer Baripada for Shikharpur River Sand Bed Over an area of 12.00 Acres or 4.856 Hectares in Village Shikharpur under Jaleswar Tahasil of Balasore District of Odisha and mining method is manual and also extraction of 12000 cubic meter/annum of sand.

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04.09.2021 Environmental Clearance granted in favor of Tahasildar Jaleswar for Shikharpur River Sand Bed Over an area of 12.00 Acres or 4.856 Hectares in Village

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Shikharpur under Jaleswar
Tahasil of Balasore District
of Odisha.

26.04.2023 Approval of District Survey
Report (DSR) of Balasore
District by SEIAA Odisha.

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09.04.2024 Environmental clearance
transferred in favor of private
respondent for Shikharpur
River Sand Bed Over an area
of 12.00 Acres or 4.856
Hectares in Village
Shikharpur under Jaleswar
Tahasil of Balasore District
of Odisha.

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12.06.2024 A Lease Agreement was
executed for Shikharpur
River Sand Bed Over an area
of 12.00 Acres or 4.856
Hectares in Village
Shikharpur under Jaleswar

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Tahasil of Balasore District
of Odisha between the
Mining Officer, Balasore
(Lessor) and M/s Orissa
Chrome Export & Mining
Company Ltd., through its
Power of Attorney
Holder/Authorized
Representative, Sri Manas
Ranjan Mohapatra (Lessee),
for a period of five years from
12.06.2024 to 11.06.2029.

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19.06.2024

Consent to establish granted
by state pollution control
board for Shikharpur River
Sand Bed Over an area of
12.00 Acres or 4.856
Hectares in Village
Shikharpur under Jaleswar
Tahasil of Balasore District
of Odisha.

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19.06.2024 Consent To Operate granted by state pollution control board for extraction of 12000 cubic meter/annum of sand from Shikharpur River Sand Bed Over an area of 12.00 Acres or 4.856 Hectares in Village Shikharpur under Jaleswar Tahasil of Balasore District of Odisha and the same is valid up to 11.06.2025.

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16.07.2024 Hon'ble NGT (EZ) in Appeal No. 18 of 2023 NGT Eastern Zone quashes Balasore District Sand Mining DSR, holding no mining permissible without replenishment study.

25.03.2025 Fresh DSR approved by SEIAA, Odisha identifying

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the Shikharpur Sand source forms part of a **cluster** along with Rajnagar sand source.

19.05.2025 The Modification of Mining Plan for Shikharpur River Sand Bed, measuring an area of 10.63 acres (4.30 hectares) situated at Village Shikharpur under Jaleswar Tahasil, District Balasore, Odisha, was approved by the Deputy Director of Mines, Bhadrak, for the plan period from 05.03.2025 to 11.06.2029, whereby the lease area was **reduced** and the method of mining was changed from **manual to semi-mechanized**.

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28.10.2025 Amendment of EC granted by SEIAA, Odisha for

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Shikharpur River Sand Bed,
measuring an area of 10.63
acres (4.30 hectares) situated
at Village Shikharpur under
Jaleswar Tahasil, District
Balasore, Odisha and
extraction of **7234 cubic**
meter/annum of sand.

10.11.2025 Consent To Operate granted
by state pollution control
board for extraction of 7234
cubic meter/annum of sand
from Shikharpur River Sand
Bed Over an area of 10.63
Acres or 4.30 Hectares in
Village Shikharpur under
Jaleswar Tahasil of Balasore
District of Odisha and the
same is **valid up to**
27.10.2026.

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09.03.2026 The Applicants submitted a

complaint before the
Collector- cum- District
Magistrate, Balasore
regarding ongoing
environmental and legal
violations at Shikharpur sand
source, however no action has
been taken till date.

Till Date

the Project Proponent
continues illegal sand mining
operations without obtaining
mandatory **Cluster**
Environment Clearance and
in violation of environmental
laws, NGT orders and
statutory guidelines.

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**BEFORE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA.**

(Under Section 14,15 read with Section 18 of the National Green
Tribunal Act, 2010)

O. A. NO. _____ OF 2026/EZ

IN THE MATTER OF:

1. Bikram Marandi, aged about 40 years, S/O- Samaray Marandi, At/PO-
Rajpur, PS- Jaleswar, Dist- Balasore- 756086

.....APPLICANTS

VERSUS

1. **State of Odisha** represented by Chief Secretary, Government of Odisha,
Lokaseva Bhawan, Bhubaneswar csori@nic.in
2. **The Member Secretary**, Odisha State Pollution Control Board A/118,
Unit- VII, Nilakantha Nagar, Bhubaneswar, PIN-751012, Odisha
Email: paribesh1@ospcboard.org
3. **The Member Secretary**, State Environment Impact Assessment
Authority (SEIAA), Odisha, 5RF-2/1, Acharya Vihar, Unit -
IX, Bhubaneswar, Odisha 751022, email: seiaaorissa@gmail.com
4. **The Collector and District Magistrate**, Balasore, At/PO/Dist-
Balasore, Odisha, Pin-756001. Email- dm-balasore@nic.in
5. **The Deputy Directorate of Mines**, Bhadrak Circle Bhadrak, Plot No-
1472/4591, Motel Chhak, Bhadrak- 766100, Odisha, Email- ddm-bhadrak@gov.in
6. **The Divisional Forest Officer**, Balasore Wildlife Division, At/Po-

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Kuruda, Dist- Balasore, Odisha-766056, Email-
dfowildlifebalasore@gmail.com

7. **The Mining Officer**, Balasore, Department of Steel and Mines, AT/PO- Kuruda, Odisha- 756056, Email- miningofficerbalasore@gmail.com
8. **The Tahsildar Jaleswar**, At/PO/PS- Jaleswar, Dist- Balasore, Odisha 756032, Odisha, Email- tah.jale-od@nic.in
9. **M/s Orissa Chrome Export & Mining Company Limited**, through its Power of Attorney Holder/Authorized Representative, Sri Manas Ranjan Mohapatra Lessee of Shikharpur River Sand Bed, At- Jagannathpur, Po- Janhia(Manatri), Ps- Soro, Dist- Balasore – 756045, Odisha. Email- odisha_chrome@yahoo.com

.....RESPONDENTS

MOST RESPECTFULLY SHOWETH:

- I. The addresses of the Applicants are given above for the purpose of service of notices of the present Application.
- II. The addresses of the Respondents are given above for the purpose of service of notices of the present Application.
- III. That the present Application is being filed challenging the gross inaction, negligence, and willful failure of the Government authorities in discharging their statutory duties to prevent rampant illegal sand mining being carried out by the private respondent at the Shikharpur Sand Source, originally admeasuring 12.00 acres (4.856 hectares) and subsequently reduced to 10.63 acres (4.30

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hectares), situated at Village Shikharpur under Jaleswar Tahasil, District Balasore, Odisha.

It is submitted that the said mining operations are being conducted without obtaining mandatory **Cluster Environmental Clearance**, despite the sand source forming part of a cluster as per the approved District Survey Report, and in flagrant violation of the conditions stipulated in the Environmental Clearance (EC) and Consent to Operate (CTO). Consequently, the entire mining activity is illegal, unauthorized, and **void ab initio**.

It is further submitted that the ongoing mining activities are being carried out in complete disregard of the Sustainable Sand Mining Management Guidelines, 2016, Enforcement & Monitoring Guidelines for Sand Mining, 2020, and the EIA Notification, 2006, and are in direct contravention of the binding principles laid down by the Hon'ble Supreme Court in Deepak Kumar vs State of Haryana, as well as the orders of the Hon'ble National Green Tribunal. The same amounts to a gross violation of environmental law and an abuse of the regulatory framework, causing serious and irreversible damage to the environment and public interest.

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FACTS

1. That the present Applicants are residents of At/Po-Rajpur under Jaleswar Tahasil in the District of Balasore, Odisha, and are actively engaged in matters relating to environmental protection and

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conservation in the district. The Applicants are deeply concerned about the ongoing illegal sand mining activities being carried out by the private respondent, which are causing serious environmental degradation and adversely affecting the local ecosystem.

2. That the Applicants are residents of Village Rajpur, situated opposite to the Shikharpur River Sand Bed, and are directly affected by and concerned with the illegalities in the said sand mining operations, including mining without mandatory Cluster Environmental Clearance, excessive extraction of sand, obstruction and alteration of the natural river flow, and use of prohibited mechanical mining methods. It is further submitted that the transportation of sand-laden heavy vehicles through village roads and adjoining forest land has caused severe damage to public infrastructure, resulting in inconvenience to local residents, environmental pollution, health hazards, disruption of public order, and consequent loss to the public exchequer.

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3. The present Application challenges the violations of the Sustainable Sand Mining Management Guidelines, 2016 in respect of sand mining operations at Shikharpur River Sand Bed, originally over an area of 12.00 acres (4.856 hectares) and subsequently reduced to 10.63 acres (4.30 hectares), situated at Village Shikharpur under Jaleswar Tahasil, District Balasore, Odisha. It is submitted that the said mining operations are being carried out without obtaining the mandatory

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Cluster Environmental Clearance till date, rendering the activity illegal and unsustainable.

4. That on 04.01.2021, vide Letter No. 713, the Office of the Assistant Executive Engineer, Jaleswar Irrigation Sub-Division, Jaleswar, issued a communication to the Tahasildar, Jaleswar regarding the feasibility of sand sources under Jaleswar Tahasil, including the Shikharpur Sand Source. It is submitted that pursuant to a joint field verification conducted on 30.12.2020 by the Assistant Executive Engineer along with Revenue Officials of Jaleswar Tahasil, it was categorically reported that at Shikharpur Sand Source, only Ac. 2.00 out of the total Ac. 12.00 area was found extractable, with the remaining area being submerged.
5. It is further submitted that despite the said findings, the authorities proceeded to prepare and approve the Mining Plan for Shikharpur Sand Source on 01.03.2021, without due consideration of the feasibility report. Copies of the said letter dated 04.01.2021 and the approved Mining Plan dated- 01.03.2021 are annexed herewith as **Annexure-1 Series**.
6. It is respectfully submitted that on 04.09.2021, Environmental Clearance (EC) was granted in favour of the Tahasildar, Jaleswar for the Shikharpur River Sand Bed, measuring an area of 12.00 acres (4.856 hectares), situated at Village Shikharpur under Jaleswar Tahasil, District Balasore, Odisha. It is further submitted that as per

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the said EC, *under the description of proposed activities, it was recorded on the basis of a certificate furnished by the Tahasildar that no other sand mine existed within 500 meters from the periphery of the lease area, and accordingly, the said sand source was treated as not forming part of any cluster.*

7. It is pertinent to note that under Condition No. 9.1 of the stipulated conditions of the said EC, it was specifically mandated that **annual extraction shall be limited to 12,000 cubic meters**, and that a replenishment study must be conducted within the said period. A copy of the Environmental Clearance dated 04.09.2021 granted in favour of the Tahasildar, Jaleswar is annexed herewith as Annexure-2.
8. It is pertinent to mention that on 26.04.2023, the District Survey Report (DSR) of Balasore District was approved by SEIAA, Odisha, wherein the Shikharpur Sand Source was included as one of the identified sand sources in the district.
9. It is further submitted that on 09.04.2024, the Environmental Clearance (EC) for Shikharpur River Sand Bed was transferred in favour of the private respondent, namely M/s Orissa Chrome Export & Mining Company Limited, through its Power of Attorney Holder/Authorized Representative, Sri Manas Ranjan Mohapatra, being the successful bidder for the said quarry. As per the transfer order, the annual extraction quantity was fixed at **12,000** cubic meters, and it was specifically stipulated that the Annual Replenishment Study

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Report (ARSS) of sand shall be submitted by **31st December 2025**. It was further provided that the **validity of the EC shall be co-terminus with the validity of the District Survey Report (DSR) or the lease period, whichever is earlier.**

10. Further, under the stipulated conditions, it was mandated that the lease boundary shall be physically demarcated on the ground by erecting 1.20-meter-high reinforced concrete pillars, duly inscribed with serial numbers, inter-pillar distance, and GPS coordinates through an empaneled agency of ORSAC. It was also clarified that all other terms and conditions of the original EC shall remain applicable, subject to strict compliance.

However, it is submitted that in the present case, the private respondent has failed to erect permanent boundary pillars on the lease area till date, in clear violation of the EC conditions. A copy of the Transfer of Environmental Clearance dated 09.04.2024 is annexed herewith as

Annexure-3.

11. It is further submitted that on 12.06.2024, a Lease Agreement was executed for the Shikharpur River Sand Bed, measuring an area of 12.00 acres (4.856 hectares), situated at Village Shikharpur under Jaleswar Tahasil, District Balasore, Odisha, between the Mining Officer, Balasore (Lessor) and M/s Orissa Chrome Export & Mining Company Ltd., through its Power of Attorney Holder/Authorized Representative, Sri Manas Ranjan Mohapatra (Lessee), for a period of

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five years from 12.06.2024 to 11.06.2029. A copy of the said Lease Deed is annexed herewith as Annexure-4.

12. It is mentioned here that on 19.06.2024, the State Pollution Control Board, Odisha granted Consent to Establish (CTE) in respect of the Shikharpur River Sand Bed, measuring an area of 12.00 acres (4.856 hectares), situated at Village Shikharpur under Jaleswar Tahasil, District Balasore, Odisha. On the same day, the Board also granted Consent to Operate (CTO) for extraction of 12,000 cubic meters of sand per annum from the said sand source, which was valid up to 11.06.2025. Copies of the Consent to Establish (CTE) and Consent to Operate (CTO) are annexed herewith as Annexure- 5 Series.

13. It is humbly submitted that on 16.07.2024, the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata, in Appeal No. **18 of 2023** NGT Eastern Zone, was pleased to **quash the District Survey Report (DSR) of Balasore District dated 26.04.2023**, holding that in the absence of a Replenishment Study, the said DSR could not be acted upon and no sand mining could be permitted in the Subarnarekha River stretch within Balasore District. The Hon'ble Tribunal categorically held that unless a valid DSR, duly supported by replenishment study and approved in accordance with law, is in place, no sand mining can be carried out.

It was further observed that SEIAA, Odisha may reconsider approval of a fresh DSR only upon submission of the same along with a proper

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replenishment study in accordance with law.

14. It is pertinent to submit that as per the **additional conditions of the Environmental Clearance transfer order dated 09.04.2024**, the validity of the EC is **co-terminus with the validity of the DSR or the lease period, whichever is earlier**. Therefore, upon quashing of the DSR dated 26.04.2023, the Environmental Clearance granted in respect of the Shikharpur Sand Source **automatically became invalid and inoperative in the eyes of law**. A copy of the said order dated 16.07.2024 passed by the Hon'ble Tribunal is annexed herewith as **Annexure-6**.

15. It is further submitted that on 25.03.2025, a **fresh District Survey Report (DSR) for river sand mining in Balasore District** was approved by SEIAA, Odisha, bearing EC Identification No. EC25C0107OR5447584N. In the said approved DSR, the Shikharpur Sand Source has been specifically identified as forming part of a **cluster along with the Rajnagar Sand Source**.

16. It is pertinent to note that in the earlier Environmental Clearance dated 04.09.2021, granted in favour of the Tahasildar, Jaleswar, it was certified that **no other sand source existed within 500 meters**, and accordingly the said sand source was treated as **not forming part of any cluster** (as reflected in Annexure-2). The subsequent identification of the same sand source as part of a cluster in the approved DSR dated 25.03.2025 clearly demonstrates a **material**

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contradiction and inconsistency, thereby rendering the earlier appraisal and grant of EC legally unsustainable. A copy of the approved DSR dated 25.03.2025 along with the relevant cluster identification list is annexed herewith as **Annexure-7 Series**.

17. That on 19.05.2025, the **Modification of Mining Plan** for Shikharpur River Sand Bed, measuring an area of 10.63 acres (4.30 hectares), situated at Village Shikharpur under Jaleswar Tahasil, District Balasore, Odisha, was approved by the Deputy Director of Mines, Bhadrak for the plan period from 05.03.2025 to 11.06.2029, whereby the lease area was reduced and the method of mining was changed from **manual to semi-mechanized**.

18. It is submitted that the said approval has been granted **illegally and without jurisdiction**, as the Environmental Clearance had already become **invalid upon quashing of the District Survey Report (DSR)**, and further, the said sand source has been identified as forming part of a cluster, requiring prior Cluster Environmental Clearance. In such circumstances, approval of the modified mining plan is **contrary to law and unsustainable**. A copy of the approved Modified Mining Plan is annexed herewith as **Annexure-8**.

19. It is further submitted that on 28.10.2025, SEIAA, Odisha granted an **Amendment of Environmental Clearance (EC)** in respect of the Shikharpur River Sand Bed, measuring an area of 10.63 acres (4.30 hectares), situated at Village Shikharpur under Jaleswar Tahasil,

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District Balasore, Odisha, permitting extraction of **7,234 cubic meters of sand per annum**, bearing EC Identification No. EC25C0107OR5622013A.

20. It is submitted that the said amendment has been granted **illegally and in clear contravention of law**, as SEIAA, Odisha was fully aware that the earlier District Survey Report (DSR) had been **quashed by the Hon'ble Tribunal on 16.07.2024** in Appeal No. 18 of 2023 NGT Eastern Zone. Further, as per the subsequently approved DSR dated 25.03.2025, the Shikharpur Sand Source has been identified as forming part of a **cluster along with Rajnagar Sand Source**, thereby mandating prior **Cluster Environmental Clearance**, which has not been obtained till date.

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In such circumstances, the grant of amendment of EC is **arbitrary, without jurisdiction, and unsustainable in the eyes of law**. A copy of the Amendment of Environmental Clearance dated 28.10.2025 is annexed herewith as **Annexure-9**.

21. It is submitted that on 10.11.2025, the State Pollution Control Board, Odisha granted **Consent to Operate (CTO)** in respect of the Shikharpur River Sand Bed, measuring an area of 10.63 acres (4.30 hectares), situated at Village Shikharpur under Jaleswar Tahasil, District Balasore, Odisha, permitting extraction of **7,234 cubic meters of sand per annum**, which is valid up to **27.10.2026**.

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22. It is submitted that the said Consent to Operate has been granted

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without proper application of mind and in violation of environmental laws, particularly in the absence of mandatory **Cluster Environmental Clearance** and valid statutory compliance. A copy of the said Consent to Operate dated 10.11.2025 is annexed herewith as **Annexure-10.**

23. It is further submitted that on 09.03.2026, the Applicants submitted a complaint through speed post before the Collector-cum-District Magistrate, Balasore, regarding ongoing **environmental and legal violations at the Shikharpur Sand Source**. However, no action has been taken by the authorities till date, and the private respondent continues to carry out **illegal sand mining operations unabated**. A copy of the said complaint dated 09.03.2026 is annexed herewith as **Annexure-11.**

24. It is submitted that the Project Proponent continues to carry out **illegal sand mining operations without obtaining the mandatory Cluster Environmental Clearance**, in blatant violation of environmental laws, binding orders of the Hon'ble National Green Tribunal, and applicable statutory guidelines. It is further submitted that the private respondent is extracting sand by engaging **heavy machinery, including excavators**, thereby causing serious damage to the Subarnarekha River ecosystem and its natural morphology. Photographic evidence clearly demonstrates that the private respondent is carrying out mining operations using such prohibited

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machinery. Copies of the photographs are annexed herewith as

Annexure-12 Series

25. It is humbly submitted that the mining is supposed to be of Dry Pit and Manual means of mining and loading. However, the mining is done by engaging Earth Mover/Machines of different capacity which is strictly prohibited and not approved by any of the regulating authorities. The machine used for sand mining is with 2no of Model No Kobelco 220, 2 no of Tata Hitachi 210, 2 no of JCB 3DX, Hundai 140, 5.7m Boom length and 2.9m Arm length. The Bucket capacity is around 1.22 Cubic Meter.

26. That in the Environmental Clearance letter dated 09.04.2024 in **condition No. 3. (iv)** it is categorically mentioned that "*Boundary Demarcation: The boundary of the lease area shall be demarcated on ground at the project cost, by erecting 1.20 meter (4 feet approx.) high reinforced concrete pillars above ground, each inscribed with its serial number. distance from pillar to pillar and GPS co-ordinates by any empaneled agency of ORSAC*", however in the present case **no such concrete pillars have been posted** by the Private Respondent.

27. It is pertinent to mention that in the Environmental Clearance dated 04.09.2021, under **Condition No. 9.8**, it has been categorically stipulated that **mining is not permissible within the water channel or stream flow area**, and that no natural water course shall be obstructed or disturbed. It further mandates that **no sand mining shall**

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be carried out during the rainy season or when there is flow of water in the river, and that mining activities shall not affect the natural flow pattern of the river.

However, in the present case, the lessee is **carrying out in-stream mining in the active river channel**, in blatant violation of the aforesaid EC conditions and environmental norms. The photographs already annexed as **Annexure-12 Series** clearly demonstrate such illegal in-stream mining activities, which are in direct contravention of the EC conditions and applicable law.

28. It is further submitted that in the Environmental Clearance dated 04.09.2021, under Condition No. 9.11, it is categorically stipulated that no transportation of minerals shall ordinarily be allowed on any road passing through villages, habitations, or forest land without prior explicit permission. However, in the present case, the lessee is transporting sand through a newly created unauthorized road near the Shikharpur Sand Source, which is not approved under the Mining Plan.

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29. It is submitted that the said illegal road passes through **Mouza Chakahari, Khata No. 85, Plot No. 248**, classified as **“Community Forest”** land, and has resulted in the cutting of more than 200 trees, causing serious environmental damage. Further, such transportation has also caused significant damage to the newly constructed Biju Setu bridge as well as village roads, which are not designed to withstand

heavy vehicular movement. The continuous movement of sand-laden heavy vehicles through densely populated village areas has created a serious threat to the safety of local residents, besides causing environmental pollution and public nuisance. Copies of the relevant Record of Rights (RoR) and GPS photographs evidencing the said violations are annexed herewith as Annexure-13 Series.

30. It is not out of place to mention that in the Environmental Clearance dated 04.09.2021, under **Condition No. 9.13**, it is specifically stipulated that **vehicles carrying sand shall not be overloaded and must be covered with tarpaulin**, and that the Tahasildar may collect an appropriate **road maintenance** levy from the lessee for upkeep of extraction paths and roads affected by such transportation.

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31. However, in the present case, the sand-laden vehicles are **plying in an overloaded condition without tarpaulin cover**, causing spillage, dust pollution, and environmental hazards. Further, the village roads are not being properly maintained, resulting in severe deterioration due to continuous movement of heavy vehicles. Despite such blatant violations, the concerned authorities have **failed to take any effective action against the private respondent**, thereby allowing the illegal activities to continue unchecked.

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32. It is pertinent to mention that as per applicable mining regulations and

conditions, **mining operations are required to be restricted to a single shift of 8 hours**, i.e., from 7:00 AM to 12:00 Noon and from 2:00 PM to 5:00 PM. However, in the present case, the lessee is carrying out **mining operations continuously throughout the day and night**, using high-powered excavators, in clear violation of prescribed norms.

33. It is further submitted that no qualified Mines Manager, Foreman, or Mate possessing the requisite certificate of competency under the Mines Act has been appointed or deployed at the mining site. The photographs annexed herewith clearly demonstrate that mining activities are being carried out during **night hours**, which is strictly prohibited. Copies of such photographs are annexed herewith and marked as **Annexure-14**.

34. It is further submitted that although the approved Mining Plan and Environmental Clearance conditions mandate proper **demarcation of the lease area through permanent boundary pillars**, in the present case, **no such demarcation has been carried out on the ground**. There are **no visible or distinct pillar postings marking the lease boundaries**, resulting in the mining activities being conducted in an **unregulated and arbitrary manner across the riverbed**, thereby facilitating illegal extraction beyond the sanctioned area.

35. **No display board (information details) of statutory clearances** in the lease area: The details of environment clearance are supposed to be

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displayed in the lease area by the lessee and no such information of statutory clearance has been displayed in the mining lease area.

36. It is further submitted that the lessee is carrying out **sand mining by cutting and excavating the river bank**, including adjoining areas on the side of Village Rajpur, thereby causing **serious damage to the riverbanks and nearby agricultural lands**. Such unlawful extraction has led to visible degradation of land in the Rajpur area, adversely affecting the livelihood of local residents. Despite several protests and agitations by the villagers against these illegal activities, **no effective action has been taken by the concerned authorities**, allowing the violations to continue unabated.

37. It is further submitted that the lessee has **illegally obstructed the natural flow of the river** by constructing unauthorized sand bunds and temporary roads using murrum within the riverbed, which is **strictly impermissible under environmental and mining laws**. Such activities have altered the natural course and flow pattern of the river, causing serious ecological disturbance. Despite the same, the concerned authorities, including the Irrigation Department, have **failed to take any preventive or remedial action and have remained mute spectators for reasons best known to them**.

38. It is further submitted that the lessee has continued **sand mining operations during the monsoon period**, which is expressly prohibited. As per the **Sustainable Sand Mining Management**

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Guidelines, 2016 (Appendix-IX), riverbed mining is permitted only during the dry season, and no mining activity shall be carried out during the rainy season, typically from **5th June to 15th October** in the State of Odisha. However, available records and evidence clearly indicate that mining activities were carried out during the monsoon period as well, in blatant violation of statutory guidelines. Despite such serious violations, **no action has been taken by the authorities**, thereby enabling continued environmental degradation.

39. It is further submitted that the lessee is indulging in **illegal hoarding and stockpiling of extracted sand** in areas adjacent to the lease site, which is impermissible under the applicable mining and environmental framework. As per the prescribed norms, the extracted sand is required to be **transported directly to the designated destination**, and there is no provision for unauthorized storage or stockpiling. Such illegal hoarding facilitates unregulated sale, concealment of actual extraction quantities, and evasion of royalty, thereby causing **loss to the public exchequer**.

40. It is further submitted that the mandatory **Replenishment Study and pre- and post-monsoon assessments have not been conducted** by the lessee or the concerned authorities, as required under the applicable guidelines. The absence of such scientific studies has enabled **excessive and unscientific mining**, leading to deepening of the riverbed and ecological imbalance. This failure also allows the actual

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quantity of sand extracted to be **suppressed and unaccounted for**, resulting in serious environmental damage as well as revenue loss to the State.

41. It is further submitted that the Environmental Clearance and Consent to Operate conditions expressly prohibit **in-stream mining**, however, in the present case, the private respondent is illegally extracting sand from the **active stream of the river**, thereby obstructing the natural flow and causing serious ecological disturbance.

42. It is further submitted that the vehicles transporting sand are overloaded and not covered with tarpaulin, resulting in continuous spillage and generation of dust, thereby causing air pollution and severe inconvenience to local residents. The movement of such vehicles through busy streets and densely populated village roads has created serious public nuisance and health hazards.

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43. It is also submitted that there has been no sprinkling of water on the roads to control dust pollution, despite heavy vehicular movement. The operation of sand-laden vehicles during peak hours further aggravates the situation and is in violation of the stipulated Environmental Clearance conditions.

44. It is respectfully submitted that as per the **EIA Notification (Amendment) dated 15.01.2016**, a detailed survey is required to be carried out by the competent authorities, including the District Environment Impact Assessment Authority (DEIAA) with assistance

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from departments such as Geology, Irrigation, Forest, Public Works, Ground Water, Remote Sensing, and Mining. Further, a **Sub-Divisional Level Committee**, comprising the Sub-Divisional Magistrate and officers from the Irrigation Department, State Pollution Control Board, Forest Department, and Mining/Geology Department, is mandated to conduct site inspections and assess the **suitability of the mining site** before grant of Environmental Clearance.

However, in the present case of Shikharpur Sand Source, a joint inspection was conducted by the Executive Engineer (Irrigation Sub-Division), Revenue Supervisor, and Revenue Inspector, Jaleswar Tahasil, wherein it was categorically reported that only **Ac. 2.00 out of Ac. 12.00 was feasible for sand extraction**, with the remaining area being unsuitable. Despite such clear findings, the concerned authorities **failed to verify the ground reality and proceeded to prepare and approve mining-related documents in an arbitrary and illegal manner**, thereby vitiating the entire approval process. The relevant documents evidencing the said findings are annexed herewith and marked as **Annexure-1**.

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45. It is further submitted that there has been a complete failure of monitoring and enforcement by the Regional Office of the State Pollution Control Board, Balasore, with respect to compliance of the conditions stipulated under the Consent to Operate (CTO). Despite serious concerns relating to threat to embankments, loss of government

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revenue, violation of the approved mining plan and Environmental Clearance conditions, and damage to riparian ecology, no effective action has been taken by the concerned authorities.

46. The Applicants have repeatedly requested the authorities to conduct proper inquiry, undertake regular ground assessments, and obtain satellite-based monitoring data from ORSAC to ascertain the extent of illegal mining activities. However, the Mining Officer, Revenue Officials, and other concerned authorities have failed to discharge their statutory duties, and have not taken any action to restrain illegal mechanical mining or the use of heavy vehicles such as Hyvas.

Such inaction and negligence indicate dereliction of duty, possible collusion, and loss to the public exchequer, warranting appropriate disciplinary proceedings against the erring officials after due inquiry.

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47. It is pertinent to mention that the Regional Office of the State Pollution Control Board, Balasore, Odisha, granted both Consent to Establish (CTE) and Consent to Operate (CTO) on the same day, i.e., 19.06.2024, without conducting any meaningful assessment or verification of compliance with statutory environmental requirements. Such simultaneous grant of CTE and CTO clearly reflects a mechanical and arbitrary exercise of power, defeating the very purpose of staged environmental scrutiny envisaged under law. The said action demonstrates non-application of mind and failure to ensure compliance

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with Environmental Clearance conditions and applicable guidelines, thereby facilitating and enabling the continuation of illegal sand mining activities.

48. It is respectfully submitted that the Sustainable Sand Mining Management Guidelines, 2016 prescribe detailed standard Environmental Clearance conditions and enforcement mechanisms to prevent illegal mining and ensure transparency in extraction and transportation of sand. The said guidelines mandate, inter alia, the use of secure transport permits with advanced security features (such as MICR paper, barcode, QR code, watermark, and tracking systems), installation of CCTV cameras at the mining site, provision of computer systems with internet connectivity and server-based monitoring, real-time scanning and uploading of transport permits, and GPS/RFID-based tracking of vehicles to monitor the movement of mined material from source to destination.

Further, the guidelines require proper verification of transport permits by enforcement staff, maintenance of digital records of extraction and transportation, establishment of systems to track vehicle movement, breakdowns, and route compliance, and generation of periodic monitoring reports to detect irregularities and prevent misuse.

However, in the present case, none of the aforesaid mandatory safeguards and monitoring mechanisms have been implemented by the Project Proponent or enforced by the authorities. There is no system of

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secure transport permits, no GPS tracking, no CCTV surveillance, no real-time monitoring, and no digital record of extraction and transportation. Such complete failure of compliance has facilitated large-scale illegal mining, unauthorized transportation, and evasion of regulatory oversight, thereby causing serious environmental damage and loss to the public exchequer.

49. It is respectfully submitted that the **Enforcement & Monitoring Guidelines for Sand Mining, 2020** mandate strict compliance with approved mining plans and Environmental Clearance conditions. Under **Para 6.1**, mining operations are required to be carried out strictly in accordance with the approved Mining Plan and statutory clearances; however, in the present case, the lessee is carrying out **mechanized mining operations continuously day and night**, in blatant violation of the approved Mining Plan and prescribed norms. Further, under **Para 6.2**, it is the responsibility of the Environmental Clearance granting authority, i.e., SEIAA for Category 'B' projects, to **monitor post-EC compliance and take action in case of violations**, including issuance of show-cause notices and suspension of EC. However, in the present case, SEIAA, Odisha has **failed to exercise its statutory monitoring powers**, and instead proceeded to grant amendment to the EC even in the absence of mandatory **Cluster Environmental Clearance**, thereby facilitating continued illegal mining operations.

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Moreover, under **Para 6.3**, read with the directions of the Hon'ble National Green Tribunal in *Sudarsan Das vs State of West Bengal*, it is mandatory to conduct **independent annual environmental audits** through accredited agencies with participation of local representatives. However, in the present case, **no environmental audit has been conducted till date by the District Magistrate-cum-District Collector, Balasore**, reflecting complete failure of oversight and compliance with statutory requirements.

The aforesaid violations demonstrate **a systemic failure of enforcement and monitoring by the concerned authorities**, enabling the lessee to carry out illegal and environmentally destructive mining activities in contravention of binding guidelines and judicial directions.

50. It is respectfully submitted that the Government of Odisha, through the Steel & Mines Department, issued detailed guidelines vide Resolution dated 21.12.2023 for regulating sand quarrying in the State, in furtherance of the **Odisha Sand Policy, 2021**, and in consonance with the **Sustainable Sand Mining Guidelines, 2016, Enforcement & Monitoring Guidelines, 2020**, and binding judicial directions. The said guidelines provide a comprehensive framework for **scientific mining, strict monitoring, prevention of illegal extraction, DGPS survey, demarcation of lease boundaries, replenishment studies, environmental audits, and IT-enabled tracking of mineral**

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transportation.

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However, in the present case, despite the existence of such robust statutory and administrative framework, the same has **remained only on paper and has not been implemented in its true spirit.** The private respondent is continuing large-scale illegal sand mining in blatant violation of the said guidelines, which is being facilitated due to the **active inaction, negligence, and apparent collusion of the concerned authorities, including the Mining Officer, Balasore.** The failure of the authorities to enforce the said guidelines has resulted in **unchecked illegal mining, environmental degradation, and loss to the public exchequer,** thereby defeating the very purpose for which the policy and guidelines were framed. A copy of the said Government Resolution dated 21.12.2023 is annexed herewith and marked as **Annexure-15.**

51. It is respectfully submitted that the sand mining activities in the Subarnarekha River bed at Shikharpur have resulted in serious environmental degradation and adverse ecological impacts. The riparian ecology has been severely affected due to the alarming and unregulated rate of sand extraction, leading to degradation of the river ecosystem, destruction of natural habitats of aquatic and benthic organisms, and disruption of fish breeding and migratory patterns, as well as the associated riparian environment.

52. It is further submitted that there has been a complete absence of

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monitoring and regulatory oversight by the concerned authorities to ensure compliance with Environmental Clearance conditions and statutory guidelines. Such failure has enabled the private respondent to openly violate environmental norms with impunity, resulting in continued environmental damage.

53. It is respectfully submitted that the Hon'ble Supreme Court in *Deepak Kumar vs State of Haryana* has categorically emphasized the necessity of a robust and scientific mining framework to address environmental concerns and ensure sustainable use of natural resources. The Hon'ble Court observed that sand mining has serious adverse impacts on biodiversity, including destruction of habitats of flora and fauna, destabilization of riverbanks, and disruption of ecological balance, often resulting in formation of isolated islands and long-term environmental damage. The Court further directed that mining activities must be regulated in light of scientific, technical, and environmental considerations, in furtherance of the constitutional mandate under Articles 48A and 51A(g) read with Article 21 of the Constitution of India.

In the present case, the ongoing sand mining activities at Shikharpur are being carried out in complete disregard of the aforesaid principles and binding directions, thereby causing serious ecological degradation and violation of the right to a clean and healthy environment.

54. It is respectfully submitted that under the provisions of the Odisha

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Minor Mineral Concession Rule, 2016, particularly Rule 37 specifies Conditions of quarry permit:— (1) The holder of a quarry permit shall obey the following conditions, namely:— (e) The holder of the quarry permit shall maintain complete and correct accounts of the minor mineral excavated and quantity removed from the area; (2) The holder of the quarries shall allow the Director, Controlling Authority and Competent Authority or any officer authorized by any of them to inspect the quarrying operations and to check the accounts and verify the details of dispatches from the registers maintained by him. (3) If any minor mineral is removed in excess of the quantity permitted, such material shall be confiscated and the holder of the quarry shall be liable for punishment under the provisions of the Indian Penal Code 1860, Act and these rules. (4) As soon as removal of the mineral granted under the permit is completed, the holder of the quarry permit shall surrender the permit to the Competent Authority and furnish the particulars of permit contained in Form-S indicating the quantities of minor minerals removed and other information as may be required by the Competent Authority.

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55. It is respectfully submitted that the entire sand mining operation at Shikharpur River Sand Bed is being carried out in a blatantly illegal, unscientific, and environmentally destructive manner, in complete violation of statutory provisions, Environmental Clearance conditions, binding guidelines, and judicial pronouncements. The continued

operation without valid Cluster Environmental Clearance, absence of scientific studies such as replenishment assessment, large-scale mechanical and in-stream mining, illegal transportation, and total failure of monitoring mechanisms collectively demonstrate a systemic breakdown of regulatory oversight and active inaction on the part of the authorities.

The unchecked and indiscriminate mining activities have resulted in irreversible environmental damage, including degradation of river ecology, destabilization of riverbanks, destruction of agricultural lands, and serious threats to public safety and infrastructure. Despite repeated complaints and clear evidence of violations, the concerned authorities have failed to take any preventive or punitive action, thereby allowing the private respondent to continue illegal mining with impunity. Such continued inaction not only undermines the rule of law but also violates the constitutional right to a clean and healthy environment, warranting urgent intervention by this Hon'ble Tribunal.

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GROUNDS

- A. That the impugned sand mining operation is being carried out without obtaining mandatory Cluster Environmental Clearance, despite the Shikharpur Sand Source being part of a cluster as per the approved DSR dated 25.03.2025, rendering the entire mining activity illegal and **void ab initio**.
- B. That the Environmental Clearance originally granted and subsequently

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transferred became invalid and inoperative upon quashing of the earlier DSR by the Hon'ble Tribunal in Appeal No. 18 of 2023 NGT Eastern Zone, as the validity of EC is co-terminus with the validity of DSR.

- C. That the Sand mining is permissible only by Manual Method but the use of mechanical methods/earth movers are in violation of the Mining plan, Environmental Clearance Conditions and Consent to Operate conditions and Sustainable Sand Mining Management Guideline 2016 and Enforcement and Monitoring of Sand Mining Guidelines 2020, Odisha Minor Mineral Concession Rules 2016, EIA Notification 2006 and Amendment 2016, Sand Mining Framework 2018 by Ministry of Mines, Govt of India.
- D. That the unscientific mining by obstructing the free flow of river by creating artificial bunds in the river is violation of approved mining plan and warrants revocation of lease agreement and suspension of mining
- E. That the mining operations are being carried out beyond the permissible lease area and extraction limits, facilitated by absence of boundary demarcation and permanent pillar posting.
- F. That the ongoing sand mining is against the Precautionary Principle and Environment Impact Assessment Notification 2006 and subsequent amendments.
- G. That the authorities have failed to enforce the Sustainable Sand Mining Guidelines, 2016 and Enforcement & Monitoring Guidelines, 2020, including absence of GPS tracking, CCTV surveillance, transport permit

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Palash
Date

verification, and digital monitoring systems.

- H. That the private respondent has mined out more sand than the permissible limit and hence warrants stoppage of mining
- I. That the illegal transportation of sand through forest land and village roads without permission has caused large-scale tree cutting, environmental damage, and destruction of public infrastructure and transportation of sand loaded heavy vehicles through villages jeopardizing the safety of thousands of people and school going children warrant prohibition of such transportation.
- J. Mining during monsoon season is against the sustainable sand mining guideline 2016 and standard river bed mining conditions.
- K. That the lessee has indulged in illegal stockpiling and hoarding of sand, facilitating concealment of actual extraction and evasion of royalty, causing loss to the public exchequer.
- L. That the Regional Office of the State Pollution Control Board has mechanically granted CTE and CTO on the same day without due application of mind, thereby vitiating the statutory process.
- M. That the State Respondents and the Regulatory Authorities like state Pollution Control Board and SEIAA have failed to discharge their duties and hence requires intervention of this Hon'ble Tribunal for an appropriate order to check the illegal mining
- N. No independent environmental audit has been conducted as mandated under the guidelines and as directed by the Hon'ble Tribunal in Sudarsan

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P. Palash
Adv.

Das vs State of West Bengal.

- O. That the approval of the Mining Plan itself is arbitrary and contrary to feasibility findings, which limited extraction to only a small portion of the lease area, thereby vitiating the entire approval process.
- P. That the mining activities have caused serious environmental degradation, including damage to river ecology, agricultural land, biodiversity, and public infrastructure, affecting the right to a clean environment.
- Q. That the ongoing mining activities are in violation of the principles laid down by the Hon'ble Supreme Court in Deepak Kumar vs State of Haryana, mandating sustainable and scientific mining practices.
- R. That the Mining Officer being hand in glove with the lessee has resulted in huge loss of revenue to the state exchequer and warrants appropriate action
- S. That violation of EC condition is an offence under Section 15 of EP Act and warrants prosecution against the Lessee and the Mining Officer under Section 19 of EP Act 1986
- T. That the inaction of authorities despite repeated complaints demonstrates arbitrariness, illegality, and failure to discharge statutory duties, warranting intervention of this Hon'ble Tribunal.

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LIMITATION

That there is a continuing cause of action due to the ongoing illegal sand

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mining without valid Environmental Clearance and further in violation of sustainable sand mining guideline hence the present application is not barred by limitation.

INTERIM PRAYER

The Hon'ble Tribunal may constitute a High level Independent Committee to assess a) Cost of river bed material. b) Cost of ecological restoration and environment compensation. c) Net present value of the future ecosystem services foregone and restrain the Private Respondent from mining in river bed till disposal of the application, in the interest of Environmental protection and justice.

PRAYER

The applicants humbly prays the Hon'ble Tribunal to issue following directions to the respondents:

- i. Pass an order directing immediate stoppage of all sand mining activities at the Shikharpur River Sand Bed under Jaleswar Tahasil, District Balasore, Odisha, being carried out without valid Cluster Environmental Clearance and in violation of environmental norms;
- ii. Declare that the Environmental Clearance dated 04.09.2021, along with its subsequent transfer and amendment, is illegal, invalid, and inoperative in law, in absence of valid DSR compliance and mandatory cluster appraisal;
- iii. Permanently Restrain the Private Respondent from sand mining by use of machine and excavator;

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- iv. Direct the independent Committee to inquire into the illegalities of mining such as mechanical mining and in-stream mining, Excess sand mining in violation of the permitted quantity;
- v. Direct the District Collector to initiate Criminal Proceedings against Pvt Respondent and Mining Officer for causing loss to the exchequer and violation of EC Norms;
- vi. Impose exemplary penalty on the private respondent for violation of Environment Clearance and Consent to Operate conditions;
- vii. Fix the accountability of Government Respondents such as Mining Officer, Balasore for lapses on their part for their inaction in enforcing the laws regulating the sand mining;
- viii. Direct the private respondent to restore the damages caused to the river bank and river bed;
- ix. Direct the respondents to ensure strict compliance with the Sustainable Sand Mining Guidelines, 2016 and Enforcement & Monitoring Guidelines, 2020, including implementation of GPS tracking, CCTV surveillance, and transport permit monitoring systems;
- x. Direct the concerned authorities to conduct periodic environmental audits and submit compliance reports before this Hon'ble Tribunal;
- xi. Direct the Chief Secretary to make sure GPS TRACKING OF VEHICLES AND E TRANSIT PASS MANDATORY FOR MINING OPERATION for all sand mining leases.
- xii. Pass such order /s as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case.

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For this act of kindness, the applicants shall ever remain grateful to you

UNDERTAKING

The English translation of the Odia Annexures will be filed as and when directed by the Hon'ble Tribunal. The applicants take the liberty of this Hon'ble Tribunal to file additional documents which could not be arranged.

Place: - CUTTACK

Applicant Through

Pratik Dash

Date: - 10.04.2026

Advocate

13/04/26 BB

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BEFORE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA.

O. A. NO. _____ OF 2026/EZ
BIKRAM MARANDI ...APPLICANT

VERSUS
STATE OF ODISHA & OTHERS ...RESPONDENTS

AFFIDAVIT

I, Bikram Marandi, aged about 40 years, S/O- Samaray Marandi, At/PO- Rajpur, PS- Jaleswar, Dist- Balasore- 756086, do hereby solemnly affirm and state as follows:-

1. That I am the applicant in the aforesaid original application and execution application. I have been duly authorized by the applicant no. 2,3 4, and 5 to swear affidavit on his behalf.
2. That the facts stated above in this application are true to the best of my knowledge and belief.



ବିକ୍ରମ ମରାଣ୍ଡି
DEPONENT

VERIFICATION

Verified on 10/04/2026 at Cuttack that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

IDENTIFIED BY

Pankaj Dash
ADVOCATE

ବିକ୍ରମ ମରାଣ୍ଡି
DEPONENT

solemnly affirm on in Oath by the Deponent
at Cuttack on 10/04/2026 being identified
by P. Dash
Advocate/Advocate-in-Chief, A.G.'s office/Notary
personally, that the facts stated above are
true to the best of his/her knowledge.

P. Dash
RAMA CHANDRA NISHITA NOTARY
CUTTACK TOWN, REGD. No-21/86

OFFICE OF THE ASSISTANT EXECUTIVE ENGINEER
JALESWAR IRRIGATION SUB-DIVISION, JALESWAR

To

713
The Tahasildar, Jaleswar

9/1/21

Sub - Regarding feasibility report of sand sairat sources.

Ref.- Your letter no 5428 dt. 16.12.2020.

Sir,

In inviting a kind reference to the letter on the subject cited above it is to state that all the following sand sairats are verified jointly by myself with the Revenue Supervisor, Jaleswar Tahasil, R.I. Jaleswar, R.I. Raibania and R.I. Paschimbad of Jaleswar Tahasil on dt.30.12.2020.

1) Sikharpur sand sairat source

This sairat is situated in right side of river Subarnarekha. During joint verification with Revenue Supervisor, Jaleswar Tahasil and R.I. Raibania it is observed that approximately a patch of Ac.2.00 area is available to be lifted out of demarcated area of Ac. 12.00. The rest area has been submerged.

2) Kantapal sand sairat source

This sairat is situated in left side of river Subarnarekha. During joint verification with R.I. Paschimbad it is observed that no sand is available in the demarcated area of Ac 12.00. it has been submerged with river water. More over the demarcated area is within 200m. distance from bridge in U/S and D/S.

3) Mahammadnagarpatna sand sairat "Ka"

Mahammadnager patna Mz. is situated in left side of river Subarnarekha, Mahammadnagerpatna Ka sand sairat was demarcated about Ac.15.00 to be lifted. During joint verification with Revenue Supervisor and R.I. Jaleswar of Jaleswar Tahasil it is observed that no sand area is available to be lifted. All the area has been submerged.

4) Mahammadnagarpatna sand sairat "Kha"

Mahammadnagerpatna Kha sand sairat was demarcated about Ac.14.00 to be lifted. During verification with Revenue Supervisor, and R.I. Jaleswar of Jaleswar Tahasil it is observed that a patch of Ac.3.00 sand area is available to be lifted out of demarcated area Ac. 14.00 up to the depth of 0.60 m to 0.80m. from the surface area to water level.

5) Mahammadnagarpatna sand sairat "Ga"

Mahammadnagerpatna Ga sand sairat was demarcated about Ac.14.00 to be lifted. During verification with Revenue Supervisor, and R.I. Jaleswar of Jaleswar Tahasil it is observed that a patch of Ac.4.00 sand area is available to be lifted out of demarcated area Ac. 14.00 up to the depth of 0.60 m to 0.80m. from the surface area to water level.

5) Mahammadnagarpatna sand sairat "Gha"

Mahammadnagerpatna Gha sand sairat was demarcated about Ac.13.00 to be lifted. During verification with Revenue Supervisor, and R.I. Jaleswar of Jaleswar Tahasil it is observed that no sand area is available to be lifted. All the demarcated area has been submerged.

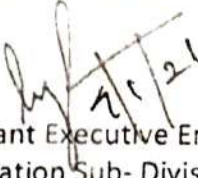
This is for your kind information and necessary action at your end.

Yours faithfully

Assistant Executive Engineer,
Jaleswar Irrigation Sub- Division, Jaleswar.

Memo No 714 Date 4/1/21

Copy submitted to the Collector, Balasore/Sub- collector, Balasore for favour of kind information and necessary action


4/1/21

Assistant Executive Engineer,
Jaleswar Irrigation Sub- Division, Jaleswar.

Memo No 715 Date 4/1/21

Copy submitted to the Executive Engineer, Balasore Irrigation Division, Balasore.


4/1/21

Assistant Executive Engineer,
Jaleswar Irrigation Sub- Division, Jaleswar.



MINING PLAN

(Form-O)

(See Rule 28 (4) of the Odisha Minor Mineral Concession Rule 2016)

Of

SIKHARPUR SAND BED

Over an area of 12.00 acre or 4.856 hectare in Village Sikharpur
Under Jaleswar Tahasil of Balasore District, Odisha.

(Plan Period-Five Years)

In Favour of

Tahasildar, Jaleswar, Balasore

Govt. Of Odisha.

APPROVED

[Signature]
01.03.2021
Mining Officer

Baripada Circle, Baripada

Prepared by,

SRI PRAVATA KUMAR SAHOO

D.M. Regd. No. RQP/OD/025/2015.

Geoimage Systems (P) Ltd.

Plot No-L/3-139, Acharyavihar,
Bhubaneswar-751013

[Signature]
05.10.2021

PIO-Cum-Mining Officer,
Baripada Circle, Baripada




CONTENTS

SI No.	PARTICULARS	Pages
I	Certificate from RQP	
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III	Annexures	
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APPROVED

 Mining Officer
 Baripada Circle, Baripada


 PIO-Cum-Mining Officer,
 Baripada Circle, Baripada


 P.K.SAHOO
 RQP/OD/025/2015



LIST OF PLATE


Sl. No.	PLATE NO	TITLE	SCALE
1	I	Location Plan	1 : 50,000
2	II	Lease Plan	16" = 1 mile
3	III	Surface Plan	1 : 2000
4	IV	Geological Plan	1 : 2000
5	V	Development Plan	1 : 2000
6	VI	Progressive Mine closure Plan	1: 2000

LIST OF ANNEXURE

PARTICULARS	Annexure No.
Copy of Grant order (Letter from Tahasildar)	I
Copy of RQP Certificate	II
Copy of Trace map along with Revenue Inspector Report	III
R.I. Certificate on Demarcation of land	IV
Irrigation Clearance Letter	V

APPROVED

01.03.2021
Mining Officer
Baripada Circle, Baripada


05/10/2021
PIO-Cum-Mining Officer, P. K. SAHOO
Baripada Circle, Baripada RQP/OD/025/2015



CERTIFICATE FROM RQP

Certified that the provision of Odisha Minor Mineral Concession Rule 2016 have been observed in the Mining Plan under **Rule 28(4) of OMMC 2016** in respect **Sikharpur Sand Bed** over an area of 12.00 acres or 4.856 hectares in village Sikharpur of Jaleswar Tahasil of Balasore District of Odisha, state belonging to In favour of Tahasildar, Jaleswar, Balasore, Govt. of Odisha. and wherever specific permissions are required, the lessee will approach the concerned authority, Mining Officer, Baripada.

Certified that the informations furnished in this Mining Plan are correct to the best of my Knowledge.

Pravata Kumar Sahoo,
RQP / OD / 025 / 2015.

APPROVED

01.05.2021
Mining Officer
Baripada Circle, Baripada

05.10.2021
PIO-Cum-Mining Officer,
Baripada Circle, Baripada



MINING PLAN AS PER FORM-O

MINING PLAN UNDER RULE 28 (4) OF THE ODISHA MINOR MINERAL CONCESSION RULES-2016 FOR WINING OF SAND OVER AN AREA OF 12.00 acres or 4.856 HECTARES FROM VILLAGE SIKHARPUR IN SIKHARPUR PANCHAYAT UNDER JALESWAR TAHASIL OF BALASORE DISTRICT, ODISHA.

(Category:-B2)

INTRODUCTION:

The lease area of Sikharpur Sand Bed present in river Subarnarekha over an area of 12.00 acres or 4.856 hectares in village Sikharpur under Jaleswar Tahasil of Balasore district, Odisha. The area under reference is considered for five years minor mineral mining project. As per the Ministry of Environment and Forest office memorandum No. J-13012/12/2013-IA-II (I) dated 24.12.2013, approval of Mining Plan of the concerned state govt. is necessarily required for the appraisal of minor mineral mining project. So, this Mining Plan is awarded to RQP, Sri Pravata Kumar Sahoo, Regn. No. RQP/OD/025/2015 by the Tahasildar, Jaleswar Tahasil, Balasore vide letter No-4233, dated 26.08.2020 and duly prepared in accordance with guidelines prescribed in Form-O for a period of 5 years under Rule 28(4) of Odisha Minor Mineral Concession Rules- 2016. Accordingly the Mining Plan is prepared and approved, based on which Environment Clearance will be obtained. The project proponent will be abide by the provision of (a) Mines Act, 1952 and the Rules & Regulations framed there under from time to time for development of minor minerals in work man like manner for avoidance of quarry danger which may arise during the development/mining of this minor mineral.

This Mining Plan is prepared according to the stipulation imposed in river bed keeping all safety measure by Executive Engineer, Irrigation vide letter No- 713, dated- 4.01.2021. No mining will be carried out in 7.5m wide safety zone along lease boundary inside the lease area. Occurrence of workable deposit of sand within the area has been proved by studying the exposed litho-units and present surface features within the lease. The project proponent proposes to supply the sand to the public as per demand.

APPROVED

 Mining Officer
 Baripada Circle, Baripada
 03.03.2021


 PIO-Cum-Mining Officer,
 Baripada Circle, Baripada
 05.10.2021


 P.K.SAHOO
 RQP/OD/025/2015

SIKHARPUR SAND BED



1. Name & Address of the Lessee : Tahasildar, Jaleswar, Balasore
Govt. of Odisha.

2. Particular of the Area (Acreage, Boundary Description & Land Schedule)
(Attach location map and surface plans showing the existing features of the area with contours at 2m interval).

A Location plan and surface plan is attached as Plate No- I & III.

Topo-Sheet No. : 73 O/1

Latitude : 21°47'50.9" N to 21° 48'03.1" N

Longitude : 87°12'21.3" E to 87°12' 38.0" E

Village : Sikharpur

Taluk/Tahsil : Jaleswar

District and State : Balasore, Odisha

Khasra No./Plot No. :	Khata No.	Plot No.	Kisam	Area (acre)
	496	1910	Nadi	9.00
		1900	"	3.00
	Total			12.00 Acres or 4.856 hectares

Lease Area (Hectares) : 12.00 Acre or 4.856 Hectare
(Ref: lease map as Plate-I)

Whether the area is recorded to be in Forest : The entire quarry lease area of 12.00
(Please specify whether Protected, Reserved etc.) acres or 4.856 hectares belongs to non forest land.

Ownership/Occupancy : Govt. of Odisha.

Existence of public road/railway line : There is no existence of Public road and railway line within the Lease area. However, the area is approachable from Jaleswar which is located at a distance of 2km.

Others

Nearby Important Market : The nearby market is at Jaleswar located at a distance of 2km from the lease area.

Telecom Facilities : Telecommunication facilities have vastly improved with the advent of mobile phones. At Jaleswar the

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(Signature)
01.03.2021
Mining Officer
Baripada Circle, Baripada

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(Signature)
05.10.2021
PIO-Cum-Mining Officer,
Baripada Circle, Baripada

(Signature)
P.K.SAHOO
RQP/OD/025/2015




Postal facilities	telecom facilities are available. Postal facilities are available at Jaleswar.
Transport Facilities	The lease area is located nearby the National highway-5. Therefore, transport facilities are very good for this lease area.
Land use pattern (Forest, Agriculture, Grazing, Barren etc.)	Total lease hold area is barren and not fit for agriculture, as the area is covered with Sand.
3. Status of the Lessee: (Private Individual/ Private Company/ Public Sector Undertaking/ Joint Sector Undertaking/ Others)	N.A
4. Period of the concession	5years
5. Mineral intended to be won	Sand only.
6. Name, Address & Registration No. of RQP preparing the mining plan with validity of Recognition:	Mr. Pravata Kumar Sahoo D.M. Regd. No.RQP/OD/025/2015 Plot No-L-3/139, Acharyavihar Bhubaneswar-751013 Validity of Recognition:- 22.09.2025 Mail id -geoimage_system@yahoo.co.in
7. Order No. & date of Competent Authority granting the concession: (copy of the order to be attached)	Order No of the Concession - 4233 dated-.26/08/2020
8. If, forest area, whether forest clearance obtained: (Attached copy of forest clearance)	The entire lease area of 12.00 acres or 4.856 hectares belongs to non forest land.
9. <u>Reserves</u> (Estimation to be based on the exploration, if any, carried out in the area or on the local parameters)	Reserves have been estimated based on the Present Surface features, local parameters and feasibility report of Sand Sairat Sources by Asst. Engineer Irrigation on 04/01/2021

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**(a) Basis of Reserve Estimation:**

1. The sands within the river bed have been demarcated on Geological Plan, then the reserve has been calculated by surface area method.
2. The recovery of used material has been considered as 100% from the total volume of sands.
3. Taking into consideration of the geological features of the area & sand bed the reserves has been taken as proved category only.
4. The proved reserve has been taken from the lower level of exposure of sand at water course cutting, which has been considered 2m below the surface. Sand will be replenished during rainy season, so reserve will be sufficient for proposed production.

Method of Reserve estimation:

In the lease area, the difference in elevation between the highest and lowest points is much less. Gradient of the river is also very low. Therefore surface area method has been adopted for estimation of the reserve for this river sand bed. The reserve has been calculated by multiplying the depth of the deposit with surface area to get the volumetric reserve in cubic meter. This volumetric reserve has been multiplied with the recovery factor of materials, to get the recoverable reserves. The recovery factor has been considered as 100% of the total excavation to get the reserves because the area is devoid of any waste material like soil alluvium, which can be extracted from the quarry and used in construction of building or road. The mineable reserve has been calculated by excluding the reserve blocked under the safety zone of 7.5 m all along the lease boundary. The reserve may change after rainy season. The estimation of reserve, a symbolic representation may be out lined to calculate the reserve as below:

$$V = A \times T \times RF$$

Where V = Volume of sand

A = Surface area

T = Thickness of sand

RF = Recovery Factor.


The details of Geological and Mineable reserves are given below:

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SIKHARPUR SAND BED



Geological Reserve of Sand - Block- A& B

Category	Surface area. (m ²)	Thickness of the deposit. (m)	Volume of Excavation (sand) at 100% incidence (m ³)
--	(A)	(T)	(A x T x RF)
Proved Geological Block-A	36,400	0.6	21,840
Proved Geological Block-B	12,100	2	24,200

Mineable Reserve of Sand - Block- A & B

Category	Surface area. (m ²)	Thickness of the deposit. (m)	Volume of Excavation (sand) at 100% incidence (m ³)
--	(A)	(T)	(A x T x RF)
Proved Mineable Block-A	29,606	0.6	17,764
Proved Mineable Block-B	8951	2	17,902

N.B.- Considering replenishment of sand in this particular lease area is assumed as 80% of above mineable reserve as per last 5 years sand deposit as it is an existing working source.

Replenishable Mineable Reserve for all year:

Category	Volume of Sand (m ³)	Proposed Reserve available
Proposed Reserve as per at 100% incidence		
Proved Mineable for 1 st year	35,666	35,666
Proposed Reserve as per replenishable at 80% incidence		
Proved Mineable for rest 4 years	28,533 x 4	1,14,132
Total Mineable Reserve		1,49,798

N.B.- Total mineable reserve is 1,49,798 m³ is available so far the Minimum Guaranteed Quantity is considered.

10. Mining

(a) Whether manual or semi-mechanized or mechanized

: The quarry operation will be done by manual means with mechanical carriages.

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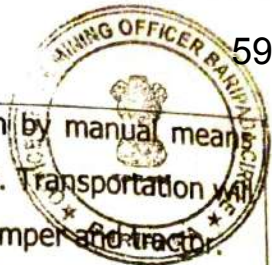
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SIKHARPUR SAND BED




<p>(b) If semi-mechanized or mechanized, Number, type and capacity of machines to be used:</p>	<p>Mining will be undertaken by manual means with mechanical carriages. Transportation will be carried out through dumper and tractor.</p>
<p>(c) Whether drilling and blasting will be made use of, if yes, state monthly Quantity of explosives to be consumed.</p>	<p>: Development or excavation will be followed by manual method. As this is a sand quarry lease no drilling & blasting is required.</p>
<p>(d) Benching pattern (Height x Width)</p>	<p>: The height of the proposed quarry face will be maintained at 2m of by total area covered, shown in development plan</p>
<p>(e) Face lay out (attached development Plan)</p>	<p>: Details of the face layout of development have been furnished in development plan (Ref: Plate No.-V).</p>
<p>(f) Quarry Floor level (RL) at the end of the year or period of the concession</p>	<p>: At the end of the five years period of development or the period of concession the quarry floor level will be at 16 m from the Mean Sea Level (MSL).</p>
<p>(g) Quantity of mineral to be won (Annual Level of Production)</p>	<p>: The method of mining will be adopted as open cast manual means with mechanical carriages to achieve the targeted production of 35,000 m³/annum. The details of year wise production have been given below.</p>

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SIKHARPUR SAND BED

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Year wise Development of Block-A & B

Year	Surface area	Depth	Volume of sand at 100 % recovery
--	m ²	m	m ³
1st year (Block-A)	29,167	0.6	17,500
1st year (Block-B)	8750	2	17,500
TOTAL			35,000
2nd year	21,923	1.3	28,500
3rd year	21,923	1.3	28,500
4th year	21,923	1.3	28,500
5th year	21,923	1.3	28,500
Grand Total			1,49,000

The above annual production has been determined on the basis of replenishment of the above quantity of sand is assumed in five years of plan period.

Summary of Production:

Year	Volume of Proposed Production of sand
--	m ³
1st year	35,000
2nd year	28,500
3rd year	28,500
4th year	28,500
5th year	28,500
Grand Total	1,49,000

(h) Quantity of overburden to be removed (Show location of such disposal in Development).	: The area is covered with only sand as residual deposit, so there is no possibilities of overburden as clay have noticed during field survey in development area. So no overburden to be removed.
Whether heavy blasting to be adopted If yes, location of nearest habitation (to be shown in the surface plan)	: As Sand material is very loose sediments so there is no provision of drilling and blasting required, because manual method will be carried out.
(j) Safety precautions to be adopted	: Mining of sand does not effect on ground water table due to the shallow depth

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SIKHARPUR SAND BED




	<p>excavation. Stream will not be diverted because shallow depth excavation have negligible or no impact on drainage. Mining below sub-terrain water level will be avoided as a safeguard to any water contamination. No such safety measures are required as there will be no drilling and blasting. In continuation to environmental safe guard air pollution arising out of generation of dust, water spraying will be done on roads and other points where dust is likely to be generated. The average wind speed of the area will be able to diffuse the negligible dust quickly in the air whatever will be generated and render it proper for inhalation. More numbers of safety measures like use of safety appliances, safety training will be adopted. More over it is proposed to cover the vehicle with tarpaulin, which would be covered for transportation of sand from the sairat source to the destination.</p>
<p>(k) Brief description on method of Procurement and storage of explosive</p>	<p>: There is no provision of magazine proposed for storage of explosive due to no use of blasting is proposed.</p>
<p>11. Waste Disposal (a) Location (show it in the development plan)</p>	<p>: There is no provision of waste dump in river bed. The clayey sand considered as waste if found during excavation will be used for assessing road and plantation in river bank.</p>
<p>(b) Area covered</p>	<p>: There is no waste found in river bed, so No area will be required for waste dump.</p>
<p>(c) Environmental safeguards for such disposal</p>	<p>: No safeguard majors will be required for the disposal of waste.</p>
<p>12. Mine drainage (Give details of total make of water</p>	<p>: Topographically the area is plain area, so there is no chance of stagnant water at the</p>

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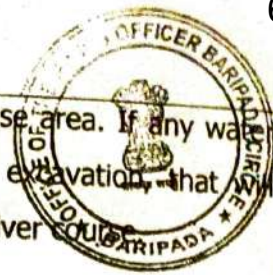
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 Baripada Circle, Baripada

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 25-10-2021
 PIO-Cum-Mining Officer,
 Baripada Circle, Baripada


 P.K.SAHOO
 RQP/OD/025/2015

SIKHARPUR SAND BED



<p>during dry and rainy season and its method of handling).</p>	<p>lower level of the lease area. If any water will generate during excavation, that be channeled to the river.</p>						
<p>13. Mineral processing (Give details of processing including sizing, sorting, generation of rejects/fines etc).</p>	<p>: Sand excavated from the river bed mining is not required to be processed as the end users will purchase the sand directly.</p>						
<p>14. (a) No. of trees to be uprooted due to mining operation. (b) Programme of Plantation</p>	<p>: The area is devoid of any forest land and also there is no trees grown in the lease area. So, there is no chance of tree failing. : As the area comes under the river bed and total mining activities will be confined within sand bed, no plantation programme and no reclamation programme is incorporated. Therefore only avenue plantation has been proposed @ 100 saplings per annum on the river bank adjacent to the lease hold.</p>						
<p>15. Manpower (a) (Supervisory :) (inclusive of statutory Personnel's)</p>	<table border="1"> <tr> <td>Supervisory personnel</td> <td>Statutory personnel</td> <td>Total</td> </tr> <tr> <td align="center">1</td> <td align="center">1</td> <td align="center">2</td> </tr> </table>	Supervisory personnel	Statutory personnel	Total	1	1	2
Supervisory personnel	Statutory personnel	Total					
1	1	2					
<p>(b) Non-Supervisory (skilled, semi-skilled & unskilled)</p>	<p>: Skilled Labourers (Operator & Helper) = 6 Semi skilled Labourers = 8 Un skilled Labourers = 35</p>						

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Mining Officer
Baripada Circle. Baripada

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05/10/2021
PIO-Cum-Mining Officer,
Baripada Circle. Baripada

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SIKHARPUR SAND BED

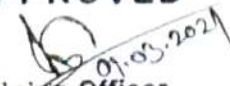


(c) OMS.


The total production during the plan period	=	1,49,000m ³
Maximum production per annum	=	35,000m ³
Average production per month	=	35,000m ³ /12 =2917m ³
Average production per day considering 240 working days	=	35,000 m ³ /240 = 145.8 m ³ say 146 m ³
Considering OMS 3 m ³ /day total engagement of daily labour would be	=	146 m ³ /3 =48.6 say 49 mandays

<p>16. Use of Mineral (Specification and monthly quantity to be dispatched be furnished)</p> <p>(a) For domestic use:</p>	<p>: Sand recovered from the river bed of the lease area will be widely used by the end-users for construction purpose in local market.</p>
<p>(b) For export</p>	<p>: There is no provision of export.</p>
<p>17. Mine Closure Plan</p>	<p>:</p>
<p>(a) Describe the process/activities to be undertaken for reclamation and rehabilitation in respect of the following</p>	<p>: No reclamation measure is proposed for mine closure. In variably the volume of sand extracted in each year will be re-deposited in subsequent year during rainy season. The replenishment of sand in the mining lease area is sufficient to sustain the mining in prescribed land.</p>
<p>(i) Mined out land</p>	<p>: Since the deposit will not be exhausted at the end of the planned period, no mined out area will be reclaimed during planned period.</p>
<p>(ii) Waste/reject dump</p>	<p>: There is no provision of waste dump in river bed. The clayey sand if found during production will be used for assessing road and plantation in river bank.</p>
<p>(iii) Top-soil stack and its utilization</p>	<p>: The area is devoid of top soil.</p>
<p>(b) Financial assurance (To be furnished as a bank guarantee in respect of the area to be put to use at the rate of Rs 25000/- per hectare)</p>	<p>: The Financial Assurance will be submitted by the auction holder as decided by the competent authority for this purpose.</p>

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 Mining Officer
 Baripada Circle, Baripada

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 P.K.SAHOO
 PIO-Cum-Mining Officer,
 Baripada Circle, Baripada
 BOP/OD/025/2015



SIKHARPUR SAND BED

18. Certificate

I/We, on behalf of the proposed Lessee Quarry lease area of Sikharpur Sand Bed over an area of 12.00 acres or 4.856 hectares, in Village Sikharpur, under Sikharpur Panchayat, Jaleswar Tahasil of Balasore District hereby solemnly affirm that the plans and programmes in this Mining Plan will be scrupulously implemented by the Lessee and the Lessee will be strictly held responsible for any deviation thereof. I/we also hereby certify that the provisions of mines and minerals (Development & Regulation) Act, 1957 and the Mines Act-1952 and Rules and regulation made under these Acts, along with the provisions of Odisha Minor Mineral Concession Rules, 2016 will be strictly adhered to while implementing this Mining Plan and wherever specific permission will be required, Lessee will approach the concerned authorities of Directorate General of Mines Safety and the state Government as the case may be.

(Signature of the Concessionaire)
Tahasildar, Jaleswar.

P.K. SAHOO
RQP/OD/025/2015

APPROVED

01.03.2021
Mining Officer
Baripada Circle, Baripada

05.10.2021
PIO-Cum-Mining Officer,
Baripada Circle, Baripada



UNDERTAKING

I do here by undertake that the Lessee/Auction holder will submit financial assurance over 12.00 Acres or 4.856 hectares for the plan period in shape of bank guarantee as and when decided by the competent authority.

Place - Jaleswar
Date -

Signature of the Tahasildar

APPROVED

Mining Officer
Baripada Circle, Baripada

05.10.2024

PIO-Cum-Mining Officer,
Baripada Circle, Baripada

P.K. Sahoo
Regd. No.RQP/QD/025/2015



GOVERNMENT OF ODISHA
DEPARTMENT OF STEEL AND MINES
DIRECTORATE OF MINES

CERTIFICATE OF RECOGNITION AS QUALIFIED PERSON

(Under rule 20(2) of Odisha Minor Mineral Concession Rules, 2004)

Sri *Sri Pravata Kumar Sahoo*, S/o Ananta Charan Sahoo,
R/o - MIG-I, 26/3, Housing board Colony, Chandrasekharpur,
Bhubaneswar- 751016, Dist- Khurda, whose photograph and
signature are affixed herein, having given satisfactory
evidence of his qualification and experience, is hereby
recognised under rule 20(2) of Odisha Minor Mineral
Concession Rules, 2004 as a **qualified person** to prepare
Mining Plans for Minor Minerals within the State of Odisha, India.



(P.K. Sahoo)

His/ Her Registration No. is

RQP/OD/025 /2015

This Recognition is valid for a period of 10 years ending on **dt.22.09.2025**. This certificate will be liable to be withdrawn/ cancelled in the event of furnishing wrong information/ documents in the Mining Plans to be submitted by him.

Place: Bhubaneswar

Date: 23.09.2015

[Signature]
DIRECTOR OF MINES, ODISHA

BHUBANESWAR
Director of Mines
Orissa, Bhubaneswar

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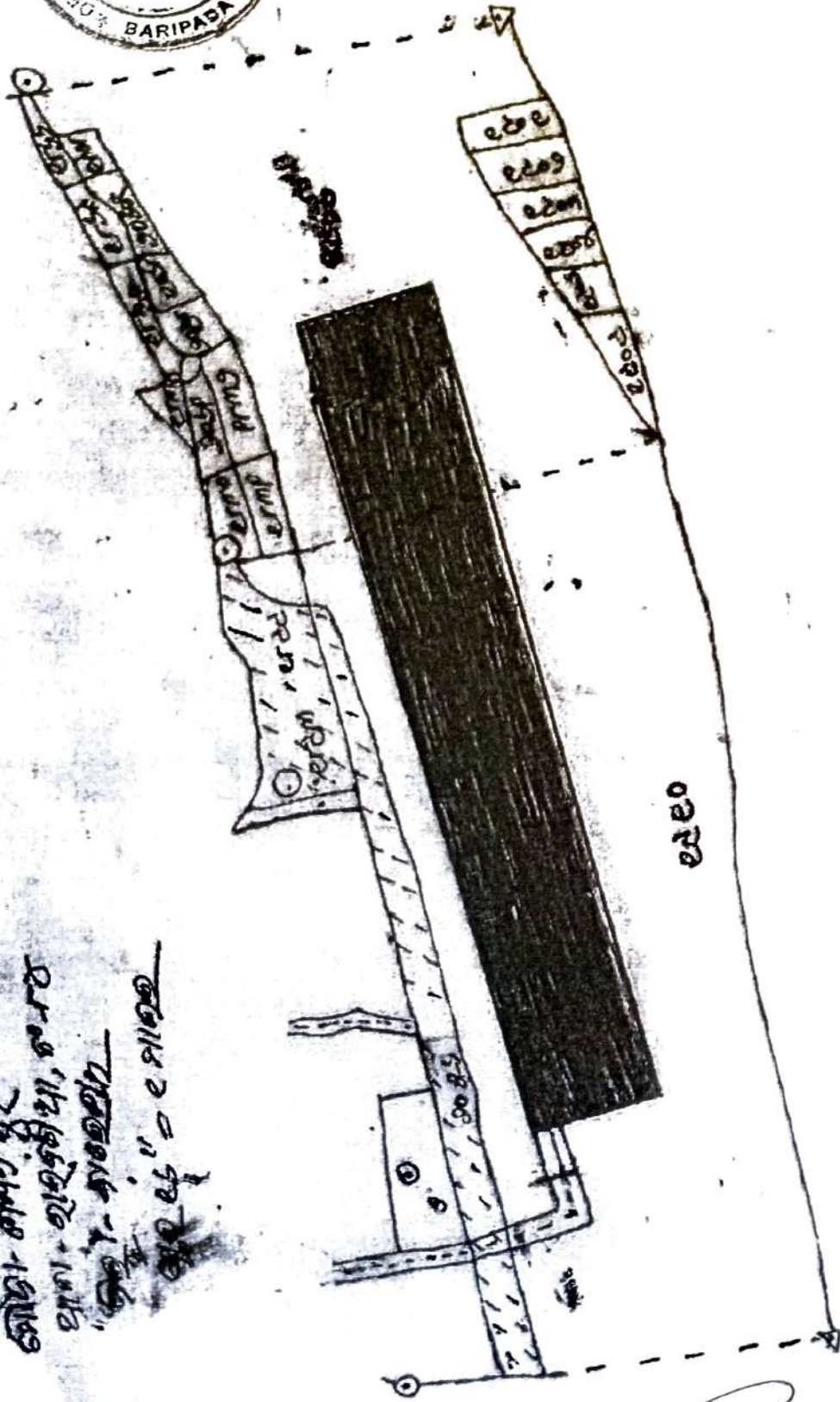
[Signature]
Mining Officer
Baripada Circle, Baripada

05/10/2015
PIO-Cum-Mining Officer,
Baripada Circle, Baripada

[Signature]
P.K. Sahoo
Regd. No RQP/OD/025/2015



SKETCH MAP OF SIKHARPUR SAND SOURCE



ଶିକାର୍ପୁର ବେଲି
 ସମସ୍ତ ସ୍ଥାନରେ ୧୫' x ୧୫' ରେ ବେଲି
 ୧୫୦୦

୧୫୧୦
 ୧୫୧୦ - ୦୫ ୧୦୪୪
 ଉପରାଜ୍ୟ

୧୫୧୦ - ୦୫ ୧୦୪୪
 ୧୫୦୦ ଓ ୧୫୧୦ ରେ ବେଲିର ମାତ୍ରା ୧୫୦୦.୦୦

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 ଉପରାଜ୍ୟ
 ଉପରାଜ୍ୟ

APPROVED

01.03.2021
Mining Officer

Handwritten signature of H.K. Sahoo

Baripada Circle, Baripada Regd. No. RQP/OD/025/2015

PIO-Cum-Mining Officer,
Baripada Circle, Baripada

05-10-2021



CERTIFICATE

This is to intimate that the area proposed for quarry Lease in respect of Tahasildar, Jaleswar, Balasore for mining of roadmetal/sand over an area of 12.00 Ac or 4.856 Ha in village Sikharpur Tahasil Jaleswar district Balasore Odisha has been demarcated on field by the R.I.Saradiha of Jaleswar Tahasil with the help of existing revenue village sheets of the adjoining area.

Date: - 24.02.21

Place:- Sikharpur


Signature
Revenue Inspector
Saradiha

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Mining Officer
Baripada Circle, Baripada


PIO-Cum-Mining Officer,
Baripada Circle, Baripada


P.K. Sahoo
Regd. No. ROP/OD/025/2015



ANNEXURE-2

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY ODISHA, BHUBANESWAR

(Constituted under the EP Act, 1986 and EIA Notification, 2006 by the MoEF & CC, Govt. of India)
5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-2541029, E-mail-seiaaorissa@gmail.com

Letter No 2534/SEIAA

Dt. 04.09.2021

File No. SEIAA-1506/03-2021

To

The Tahasildar, Jaleswar,
Tahasil-Jaleswar,
Dist-Balasore

Sub: Proposal of Tahasildar, Jaleswar for mining of sand from Sikharpur Sand Bed over an area of 12.00 acres or 4.856 ha at village— Sikharpur, Tahasil- Jaleswar, District- Balasore - Environmental Clearance reg.

Ref: SEIAA File No: SEIAA-1506/03-2021 dated 04.03.2021

Sir,

This is with reference to the application dated 04.03.2021 for grant of environmental clearance (submitted in the offline mode) for the proposed activities mentioned above.

2. [The application has been submitted in the offline mode because there is no provision at present for filing EC application for such cases (minor mineral extraction involving area less than or equal to 5ha; i.e., B2 category projects) in the online mode before SEIAA in the PARIVESH portal. The relevant application Form-IM does not appear on the screen of the said portal when EC application is to be filed to SEIAA]. The applicant has submitted the application in Form-I, i.e. the Form in which applications for minor mineral projects were being submitted upto the year 2016 before SEIAA. The Form-I does not contain some of the situational information relating to environmental sensitivity, but much of the required information has been submitted by the applicant in the Checklist and also in the PFR.

3. The application in Form-I is supported by other necessary documents, namely the PFR, DSR, EMP, Approved Mining Plan and Checklist.

4. **The proposed activities in a nut shell are as follows: -**

- a. This is a proposal for mining of sand from **Sikharpur Sand Bed** lying in the **Subarnarekha River** bed located at **village- Sikharpur, Tahasil- Jaleswar, District- Balasore**, over lease area of **12.00acres or 4.856ha**.
 - b. The mine area is a part of the Survey of India Toposheet No. 73O/1 bounded by Latitude: 21°47'50.9" N to 21°48'03.1" N and Longitude: 87°12'21.3"E to 87°12'38.0" E.
 - c. The mining lease is an identified sairat source in the DSR. The Sikharpur Sand Bed sairat source will be leased out under the OMMC Rules,2016 by Tahasildar, Jaleswar to the successful bidder(lessee) on the basis of public auction for a lease period of 5 years.
 - d. The mining plan of the mining project prepared has been approved by Mining Officer, Baripada Circle, Baripada on 01.03.2021.
 - e. As per the approved mining plan submitted, it is observed that the mineable reserve in the lease area is 35666 cum of sand, when extracted upto a depth of 0.6 to 2.0 m. No study of the annual rate of replenishment of sand has been done for the sairat source which is a pre requisite as per the guidelines of sustainable sand mining management issued by the MoEF & CC, Govt. of India, and as per orders dated 13.09.2018 of the Hon'ble NGT.
 - f. The project proponent has also not furnished the width of the river, nor the alignment of the extraction path for sand transportation. As reported by the tahasildar, a river bridge is at a distance of 5.3Km away from the mining lease area.
 - g. The cluster certificate has been furnished by the Tahasildar certifying that there is no other mine located within 500 meters from the periphery of the proposed mine lease area. As reported by the Tahasildar, this sairat source is not a part of any cluster.
 - h. As per the approved mining plan, it is observed that sand from the quarry will be extracted upto a depth of 0.6 meter to 1.3meter with annual extraction of sand not exceeding 35000 cum (maximum production capacity) during the valid lease period.
5. This proposal conforms to the item no. 1(a) in the schedule of EIA Notification, 2006 as amended time to time, and the minor mineral extraction project falls under Category B2 as the mining lease area is less than 5ha.

6. The proposal is duly appraised by the SEAC in its meeting held on 30.03.2021 & 06.08.2021. The SEAC has submitted the appraisal report and recommended for grant of EC, vide their letter no. 526/SEAC-Misc-02 dated 07.08.2021.

7. The Environmental Clearance (EC) is accordingly granted to the proposed activity of sand mining subject to the following conditions and stipulations. The EC shall take effect from the date of registration of duly executed lease deed in this regard by the Tahasildar and shall be coterminous with the expiry of lease period.

8. The Tahasildar, Jaleswar who is the lease granting authority in this case is responsible for monitoring strict compliance of the following conditions of grant of environment clearance, by the project proponent(lessee).

9. Stipulated Conditions:

9.1 This Environmental Clearance is given with a Condition that 'extraction shall be limited to 12000 cum in the 1st year. Rate of replenishment study has to be completed during this period.

9.2 The project proponent has to carry out by engaging appropriate consultant, a study of the annual replenishment rate of sand by collecting pre monsoon & post monsoon data from the field to know the quantum of volume of sand deposited/replenished & extracted in the mining lease area. The detailed comparison of both pre-monsoon and post-monsoon elevation data shall be included in the study report. The replenishment rate of sand may be calculated by using the volumetric survey method or any other methods as laid down in Enforcement & Monitoring Guidelines for Sand Mining, 2020 issued by the MoEF & CC, Govt. of India. The finding of the study shall be submitted to SEIAA to assess the rate of replenishment of mined out sand in the lease area. Pending carrying out of the study & submission of the report, this clearance is being granted in an adhoc manner and is liable to be revoked after one year i.e. after 15thOctober,2022 if satisfactory replenishment study report is not submitted. The submission of study report of rate of annual replenishment of sand within one year is obligatory for the project proponent.

9.3 The project proponent should carry out River bed sand mining manually by engaging local laborers in force to check over exploitation of sand at the source.

9.4 Any change in the plan or quantity to be produced shall require prior approval of SEIAA. **This EC shall not be transferred without the permission of SEIAA. In case, the lease is settled in favour of any lessee, the permission of SEIAA will be taken along with the deposit of scrutiny fee.**

9.5 There shall be a 'no working zone' to protect the embankment on both sides, road or rail bridge in the vicinity, if any, dam, weir, water intake structure of irrigation or drinking water project, or any cross drainage structure. **10 % of the width of river shall be left intact along the embankments on both sides as 'no mining zone'.** Further, no mining shall be allowed within 200 m of any existing structures dam, weir, water intake structure of irrigation or drinking water project, or any cross

drainage structure. **In case of River Bridge, this no mining zone shall extend upto a minimum stretch of 200 meters from the bridge and it may extend upto 500 meters in sensitive locations.** The lease area shall be accordingly curtailed to carve out the actual sand mining area within the leasehold. Exact map of the lease area, and the 'no mining zone' shall be drawn to scale, showing the DGPS coordinates of all corner points, and the location of the bridge, embankment, extraction route & other structures; and such map has to be submitted to SEIAA by the project proponent through the Tahasildar within three months of the date of issue of the EC. The quantum of sand allowed to be extracted will be worked out on the basis of the actual working area.

- 9.6 The lease area and the actual working area shall be demarcated on the ground by erecting durable masonry /concrete pillars by the project proponent.
- 9.7 The project proponent shall take prior statutory and regulatory clearance as required from the concerned authorities in respect of the project, before carrying out any operation.
- 9.8 Mining is not permissible within the water channel or stream flow area. No stream shall be diverted for the purpose of mining and no natural water course shall be obstructed. The mining or any ancillary activity shall not in any way disturb the flow pattern of the river water during the non monsoon period. There shall be no sand mining in the river during the rainy season or when there is flow of water in the river.
- 9.9 Sand mining operations shall not affect the existing sources for irrigation / drinking water / industrial purpose.
- 9.10 The natural sand dunes, if any, near or surrounding the lease area shall not be disturbed.
- 9.11 **No transportation of the minerals shall ordinarily be allowed on any road passing through villages/habitations/forest land without prior explicit permission.** Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/Gram Panchayat and only after required strengthening, such that the carrying capacity of road is increased to handle the sand truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project. No movement on any road is allowed on existing village road network without appropriately increasing the carrying capacity of such roads. Project proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density. Plying of sand extraction trucks may be allowed on roads / path ways passing close to schools, temples, hospitals and such other public places only with prior written permission of competent authority.
- 9.12 Vehicles hired for transportation of sand from the site should be in good condition and should have pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 9.13 The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar may collect an appropriate road maintenance levy from the lessee as

- part of the lease conditions on the basis of quantum of sand transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of sand trucks.
- 9.14 The project proponent shall take all precautionary measures against causing damage to flora and fauna of the locality. The PP shall plant and nurse to full establishment a minimum of 100 number of saplings of native tree species along the approach roads, river banks and in community areas in consultation with the Gram Panchayat.
- 9.15 Water spray should be made on the road/extraction paths to control dust emission during transportation of sand.
- 9.16 The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine.
- 9.17 Environmental Management Plan (EMP) shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in separate account and shall be spent according to the plan proposed. Year wise progress of implementation of EMP shall be reported to the SEIAA, Odisha and OSPCB along with the compliance report.
- 9.18 The proponent shall take necessary measures to ensure that there is no adverse impact of the mining operations on the human habitation if any, existing nearby.
- 9.19 It shall be mandatory for the project management to submit quarterly compliance reports on the status of implementation of the above stipulated environmental safeguards to the SEIAA, Odisha / SPCB, Odisha/ Regional Office of the MoEF&CC, Bhubaneswar, in hard and soft copies on 1st day of January, April, July, October of each calendar year, failing which EC is liable to be revoked.
- 9.20 At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.
- 9.21 The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar, who shall ensure that the project proponent submits quarterly compliance reports.
- 9.22 The concerned Regional Office of the MoEF&CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF&CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
- 9.23 A copy of the clearance letter shall be sent by the proponent to concerned Gram Panchayat /Panchayat Samiti /ZilaParisad /Municipal Corporation / Urban Local Body as the case may be.
- 9.24 Project proponent shall obtain Consent to Operate from the OSPCB and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the State Pollution Control Board.
- 9.25 The SEIAA, Odisha may revoke or suspend this EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter

/modify the above conditions or stipulate any further condition in the interest of environment protection.

- 9.26 **The Project Proponent (lease holder) shall inform the SEIAA of any change in ownership of the mining lease. In case, there is any change in ownership or mining lease is transferred, then mining operation can be carried out only after transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.**
- 9.27 Concealing any factual information or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this environment clearance besides attracting penal provisions in the Environment (Protection) Act, 1986.
- 9.28 The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.
- 9.29 This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
- 9.30 Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.


Member Secretary

Memo No 2535/SEIAA /Dt. 04.09.2021



Copy to

1. Additional Chief Secretary, Forests & Environment Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
4. Deputy D.G.Forest., Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Principal Secretary, Revenue and DM Department, Govt. of Odisha Bhubaneswar for information.
6. Collector & DM, Balasore/ Sub Collector, Balasore/ Tahasildar, Jaleswar for Information and necessary action.
7. Guard file for record.


Member Secretary





सत्यमेव जयते

File No.:

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority(SEIAA),
ODISHA)

ANNEXURE-3 ANNEXURE-3⁷⁵



Dated 09/04/2024



To,

Abhilash Abhinandan Mania
The Tahasildar Jaleswar
A-65/1, Nayapalli, Bhubaneswar- 12 , Bhubaneswar, KHORDHA, ODISHA, Near Sports Office,
751012
odisha_chrome@yahoo.com

Subject: Grant of Transfer of EC to the project under the provision of the EIA Notification 2006 and as amended thereof regarding.

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/OR/MIN/468179/2024 dated 02/04/2024 for grant of transfer of EC to the project under the provision of para 11 of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107OR5683073T
(ii) File No.	
(iii) Clearance Type	Transfer of EC
(iv) Category	B2
(v) Schedule No./ Project Activity	I(a) Mining of minerals Subarnarekha River sand bed over an area of 12.00 acres or 4.856hectares located in village Sikharapur under Jaleswar Tahasil in Balasore, district of Odisha.
(vii) Name of Project	
(viii) Location of Project (District, State)	BALESHWAR, ODISHA
(ix) Issuing Authority	SEIAA
(x) EC Date	09/04/2024
(xi) Details of Transferee	ORISSA CHROME EXPORT & MINING COMPANY LIMITED, A-65/1, Nayapalli, Bhubaneswar- 12 ,Nayapalli,362,21,751012
(xii) Details of Transferor	The Tahasildar Jaleswar, At/Po-Jaleswar, ,Tahasil-Jaleswar,346,21,756032



**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
ODISHA**

SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email: seiaaodisha@gmail.com
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under
Environment (Protection) Act, 1986)

To

M/s. Orissa Chrome Export & Mining Company Ltd.
Registered Address: PP-7, Pandav Nagar, Lane-06, BBSR-751018
Corresponding Address: Sri Manas Ranjan Mohapatra
(Power of Attorney holder/authorized representative)
At-Jagannathpur, Po-Janhia (Manatri), Ps-Soro
Dist-Balasore, Odisha, Pin-756045

Sub: Proposal for Transfer of Environmental Clearance of Subarnarekha River Sand Bed over an area of 12.00 acres or 4.856hectares located in village Sikharapur under Jaleswar Tahasil in Balasore, District of Odisha from the name Tahasildar Jaleswar to M/s. Orissa Chrome Export & Mining Company Ltd, the Power of Attorney holder/authorized representative is Sri Manas Ranjan Mohapatra -reg.

- Ref: (i) EC letter no./EC identification no. 2534/SEIAA dt. 04.09.2021
(ii) Mining Officer, Balasore, letter no. 632 dated 27.03.2024
(iii) Online Application no. SIA/OR/MIN/468179/2024 dtd.02.04.2024

Sir/Madam

This has reference to your online application no. SIA/OR/MIN/468179/2024 dated 02.04.2024, wherein you have requested for transfer of Environmental Clearance (EC) granted by SEIAA, Odisha vide letter no./EC identification No. 2534/SEIAA dt. 04.09.2021 in favour of M/s. Orissa Chrome Export & Mining Company Ltd, the successful bidder.

2. The application was examined in the State Environment Impact Assessment Authority (SEIAA), Odisha in its 162nd meeting held on 03.04.2024 & 04.04.2024 in accordance with the Para-11 of the EIA Notification, 2006 as amended from time to time and the following points are noted;

- (i) As submitted by the Mining Officer, Balasore it is noted that EC was obtained for Subarnarekha River Sand Quarry, Sikharapur for a period of 5 years in favour of Tahasildar, Jaleswar vide the above-mentioned EC letter under reference.
- (ii) Now, the said sairat source has been leased out by the Mining Officer, Balasore to the successful bidder (lessee) for a lease period of 5 years. Hence, the Mining Officer, Balasore has requested for transfer of EC in favour of



STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
ODISHA

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SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email: seiaaodisha@gmail.com
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under
Environment (Protection) Act, 1986)

- M/s. Orissa Chrome Export & Mining Company Ltd. who is the successful bidder in this case for operationalization of the sairat source for 5 years lease period under the provision of OMMC Rules, 2016.
- (iii) The said quarry is not in operated after obtaining EC from SEIAA, Odisha.
- (iv) Documents submitted for EC Transfer:
- Form No. 7 for transfer of Environmental Clearance.
 - Letter no. 632 dated 27.03.2024 of Mining Officer, Balasore for transfer of EC to M/s. Orissa Chrome Export & Mining Company Ltd., as the successful bidder for Subarnarekha River Sand Quarry, Sikharapur.
 - Cyber Treasury e-challan no.37F4E08B61 dated 31.03.2024 of Rs.2000/- towards scrutiny fee.
 - Undertaking for accepting the terms and conditions in the original EC.
3. Transfer of Environmental Clearance (EC) letter no. 2534/SEIAA dt. 04.09.2021 of Subarnarekha River Sand Quarry, Sikharapur is **allowed** in favour of M/s. Orissa Chrome Export & Mining Company Ltd., the successful bidder/lessee for extraction of 12000 cum of sand from the source in 1st year as per the EC conditions. The other stipulated terms and conditions of the original EC initially granted remain same subject to satisfactory compliance to all the stipulated terms and conditions of EC along with additional stipulation.

Additional stipulation

- The PP is required to submit the annual rate of replenishment study (ARRS) report through ORSAC empanelled agency within 31st December 2025.
- The validity of EC is for validity of DSR or validity of lease period whichever is earlier.
- The PP is required to submit the annual rate of replenishment study (ARRS) report through ORSAC or NABET empanelled agency in due time period.
- Boundary Demarcation: - The boundary of the lease area shall be demarcated on ground at the project cost, by erecting 1.20 meter (4 feet approx.) high reinforced concrete pillars above ground, each inscribed with its serial number, distance from pillar to pillar and GPS co-ordinates by any empanelled agency of ORSAC.
- Digital Map: -A digital map (in KML format as well as PDF version) showing GPS coordinates of all boundary pillars duly countersigned by the concerned lease granting Authority Tahasildar/Mining Officer shall be submitted to SEIAA, Odisha through email at info.seiaaodisha@gmail.com.
- Intimation of EC: -The copies of the EC shall be sent to the Sarpanch (s) of the concerned Gram Panchayat (s), Urban Local Bodies and relevant other Offices of the Government with a request to display the same for 30 days from the date of receipt.



**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
ODISHA**

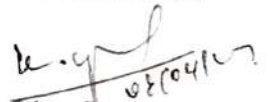
SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email: seiaaodisha@gmail.com
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under
Environment (Protection) Act, 1986)

(vii) Tree Plantation:-Compensatory Tree Planting (CTP) shall be carried out with minimum @100 trees per Ha. of lease area as per the approved cost norm for plantations of the State Forest Department. The Project Proponent (lease holder) shall deposit Rs.2,50,000/- with the respective District Environment Society for raising 500 plants of native species within 2 years in a suitable location adjoining to quarry.

The Project Proponent/lessee shall upload/submitted six monthly EC compliance in the Parivesh Portal of MoEF & CC., Govt. of India only on half-yearly basis.


In case, there is a change in the scope of the project, fresh Environment Clearance shall be obtained.

Yours faithfully,


Member Secretary

Copy to

1. Joint Secretary (Environment), Ministry of Environment, Forests and Climate Change Govt. of India, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110003 for information.
2. Principal Secretary, Forests & Environment Dept., Government of Odisha for information.
3. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Chairman, Central Pollution Control Board, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032 for information.
6. Member Secretary, CGWA, 18/11, Jamnagar House, Man Singh Road, New Delhi-110011 for information.
7. Copy to the Collector/Sub Collector, Balasore and Tahasildar Jaleswar /Mining Officer Balasore for information and necessary action.
8. Director of Mines, Steel & Mines Dept, Govt. of Odisha.
9. Chairman/Member / Member Secretary, SEIAA for information.
10. Chairman, SEAC/Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
11. Guard file for record.


Member Secretary



सत्यमेव जयते

INDIA NON JUDICIAL

Government of Odisha

e-Stamp



1525

Certificate No. : IN-OD09864512276075W
 Certificate Issued Date : 12-Jun-2024 09:15 AM
 Account Reference : NONACC (SV)/ od5017503/ JALESWAR/ OD-BLS
 Unique Doc. Reference : SUBIN-ODOD501750313876143025545W
 Purchased by : MANAS RANJAN MOHAPATRA
 Description of Document : Article IA-35 Lease Deed
 Property Description : SIKHARPUR
 Consideration Price (Rs.) : 2,72,82,060
 (Two Crore Seventy Two Lakh Eighty Two Thousand And Sixty only)
 First Party : MINING OFFICER BALASOR
 Second Party : MANAS RANJAN MOHAPATRA
 Stamp Duty Paid By : MANAS RANJAN MOHAPATRA
 Stamp Duty Amount(Rs.) : 8,78,417
 (Eight Lakh Seventy Eight Thousand Four Hundred And Seventeen only)



Please write or type below this line

AG = 678752-00

yc = 125-00

678877-00

e-Registration I.D. No. 1609
 e-Registration Documents No. 1525
 Book No. 1 Date 12 June 24

Registering Officer
 Jaieswar

QE 0004151018

Statutory Alert:

- The authenticity of this Stamp certificate should be verified at www.ohcilestamp.com or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
- The onus of checking the legitimacy is on the users of the certificate.
- In case of any discrepancy please inform the Competent Authority.



Manoj Ranjan Mohapatra,

FORM -N

Form of Quarry Lease

[See Rule 27(13), OMMC Rules, 2016 & amendment]

THIS INDENTURE made this 12th day of JUNE, 2024 between

The Hon'ble GOVERNOR OF ODISHA,

through the Mining Officer(I/c), Balasore, the competent authority (hereinafter called the "LESSOR") of the one part.

AND

The Orissa Chrome Export & Mining Company Limited, at its Registered office at- A-651, Nayapalli, Bhubaneswar-12, Odisha, Pin- 761017, Phone No. 9040010527 and Pan No. AAACO4389B, Power Attorney Holder/ Authorised Representative Manas Ranjan Mohapatra S/o- Lt. Kalandi Charan Mohapatra aged about 45 years at- Jagannathpur, Po- Janhia(Manatri), PS- Soro, Dist- Balasore, Odisha, Pin- 756045 (herein after called the "LESSEE" which expression shall where the context so admits be deemed to include his heirs, executors, administrators, assignees) of the other part.

PAN No - APRPM7197B ADHAN No - 640910167499

WHEREAS the Lessee has applied to the Competent Authority concerned for a quarry lease for Sand (Minor Mineral) in accordance with the provisions of the Odisha Minor Minerals Concession Rules, 2016, and amended thereof in respect of the lands described in Part-I of the schedule and has deposited a sum of Rs.66,55,500.00 (Sixty-six lakhs fifty-five thousand five hundred rupees) only as security.

AND

WHEREAS the Competent Authority has communicated his approval to the grant of the lease on the terms, covenants, and conditions herein after contained.

NOW THIS INDENTURE witnesseth as follows:

The Lessor hereby demises to the Lessee the land described in Part-I of the Schedule hereunder written and delineated in the map hereunto annexed.

The said demised pieces of land shall be held by the Lessee for a term of Five (5) years from the date on which this executed deed is registered under the Indian Registration Act and Odisha Registration Manual, subject to the terms, covenants, conditions herein after provided.

Manoj Ranjan Mohapatra
11/06/24

For Orissa Chrome Export & Mining Co Ltd
Manoj Ranjan Mohapatra
Authorized Signatory

Sankhshobhana Saini
11.6.24
Mining Officer(I/C)
Balasore

Manoj Ranjan Mohapatra
11/06/24



Minimum Guaranteed Quantity (MGQ) as per the approved mining plan for 1st year is 35,000 cum yearly 28,500 cum for 2nd year, 3rd year, 4th year, and 5th year. As per Environment Clearance File SIA/OR/MIN/468179/2024, dt 2nd April 2024 the project proponent allowed the excavate 12,000 cum for the 1st year.

The lessee deposited security money of Rs. 66,55,500.00. As per the demand notice letter no. 862/MM, BIs dt. 29/04/2024 of Rs. 2,72,82,060.00 (Royalty + Addl. Charges = Rs. 2,65,80,000.00, Surface Rent- Rs. 1800.00, Dead Rent = Rs. 52,500.00, DMF= Rs. 42,000.00, EMF= Rs. 21,000.00, TDS= Rs. 5,31,600.00, Surcharge= Rs. 53,160.00) for 1st year as per the Recommended Quantity by SEIAA. The lessee deposited an amount of Rs. 69,48,460.00 (Royalty + Addl. Charges = Rs. 66,45,000.00, Surface Rent- Rs. 1800.00, Dead Rent = Rs. 52,500.00, DMF= Rs. 42,000.00, EMF= Rs. 21,000.00, TDS= Rs. 1,33,000.00, Surcharge= Rs. 53,160.00) till date out of Rs. 2,72,82,060.00.

IN WITNESS these presents have been executed in manner here under appearing the day and year first above written.

The Schedule above referred to:

Part-I

Location and Area of the Lease

Village/ Forest Block : **Sikharpur Sand Bed**
 Tahasil : **Jaleswar**
 Area (in Acre) : **Ac. 10.63 dec.**

Land Scheduled of Sikharpur Sand Bed

Total Area: Ac. 10.63 dec.

Name of the Mouza/ Village	Name of the Source	Khata No.	Plot No.	Area (in acre)	Kissam
Sikharpur	Sikharpur Sand Bed	496	1900 & 1910	Ac. 10.63 dec	NADI
TOTAL AREA (in hectares): 4.3 Hc. (as per DGPS Survey)					

As per the plan annexed and bounded
 On the North by Village: NADI
 On the South by Village: NADI
 On the East by Village: NADI
 On the West by Village: SIKHARPUR
 hereinafter called "said lands".

For Prissi Chrome Export & Mining Co. Ltd.
 Manoj Kumar Moncuran
 Authorized Signer: 11/06/2024

Sanjoshreevani sethy
 11/06/24
 Mining Officer(I/C)
 Balasore

Anil Kumar Mondal
 dt-12-06-24



Endorsement of the certificate of admissibility

Admissible under rule 25: duly stamped under the Indian stamp (Orissa Amendment act 1 of 2008) Act 1899, Schedule 1-A No. 35(b) Fees Paid : A5(c) - 678752, User Charges - 125, Total - 678877.
 Date: **12-Jun-2024**

[Signature]
 Signature of Registering officer

Endorsement under section 52

Presented for registration in the office of the Sub-Registrar **Sub-Registrar JALESWAR** between the hours of 7:30 AM and 10:00 AM on the Date **12/06/2024** by **GOVERNOR OF ODISHA REPRESENTED THROUGH MINING OFFICER(I/C) BALASORE(GOVT)** son/daughter/wife of of **BALASORE**, by caste , profession and finger prints affixed.

Signature of Presenter / Date: **12-Jun-2024**



[Signature]
 Signature of Registering officer.

Endorsement under section 58

Execution is admitted by :

NAME	PHOTO	THUMB IMPRESSION	SIGNATURE	DATE OF ADMISSION OF EXECUTION
GOVERNOR OF ODISHA REPRESENTED THROUGH MINING OFFICER(I/C) BALASORE(GOVT)	Execution By GOVERNOR OF ODISHA REPRESENTED THROUGH MINING OFFICER(I/C) BALASORE(GOVT) Who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by	Execution By GOVERNOR OF ODISHA REPRESENTED THROUGH MINING OFFICER(I/C) BALASORE(GOVT) Who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by	Execution By GOVERNOR OF ODISHA REPRESENTED THROUGH MINING OFFICER(I/C) BALASORE(GOVT) Who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by	<i>[Signature]</i> Registering Officer



PART- II
Terms and conditions of the Lease
(Rule 33)

1. This lease is subject to the conditions laid down in Rule- 33 and also all other conditions pertaining to the lease as provided in OMMC Rules 2016 and as amended from time to time.
2. If the MGQ will be increased in the future, after the replenishment study or modification of the mining plan, a revised agreement will be done for a particular period.

PART- III
Liberties, powers, and privileges to be exercised and enjoyed by the Lessee

1. To enter upon and use the land, described in **PART- I** of the Schedule during the term hereby demised to carry on all operations necessary for extraction, collection, stacking, processing, transport, and disposal of minor mineral/minerals leased in natural or in processed/converted form.
2. To make roads, tram ways, install machineries, lay electric and telephone lines, on and over the said lands.
3. To use water from streams, watercourses and springs in and upon the said lands in the natural state or by means of impounding with the written permission of the Collector of the district.

PART- IV
Restrictions and conditions as to the exercise of liberties, powers, and privileges in Part II

1. No land shall be used for surface operations if an objection is raised by the Competent Authority or the Collector of the district to the effect that use of the land will be detrimental to the public interest.
2. The lessee shall not cut or injure any tree in the leased area falling within Reserved/Protected Forest without prior permission of the Divisional Forest Officer or the officer authorized by him in this behalf and upon payment of royalty and fees for compensatory afforestation as may be specified.
3. The lessee shall undertake mining operations only in accordance with the approved mining plan or scheme of mining, as the case may be.
4. The lessee shall not transport or store or cause to be transported or stored any specified minor mineral for the purpose of selling or trading otherwise than in accordance with these Rules and as may be specified under Odisha Minerals (Prevention of Theft, Smuggling, and Illegal Mining and Regulation of Possession, Storage, Trading, and Transportation) Rules, 2007.

PART- V
Liberties, powers and privileges reserved to the State Government







The State Government or any officer, or persons authorized by it in that behalf has the liberty and power to enter into and upon the leased area to carry on any operation in connection with survey, sampling, testing, quarrying, processing, stacking and transportation of mineral as may be deemed necessary.

For Jirasa Minerals Export & Mining Co Ltd
Machh-Rajon Mohanty
Authorized Signatory
11/06/2024

Sanjay Shekhar Singh
Mining Officer(I/C)
Balasore

12-06-24



THE ORISSA CHROME EXPORT & MINING CO LTD THROUGH AUTHORISED REPRESENTATIVE MANAS RANJAN MOHAPATRA		 244637313		12-JUN- 2024
Identified by BISWA BINOD BHANJA, ADVOCATE Son/Wife of DURGADAS KUMAR BHANJA of ALALPUR, JALESWAR, BALASORE by profession				
BISWA BINOD BHANJA, ADVOCATE		 43335346		12-JUN- 2024

Date: 12-Jun-2024




Signature of Registering officer

Endorsement of certificate of registration under section 60

Registered and true copy filed in : **Office of the Sub-Registrar , JALESWAR**

Book Number : 1 || Volume Number : 31

Document Number : 10092401525

For the year : 2024

Seal :
Date : 12/06/2024


Signature of Registering officer
Registering Officer
Jaleswar



PART- VI

Provision regarding Rents and Royalties

1. The lessee shall, during the subsistence of this lease pay to Government royalty in respect of the minor mineral removed by him from the leased area at the rates prescribed in Schedule II and surface rent at the rate prescribed in Schedule I.
2. All payments relating to rents, royalties, fees, etc., as provided under these rules shall be paid to the State Government free from all deductions, at the District Treasury/Sub Treasury and in such manner as the Competent Authority may prescribe.
3. For the purpose of computing the royalty, the lessee shall keep correct account of the mineral produced, stacked, and removed from the lease area and furnish such information and submit a monthly return to the Competent Authority and Director in Form K & Form P.
4. The lessee shall pay royalty in advance and the differential amount, if any, on computation shall be paid by the end of the first fortnight of each half-yearly period during the subsistence of the lease.
5. The lessee shall pay surface rent in advance and not later than 15th January and 15th July of each year.
6. The lessee shall pay, in addition to the rents and royalties, also pay the contributions to the District Mineral Foundation and the Environment Management Funds at the rates specified in the Rules.
7. The lessee shall also pay the additional charge at the rate of Rs. 2180/- (Rupees Two thousand One hundred Eighty) only per cubic meter.
8. The minimum guaranteed quantity for the quarry lease shall be 12,000 cum for 1st year, as per Environmental Clearance (EC) File No. SIA/OR/MIN/468179/2024, dt 2nd April 2024. After the replenishment study, as per amendment EC, the MGQ will be modified or remain the same.

Drafted as per departmental Proforma.

In the presence of

1. *[Signature]*
Dt 12.06.24
- 2.


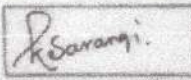
Santoshreeprava senapati
11.6.24
Mining Officer (D/C)
For behalf of Govt. Odisha
Balasore

In the presence of

1. *Shubhendu Das*
Dt - 12-6-24 At - Taradishi po-chamalganj
PS Raibani'a Dist Baleswar pin - 756032
- 2.

For Orissa Minerals Export & Mining Co Ltd
Mang Rajan Mohapatra
Authorized Sign- 11/06/2024
Signature of lessee



स्थायी लेखा संख्या /PERMANENT ACCOUNT NUMBER	
AAACO4389B	
नाम /NAME	
ORISSA CHROME EXPORT & MINING COMPANY LIMITED	
गठना/बनने की तिथि /DATE OF INCORPORATION/FORMATION	
03-08-1999	
 आयकर अधिकारी (क.प्र.), भुवनेश्वर Commissioner of Income-tax (Computer Operations)	

आयकर विभाग
INCOME TAX DEPARTMENT



भारत सरकार
GOVT. OF INDIA



MANAS RANJAN MOHAPATRA
KALANDI CHARAN MOHAPATRA

18/10/1978
Permanent Account Number
APRPM7197Q

Manas Ranjan Mohapatra
Signature



31122013

Manas Ranjan Mohapatra



REGIONAL OFFICE, BALASORE
STATE POLLUTION CONTROL BOARD, ODISHA
(FOREST, ENVIRONMENT & CLIMATE CHANGE DEPT., GOVT. OF ODISHA)
Plot No.1602, Ganeswarpur, Balasore – 756019

No. 2408 /CTE-3433

dt. 19.06.2024

By Regd. Post

OFFICE MEMORANDUM

In consideration of the Online Application ID No.5717582 of Sikharpur Sand Bed, Lessee M/s Orissa Chrome Export & Mining Company Ltd., the Power of Attorney Holder/Authorized Representative Sri Manas Ranjan Mohapatra, for obtaining Consent to Establish, the State Pollution Control Board is pleased to convey its Consent to Establish under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and 21 of Air (Prevention and Control of Pollution) Act, 1981, for excavation/quarrying of minor mineral as follows:

Excavation/Quarrying of Sand of quantity 12, 000 m³ for 1st year lease period.

At. Sikharpur villages under Jaleswar Tahasil over Plot No. 1900 & 1910 of Khata No.496 measuring total area 10.63 Acres (4.3 Ha) (mentioned as per application form) in the district of Balasore with the following conditions.

GENERAL CONDITIONS:

1. This consent to establish is valid for the raw materials, product, manufacturing process and capacity mentioned in the application form. This order is valid for five years, which means the proponent shall commence construction of the project within a period of five years from the date of issue of this order. If the proponent fails to do substantial physical progress of the project within five years, then a renewal of this consent to establish shall be sought by the proponent.
2. The industry shall comply to the provisions of Environment Protection Act, 1986 and the Rules made there under with their amendments from time to time such as Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016, as amended from time to time, Hazardous Chemical Rules/Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 etc. and the amendments there under. The industry shall also comply to the provisions of Public Liability Insurance Act, 1991, if applicable.
3. The industry is to apply for grant of consent to operate under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 for at least 3 (three) months before the commercial production and obtain consent to operate from this Board.
4. The consent to establish is subject to statutory and other clearances from Govt. of Odisha and/ or Govt. of India as and when applicable.

SPECIAL CONDITIONS:

1. This consent to establish granted under Section 25 of Water (P&CP) Act, 1974 and Section 21 of Air (P&CP) Act, 1981 shall be subject to the mining plan approved by the Mining Officer, Baripada Circle, Baripada, Environment Clearance issued by SEIAA, Odisha vide EC Identification No.EC24C0107OR5683073T, dt.09.04.2024 and Lease Registered on dated 12.06.2024 under O.M.M.C Rules, 2016.

//2//

2. The water sprinkling systems shall be provided in the haul road, transportation roads, quarry areas, stockpiled areas and other dust generating areas to control the fugitive dust emission.
3. The Lessee/Project Proponent shall provide adequate sanitation facilities for its workers to avoid any open defecation and unhygienic condition in the surrounding areas
4. Vehicles hired for transportation of minor mineral from the site should be in good condition and should have PUC Certificate. Vehicles should conform to the air & noise emission standards and should be operated during non-peak hours.
5. The vehicles in which sand is to be transported shall be covered with tarpaulin to prevent spillage and getting airborne.
6. The rejected sand, if any, shall be disposed in low laying area inside the lease hold area.
7. The project proponent shall obtain NOC from CGWA for withdrawal of groundwater required for the project, if any.
8. Ambient air quality inside the mining lease area shall be maintained as per National Ambient Air Quality Standards.
9. The mine shall abide by the provisions of E (P) Act 1986 and Rules framed thereunder.
10. The Board may impose further conditions or modify the conditions as stipulated in this order during installation and/or at the time of obtaining consent to operate and may revoke this order in case the stipulate conditions are not implemented and / or information are found to have been suppressed / wrongly furnished in the application form.


 19/06/2024
 REGIONAL OFFICER

To,

Sri Manas Ranjan Mohapatra
(Power of Attorney Holder/Authorized Representative)
M/s Orissa Chrome Export & Mining Company Ltd.
At. Jagannathpur, PO. Janhia, Soro
Dist. Balasore, Odisha 756045

No. 2409^(y) dt. 19.06.2024

Copy forwarded to:

1. The Member Secretary, S.P.C. Board, Odisha, Bhubaneswar.
2. The Collector & District Magistrate, Balasore
3. The Mining Officer, Balasore
4. Copy to Guard file


 19/06/2024
 REGIONAL OFFICER

REGIONAL OFFICE, BALASORE
STATE POLLUTION CONTROL BOARD, ODISHA
 (FOREST, ENVIRONMENT & CLIMATE CHANGE DEPT., GOVT. OF ODISHA)
 Plot No.1602, Ganeswarpur, Balasore – 756019

No. 2415 ICTO-3565

dt. 19/06/2024
 By Regd. Post

CONSENT ORDER NO. 85 /2024-25/APC&WPC

Sub: Consent under Section 25/26 of Water (P&CP) Act, 1974 and Section 21 of Air (P&CP) Act, 1981

Ref: Your Online Application No. 5717643

Consent is hereby granted under Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 and 21 of Air (Prevention & Control of Pollution) Act, 1981 and the Rules framed there under to

Name & address of the Sand Bed: **Sikharpur Sand Bed at Sikharpur village over Plot No.1900 & 1910 of Khata No.496 measuring an area Ac. 10.63 Dec. under Jaleswar Tahasil in the district of Balasore**

Name of the Occupier & Designation: **Sri Manas Ranjan Mohapatra, Power of Attorney Holder/Authorized Representative M/s Orissa Chrome Export & Mining Company Ltd. (Lessee/Successful Bidder)**

Address At. Sikharpur village under Jaleswar Tahasil, Dist. Balasore

This consent order is valid for the period up to **11.06.2025**

This consent to operate is granted based on Transfer Environmental Clearance issued vide EC Identification No.EC24C0107OR5683073T, dt.09.04.2024, Mining Plan approved by Mining Officer, Baripada Circle, Baripada & subjected to validity of lease granted by the appropriate authority.

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of Products Manufactured

Sl. No.	Product	Quantity in m ³
1	Sand	12000 for 1 st year as mentioned in EC



CONSENT ORDER

Page-2

B. Discharge permitted through the following outlet subject to the standard

Outlet No.	Description of outlet	Point of dis-charge KLD or KL/hr	Prescribed standard			
			pH	SS mg/l	O&G mg/l	BOD (mg/l) (3 days at 27°C)
--	Domestic waste water	Soak pit via septic tank.				

C. Emission permitted through the following stack subject to the prescribed standard

Chimney Stack No.	Description of Stack	Stack height (m)	Quantity of emission	Prescribed Standard				
				PM (mg/Nm ³)	SO ₂	NO _x		

D. Disposal of solid waste permitted in the following manner

Sl. No.	Type of Solid waste	Quantity generated (TPD)	Quantity to be reused on site(TPD)	Quantity to be reused off site(TPD)	Quantity disposed off (TPD)	Description of disposal site.

E. GENERAL CONDITIONS FOR ALL UNITS

- The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
- The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
- The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
- The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.

PTO



5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed.
 - b) Domestic purpose
 - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.



CONSENT ORDER

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30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc., of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate

F. SPECIAL CONDITIONS

1. Dust suppression measures on haul roads, transportation roads and stockpile areas shall be carried out by spraying water through mobile/fixed water tanker/sprinklers.
2. The rejected sand, if any, shall be disposed in low laying area inside the lease hold area.
3. Domestic effluent, if any, generated from mine shall be discharged to soak pit via septic tank constructed as per BIS specification.
4. Ambient air quality inside the mining lease area shall be maintained as per National Ambient Air Quality Standards, 2009 (Enclosed Annexure-II).

5. The truck in which sand is to be transported shall be covered with tarpaulin to prevent spillage. The speed of the trucks shall be kept moderate i.e. 15 km per hour to prevent undue noise and other problems.
6. The lessee shall abide by the provisions of E (P) Act 1986 and Rules framed thereunder.
7. The lessee shall undertake that in case of consent fee is revised upward during this period, he/she shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If he/she fails to pay the amount within the period stipulated by the Board, the consent order shall be revoked without prior notice.
8. The Board reserves the right to revoke / refuse consent at any time during this period or to modify / stipulate additional conditions as deemed appropriate in case any violation is observed.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

To,

**Sri Manas Ranjan Mohapatra
(Power of Attorney Holder/Authorized Representative)
M/s Orissa Chrome Export & Mining Company Ltd.
At. Jagannathpur, PO. Janhia, Soro
Dist. Balasore, Odisha 756045**

No. 2416(y) dt. 19/06/2024

Copy forwarded to:

1. The Member Secretary, S.P.C. Board, Odisha, Bhubaneswar.
2. The Collector & District Magistrate, Balasore
3. The Mining Officer, Balasore
4. Copy to Guard file


19/06/2024
REGIONAL OFFICER


19/06/2024
REGIONAL OFFICER



CONSENT ORDER

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Annexure-IGENERAL STANDARDS FOR DISCHARGE OF
ENVIRONMENTAL POLLUTANTS PART -A: EFFLUENTS

Sl. No.	Parameters	Standards			
		Inland surface water	Public sewers	Land for irrigation	Marine Coastal Areas
		(a)	(b)	(c)	(d)
1.	Colour & odour	Colourless/Odourless as far as practicable	-----	See 6 of Annex-1	See 6 of Annex-1
2.	Suspended Solids (mg/l)	100	600	200	For process wastewater – 100 b. For cooling water effluent 10% above total suspended matter of influent.
3.	Particular size of SS	Shall pass 850	----	-----	
5.	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	Shall not exceed 5°C above the receiving water temperature	-----	-----	Shall not exceed 5°C above the receiving water temperature
7.	Oil & Grease mg/l max.	10	20	10	20
8.	Total residual chlorine	1.0	---	-----	1.0
9.	Ammonical nitrogen (as N) mg/l max.	50	50	-----	50
10.	Total Kjeldahl nitrogen (as NH ₃) mg/l max.	100	---	-----	100
11.	Free ammonia (as NH ₃) mg/l max.	5.0	---	-----	5.0
12.	Biochemical Oxygen Demand (5 days at (20°C) mg/l max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/l max.	250	---	-----	250
14.	Arsenic (as As) mg/l max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg) mg/l max.	0.01	0.01	-----	0.001



16.	Lead (as pb) mg/1 max.	01.	1.0	-----	2.0
17.	Cardmium (as Cd) mg/1 max.	2.0	1.0	-----	2.0
18.	Hexavalent Chromium (as Cr + 6) mg/l max.	0.1	2.0	-----	1.0
19.	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0
20.	Copper (as Cu) mg/l max.	3.0	3.0	-----	3.0
21.	Zinc (as Zn) mg/l max.	5.0	15	-----	15
22.	Selenium (as Sc) mg/l max.	0.05	0.05	-----	0.05
23.	Nickel (as Nil) mg/l max.	3.0	3.0	-----	5.0
24.	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25.	Fluoride (as F) mg/l max.	2.0	15	-----	15
26.	Dissolved Phosphates (as P) mg/l max.	5.0	-----	-----	-----
27.	Sulphide (as S) mg/l max.	2.0	-----	-----	5.0
28.	Phenolic compounds as (C ₆ H ₅ OH) mg/l max.	1.0	5.0	-----	5.0
29.	Radioactive materials a. Alpha emitter micro curle/ml. b. Beta emitter micro curle/ml.	10 ⁷ 10 ⁶	10 ⁷ 10 ⁶	10 ⁸ 10 ⁷	10 ⁷ 10 ⁶
30.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31.	Manganese (as Mn)	2 mg/l	2 mg/l	-----	2 mg/l
32.	Iron (Fe)	3 mg/l	3 mg/l	-----	3 mg/l
33.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-----	0.2 mg/l
34.	Nitrate Nitrogen	10 mg/l	-----	-----	20 mg/l



CONSENT ORDER

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Annexure-II

NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighted Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke - Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual * 24 Hours **	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10µm) or PM ₁₀ µg/m ³	Annual * 24 Hours **	60 100	60 100	-Gravimetric - TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5µm) or PM _{2.5} µg/m ³	Annual * 24 Hours **	40 60	40 60	-Gravimetric - TOEM - Beta Attenuation
5.	Ozone (O ₃) µg/m ³	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m ³	Annual * 24 Hours **	0.50 1.0	0.50 1.0	-AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m ³	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH ₃) µg/m ³	Annual* 24 Hours**	100 400	100 400	-Chemiluminescence - Indophenol Blue Method
9.	Benzene (C ₆ H ₆) µg/m ³	Annual *	05	05	-Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m ³	Annual*	01	01	-Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m ³	Annual*	06	06	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper
12.	Nickel (Ni), ng/m ³	Annual*	20	20	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper

* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

Item No.11

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Appeal No.18/2023/EZ
(I.A. No.10/2024/EZ)

IN THE MATTER OF:

Haripada Manna,

S/o Late Paresh Chandra Manna,
Aged about 48 years,
R/o Sekhsarai, P.O.-Chalanti,
P.S.-Jaleswar, District-Balasore,
Pin – 756032,

...Appellant(s)

Versus

1. State of Odisha,

Through its Additional Chief Secretary,
Forest, Environment and Climate Change Department,
Kharavel Bhavan, Bhubaneswar, Odisha,
Pin – 751001,

2. District Collector, Balasore,

At/PO/Dist.-Balasore, Odisha,
Pin – 758001,

3. Tahasildar, Jaleswar,

At/PO/-Jaleswar, District-Balasore,
Pin – 756001,

4. Member Secretary,

Odisha State Pollution Control Board,
A/118, Unit-VII, Nilakantha Nagar,
Bhubaneswar – 751012,

5. Member Secretary,

State Environment Impact Assessment Authority (SEIAA), Odisha,
5RF-2/1, Acharya Vihar, Unit-IX, Bhubaneswar,
Pin – 751022,

6. Mining Officer, Baripada Circle, Baripada,

At/PO/PS-Baripada,
Pin – 757001,

7. Secretary,

Water Resource Department,
Government of Odisha,
Lok Seva Bhawan, Sachivalaya Marg,
Bhubaneswar – 751001,

8. Secretary,

Revenue and Disaster Management Department,
Government of Odisha,
Lok Seva Bhawan, Sachivalaya Marg,
Bhubaneswar – 751001,

9. The Secretary,

Ministry of Environment, Forest and Climate Change (MoEF&CC),
Indira Paryavaran Bhawan, Jor Bagh,
New Delhi – 110003,

...Respondent(s)

Date of hearing: 16.07.2024

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Appellant(s) : Mr. Sankar Prasad Pani, Advocate (in Virtual Mode) a/w
Mr. Ashutosh Padhy, Advocate (in Virtual Mode)

For Respondent(s) : Mr. Tarun Patnaik, ASC for R-1-3,6-8, (in Virtual Mode)
Mr. Dipanjan Ghosh, Advocate for R-4,
Mr. Apurba Ghosh, Adv. for R-5, (in Virtual Mode)
Ms. Rashmi Singhee, Adv. for R-9, (in Virtual Mode)

ORDER

1. Mr. Sankar Prasad Pani assisted by Mr. Ashutosh Padhy, learned Counsel is present (in Virtual Mode) for the Appellant.
2. The Appellant in the present Appeal is seeking quashing of the order dated 26.04.2023 (Annexure-6 to the Appeal), challenging the District Survey Report ('DSR' for short) of District-Balasore, for mining of River Sand, Stone, Morrum, Brick Earth for the period of 2023-2028, located in District-Balasore, Odisha.
3. The grounds for assailing the impugned order dated 26.04.2023, *inter alia*, are that DSR is still an Interim Report and there is no final Report and that the State Environment Impact Assessment Authority ('SEIAA' for short), has itself observed that "*this DSR is stated to have examined by DEIAA, but the agency/expert(s)*

prepared the same is not made known. It is stated to be an Interim Report”.

4. The DSR in question is stated to be in respect of four minor minerals, namely, Morrums, Brick Earth/Ordinary Soil, Road Metals and River Sand for the financial years of 2016-17, 2017-18 & 2018-19, ignoring the years 2019-20 to 2021-2022.
5. One of the grounds taken in the Memo of Appeal is that no Replenishment Study is found to be carried out. It is stated that the DSR is not in accordance with the Sustainable Sand Mining Guidelines, 2016, and the Enforcement and Monitoring Guidelines for Sand Mining, 2020.
6. We have gone through the impugned order dated 26.04.2023, copy of which has been filed as Annexure-6, page 99, to the Memo of Appeal, which mentions that the draft DSR of Balasore for Sand, Stone, Morrums, Brick Earth was examined by State Expert Appraisal Committee ('SEAC' for short) in its meetings held on 13.05.2022, 20.08.2022, 14.10.2022 and 12.04.2023. It is also mentioned that the DSR is stated to have been examined by the District Environment Impact Assessment Authority ('DEIAA' for short), but the agency/expert(s) who prepared the same is not made known. It is stated to be an Interim Report.
7. In Item No.'8' of the order, it is mentioned that the final DSR of Balasore was submitted to the SEIAA on 05.04.2023 and the matter was examined by the SEIAA, Odisha, in its 115th meeting held on 24.04.2023 with recommendation of SEAC for approval of DSRs for Sand, Stone, Morrums and Brick Earth of Balasore District in accordance with the EIA Notification, 2006, and it is observed that DSR has been prepared afresh and it has been signed by the

Collector & District Magistrate, Balasore, along with members of the designated Sub-Committee consisting of; Sub-Divisional Magistrate and District Level Officers from Irrigation Department, State Pollution Control Board, Forest Department and Mining Department.

8. At Item No.'10' of the impugned order, it is mentioned that approval is conveyed under the provision of EIA Notification, 2006, as amended from time to time for the DSR of Balasore comprising of 238 Sairat Sources for a period of 5 years (2023-2028) with certain conditions which are enumerated in the impugned order.
9. What is relevant to note is that at Item No.'10 (iv)' of the impugned order, it is mentioned that *“the approval is granted on the basis of undertaking that the annual replenishment study shall be completed within a period of one year. The approval of DSR will be liable for revocation if no replenishment study is submitted by 31st May, 2024”*.
10. The Ministry of Environment, Forests and Climate Change, Respondent No.9, has filed affidavit dated 23.08.2023, stating that in the matter of minor minerals, the SEIAA has been delegated the powers vide Ministry's Notification S.O. No.1886 (E) dated 20.04.2022 to grant Environmental Clearances.
11. The Collector Balasore, has filed affidavit dated 05.10.2023 stating that the Committee, already referred to hereinabove, has visited the Sairat Sources and found the same to be suitable and feasible.
12. The Appellant has also filed rejoinder affidavit dated 04.05.2024, reiterating the contents of the Memo of Appeal.
13. Today, Mr. Apurba Ghosh, learned Counsel for the Respondent No.5, SEIAA, Odisha, has filed a letter through e-mail dated

16.07.2024, which is a letter of the Collector & District Magistrate, Balasore, addressed to the Chairman, SEIAA, Odisha, Bhubaneswar, wherein it is stated that the Mining Officer, Balasore, has requested the undersigned to inform the SEIAA for taking necessary steps for extension of one year time for submission of Replenishment Report in connection with all Sand Sairat Sources in respect of Balasore District. Relevant extract of the letter dated 30.05.2024 reads as under:-

“.....xxx.....xxx.....xxx.....”

The Mining Officer, Balasore requests the undersigned to move the matter to your good office for taking necessary steps for extension of one year time for submission of replenishment report in connection with all sand sources in respect of Balasore District.”

14. We have heard the learned Counsel for the parties and perused the documents on record.
15. In the impugned approval order dated 26.04.2023 which is under challenge in the present Appeal, SEIAA, Odisha, had mandated that the Annual Replenishment Study was required to be completed within one year, failing which approval of DSR shall be liable for revocation, if the Replenishment Study Report is not submitted by 31.05.2024. That date has already passed and no Replenishment Study has been carried out as is evident from the letter of the Collector & District Magistrate, Balasore, dated 30.05.2024.
16. The Standard Environmental Conditions for Sand Mining under the Sustainable Sand Mining Management Guidelines, 2016, provides that the District Survey Report should be prepared and area suitable for mining and area prohibited for mining be identified. It is also provided that the depth of mining in river bed shall not

exceed one meter or water level whichever is less, provided that where the Joint Inspection Committee certifies about excessive deposit or over accumulation of mineral in certain reaches requiring channelization, it can go up to three meters on defined reaches of the River.

17. The Standard Environmental Conditions for Sand Mining further provides for submission of Annual Replenishment Report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity/production levels shall be decreased/stopped accordingly till the replenishment is completed. Thus, the Replenishment Study is a fundamental condition for grant of approval of the District Survey Report with reference to sand mining as per Rules, 2016. The Standard Environmental Conditions for Sustainable Mining Practices Sl. Nos. 8 to 19 read as under:-

“STANDARD ENVIRONMENTAL CONDITIONS FOR SAND MINING

Impact Category	S. No.	Environmental Conditions
.....
Sustainable Mining Practices	8	<i>District Level Survey Report should be prepared and area suitable for mining and area prohibited for mining be identified.</i>
	9	<i>The depth of mining in Riverbed shall not exceed one meter or water level whichever is less, provided that where the Joint Inspection Committee certifies about excessive deposit or over accumulation of mineral in certain reaches requiring channelization, it can go up to 3 meters on defined reaches of the River.</i>
	10	<i>No River sand mining be allowed in</i>

	<i>rainy season.</i>
11	<i>To submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity/production levels shall be decreased/stopped accordingly till the replenishment is completed.</i>
12	<i>Ultimate working depth shall be up to 3.0 from Riverbed level and not less than one meter from the water level of the River channel whichever is reached earlier. In hilly terrain this depth be preferably restricted to one meter.</i>
13	<i>In River flood plain mining a buffer of 3 meter to be left from the River bank for mining.</i>
14	<i>In mining from agricultural field a buffer of 3 meter to be left from the adjacent field.</i>
15	<i>Mining shall be done in layers of 1 meter depth to avoid ponding effect and after first layer is excavated, the process will be repeated for the next layers.</i>
16	<i>To maintain safety and stability of Riverbanks i.e. 3 meter or 10% of the width of the River whichever is more will be left intact as no mining zone.</i>
17	<i>No stream should be diverted for the purpose of sand mining. No natural water course and/or water resources are obstructed due to mining operations.</i>
18	<i>No blasting shall be resorted to in River mining and without permission at any other place.</i>
19	<i>Depending upon the location, thickness of sand, deposition, agricultural land/Riverbed, the method of mining may be manual, semi-mechanized or mechanized; however, the manual</i>

		<i>method of mining shall be preferred over any other method.”</i>
--	--	--

18. With regard to Replenishment Study, para 5.0 of the Enforcement and Monitoring Guidelines for Sand Mining, January, 2020, issued by the Ministry of Environment, Forests and Climate Change, enjoins that the need for replenishment study for river bed sand is required in order to nullify the adverse impacts arising due to excessive sand extraction. Para 5.0 of the Guidelines, 2020, reads as under:-

“.....XXX.....XXX.....XXX.....”

5.0 REPLENISHMENT STUDY

The need for replenishment study for river bed sand is required in order to nullify the adverse impacts arising due to excessing sand extraction. Mining within or near riverbed has a direct impact on the stream’s physical characteristics, such as channel geometry, bed elevation, substratum composition and stability, in-stream roughness of the bed, flow velocity, discharge capacity, sediment transport capacity, turbidity, temperature etc. Alteration or modification of the above attributes may cause an impact on the ecological equilibrium of the riverine regime, disturbance in channel configuration and flow-paths. This may also cause an adverse impact on instream biota and riparian habitats. It is assumed that the riparian habitat disturbance is minimum if the replenishment is equal to excavation for a given stretch. Therefore, to minimize the adverse impact arising out of sand mining in a given river stretch, it is imperative to have a study of replenishment of material during the defined period.”

19. In the present case, in view of the letter of the Collector & District Magistrate, Balasore, dated 30.05.2024, since no Replenishment Study has been carried out in the District-Balasore, the impugned order of approval of the District Survey Report vide impugned order

dated 26.04.2023 is liable for revocation and cannot be acted upon. In the absence of Replenishment Study in the District Balasore, duly considered by State Expert Appraisal Committee and approved by SEIAA, Odisha, no sand mining can be carried out in the stretch of the Subarnarekha river passing through the District Balasore. We accordingly allow the present Appeal and quash the impugned order dated 26.04.2023.

20. However, without prejudice to the order that has been passed hereinabove, we may observe that it will always be open for SEIAA, Odisha, to reconsider the matter of grant of approval of District Survey Report, if the same is submitted afresh with Replenishment Study, in accordance with law.
21. I.As., if any, stand disposed of accordingly.
22. There shall be no order as to costs.

.....
B. Amit Sthalekar, JM

.....
Dr. Arun Kumar Verma, EM

July 16, 2024,
 Appeal No.18/2023/EZ
 (I.A. No.10/2024/EZ)
 AK



File No.: 526197/242-MINB2/02-2025
 Government of India
 Ministry of Environment, Forest and Climate Change
 (Issued by the State Environment Impact Assessment Authority(SEIAA),
 ODISHA)



Dated 25/03/2025



To,

The Deputy Director of Mines, Bhadrak Circle, Bhadrak
 Plot no- 1472/4591, Near Salandi Hospital, Motel Chhak, BALESHWAR, ODISHA, 756100
 ddm-bhadrak@gov.in

Subject: Proposal of Deputy Director of Mines, Bhadrak Circle, Bhadrak for approval of District Survey Report (DSR) of Sand Sources of Balasore District located in District-Balasore, State-Odisha for the period 2025-2030-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA, Odisha vide proposal number SIA/OR/MIN/526197/2025 dated 27/02/2025 for approval of District Survey Report (DSR) of Sand Sources of Balasore District for the period 2025-2030 located in District-Balasore, State-Odisha in terms of the provision of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986 and subsequent amendment thereto, i.e. the Sustainable Sand Mining Management Guideline (SSMMG)-2016 and Enforcement and Monitoring Guidelines for Sand Mining (EMGSM)-2020 and in pursuance of MoEF & CC, GoI Notification dated 15.01.2016 & 25.07.2018 and as per order of Hon'ble Supreme Court dated 10.11.2021 in Civil Appeal No. 36613662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others)-reg.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC25C0107OR5447584N
(ii) File No.	526197/242-MINB2/02-2025
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	District Survey Report(DSR) of River Sand minor mineral of Balasore District.
(ix) Location of Project (District, State)	BALESHWAR, ODISHA
(x) Issuing Authority	SEIAA, Odisha
(xii) Applicability of General Conditions	No

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2, forwarding letter, proceeding copy, copy of 30 days public notice period, copy of paper clipping and online advertisement for Public notice and final District Survey Report (DSR) copy of sand sources were submitted to the SEIAA for an appraisal by the State Level Expert Appraisal Committee (SEAC) under the provision of EIA notification 2006 and its subsequent amendments.
4. The above-mentioned proposal has been considered by SEAC in the meeting held on 06.03.2025. The minutes of the meeting and all the documents along with modified revised DSR copy are available on the PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above.
5. Details of the DSR and the brief on the salient features as submitted by the project proponent in Form-2 and as presented during SEAC are annexed as Annexure-2.
6. The SEAC, in its meeting held on 06.03.2025, based on information submitted & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and compliance thereto furnished by the Project Proponent, the SEAC, Odisha recommended that the SEIAA, Odisha may consider for approval of the DSR of Balasore District for implementation, subject to insertion/correction of the above as observed by the SEAC on the following points as mentioned below.
 1. In item no 3, in the table given some leases are marked as non-working. Reasons for non-working may please be mentioned against each case. Some columns are left blank against existing leases which may please be filled up or detailed reasons for nil information may be given. In some cases, it is mentioned that DOCS are not available. Correct and full information may please be provided.
 2. In item 6, as against total 50 no of leases data for 21 leases is provided. This data shall be provided for all sources and river wise.
 3. Information for items a, b and c after item 11 is not given. Also, details of the drainage system with description of main rivers are not given.
 4. Annual deposition details not furnished.
 5. In Annexure I(b) three desiltation locations are given. Details of desiltation proposed may be given.
 6. In Annexure II (and some other Annexures like IV and V) some columns are left blank or marked as NA. Complete information may be provided or justification for not providing information shall be given.
 7. Absence of contiguous clusters may please be rechecked and confirmed.
 8. Route map is not given.
 9. In forwarding letter reference of NGT order dated 16.7.2024 in OA no 18/2023/EZ filed by Sh Haripada Manna vs State of Odisha is mentioned. Details of the case, directions of Hon'ble court along with a copy of order may please be furnished.
 10. As per sub divisional committee reports field visits have been conducted by the committee of Nilgiri Sub Division from 20.11.2024 to 22.11.2024 and for Balasore sub division from 7.11.2024 to 12.11.2024. Copy of the reports of field visits may be appended with the draft DSR.
 11. As per the procedure laid out for preparation of DSR in the notification dated 25.7.2018 of MoEFCC the main objective of preparation of DSR is to ensure the following-“Identification of areas of aggregations or depositions where mining can be allowed and identification of areas of erosion and proximity to infrastructural structures and installations where mining should be prohibited and calculation of annual rate of replenishment and allowing time for replenishment after mining in that area.” Details as per above objective are not given.
 12. Further, there are provisions mentioned for DSR preparation in “Enforcement & Monitoring Guidelines for Sand Mining” issued by MoEFCC in 2020 (to be supplemented with “Sustainable Sand Mining Management Guidelines, 2016”) which need to be followed and details of information is to be furnished in the DSR. Detailed information as per guidelines should be provided in the document.

13. Annexure-A of Proceedings of Sub-collector-BLS where the list of minerals in respect of Balasore subdivision is given, the status of mineral-mining and lessee details are not mentioned.
14. In DSR, under heading 3 (Table), The list of mining leases in the district Name & Address of Lessee, Lease details are not there for the quarries which are in non-working status.
15. In Annexure V of DSR, Sl. No. of quarries viz. A1, A2, B1, B2...C1, C2....D1, D2,,E1, E2,...., F1 etc. are mentioned as lease numbers which should be rectified.
16. In Annexure-VII, no. of tippers/day is not given for all quarries.

The PP has submitted the additional document sought by SEAC.

7. The SEIAA, Odisha has examined the DSR proposal in its 192nd Meeting of SEIAA held on 20.03.2025 in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986 and subsequent amendment thereto, Sustainable Sand Mining Management Guideline (SSMMG)-2016, Enforcement and Monitoring Guidelines for Sand Mining (EMGSM)-2020 and in pursuance of MoEF & CC, GoI Notification dated 15.01.2016 & 25.07.2018 and as per order of Hon'ble Supreme Court dated 10.11.2021 in Civil Appeal No. 36613662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others) and based on the recommendations of the SEAC, clarification submitted by Project Proponent (PP) to the query raised by SEAC. Accordingly, the PP/competent Authority have submitted their reply and modified revised DSR. After detailed deliberation in the matter, the authority hereby approved the DSR for sand for Balasore District. Further, the PP is advised to file separate applications for each type of remaining minor minerals after duly incorporating the compliance to the observation/objection raised by SEAC and SEIAA respectively in the respective DSRs.
8. The SEIAA, Odisha reserves the right to stipulate additional conditions, if found necessary.
9. The Validity of DSR is upto 5 years i.e. from 2025-2030 from the date of issue of this approval letter.
10. This issue with an approval of the Competent Authority.

Copy To

1. Additional Chief Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. The Director of Mines, Steel & Mines Dept, Govt. of Odisha Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Integrated Regional Office (IRO), Ministry of Environment & Forests, A/3, Chandrasekharpur, Bhubaneswar for information.
5. Additional Chief Secretary, Revenue and DM Department, Govt. of Odisha Bhubaneswar for information
6. Chairman, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, New Delhi-110032 for information.
7. Chairman/Member/Member Secretary, SEIAA for information.
8. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
9. Collector & DM, Balasore, Sub-Collector, Balasore, Deputy Director of Mines, Balasore, DFO, Balasore, RO, SPCB, Balasore, Tahasildar, All Tahasildar of Balasore District/Mining Officer, Balasore for Information and necessary action.
10. The Director, Minor Mineral, Steel & Mines Dept, Govt. of Odisha Bhubaneswar for information.
11. Guard file for record/Website/Parivesh Portal

Annexure-2**1. Proposal in brief:**

The highlights of the proposal as ascertained from the application and as revealed from proceedings/discussion held during the meeting of SEAC/SEIAA, are given as under.

- i) This is a proposal for approval of District Survey Report (DSR) of Balasore for mining of sand located in Balasore District for a period of 5 years i.e. from 2025-2030.
- ii) The need for District Survey Report (DSR) have been necessitated by Ministry of Environment, Forest and Climate Change (MoEF&CC) vide their Notification No. S.O. 141 (E), dated 15th January 2016. The notification was addressed to bring certain amendments with respect to the EIA notification 2006 and in order to have a better control over the legislation. District level committees have been introduced in the system. As a part of this notification, preparation of District Survey Reports has been introduced.
- iii) The MoEF&CC in compliance of the Hon'ble Supreme Court's and NGT'S order has prepared "Sustainable Sand Mining Guidelines (SSMG), 2016" in consultation with State governments, detailing the provisions on Environmental Clearance (EC) for cluster, creation of District Environment Impact Assessment Authority, preparation of District survey report and proper monitoring of minor mineral.
- iv) Subsequently, Ministry of Environment, Forest and Climate Change has published Notification No. 3611 (E), dt. 25th July, 2018 regarding inclusion of the "Minerals Other than Sand" and format for preparation of the DSR has been specified. The notification stated about the objective of DSR i.e. "Identification of areas of aggradations or deposition where mining can be allowed; and identification of areas of erosion and proximity to infrastructural structures and installations where mining should be prohibited and calculation of annual rate of replenishment and allowing time for replenishment after mining in that area".
- v) Enforcement & Monitoring Guidelines for Sand Mining (EMGSM) January 2020 has been published modifying Sustainable sand Mining Guidelines, 2016 by MoEF&CC for effective enforcement of regulatory provisions and their monitoring. The EMGSM 2020 directed the states to carry out river audits, put detailed survey reports of all mining areas online and in the public domain, conduct replenishment studies of river beds, constantly monitor mining with drones, aerial surveys, ground surveys and set up dedicated task forces at district levels. The guidelines also push for online sales and purchase of sand and other river bed materials to make the process transparent. They propose night surveillance of mining activity through night- vision drones.
- vi) The Hon'ble NGT in O. A. No. 360/2015- NGT Bar Association Vrs. Virender Singh (State of Gujarat) & O. A. No. 173/2018 - Sudarshan Das Vrs. State of West Bengal & Ors issued the following directions to the States:
 - As the DEIAA is not functioning as a consequence of the decision of the Tribunal in Satendra Pandey (supra) case, the DSR shall be prepared through consultants accredited by the National Accreditation Board of Education and Training/ Quality Control Council of India in terms of O.M. of MoEF&CC, Govt. of India dated 16.03.2010.
 - The DSR so prepared shall be submitted to the District Magistrate who shall verify the DSR only in respect of the relevant facts pertaining to the physical and geographical features of the district which shall be distinct from the scientific findings based on the parameters prescribed in the SSMMG- 2016. After such verification, the District Magistrate shall forward the DSR for examination and evaluation by the State Expert Appraisal Committee (SEAC) having regard to the fact.
 - The SEAC after appraisal of the report shall forward it to the SEIAA for consideration and approval if it meets all scientific/technical requirements.

- While preparing the DSR, the MoEF&CC, Govt. of India Accredited Agency/Consultant shall scrupulously follow the procedure and the parameters laid down under the SSMMG-2016 and EMGSM - 2020 read in sync with each other.”
- vii) The order of the Hon’ble NGT clearly specifies that DSR to be prepared by the MoEF&CC, Govt. of India Accredited Agency/Consultant and sent to the SEIAA by the technical appraisal by the SEAC.
- viii) The SEAC observed that requirement of preparation of DSR by MoEF & CC, Govt of India Accredited Agency/Consultant as per order of Hon’ble NGT has been withdrawn by the Hon’ble Supreme Court of India in civil appeal nos. 3661 – 3662 of 2020.
- ix) The SEAC has examined and evaluated the Draft DSRs of Balasore and observed the following points as follows:
1. In item no 3, in the table given some leases are marked as non-working. **Reasons for non-working** may please be mentioned against each case. Some columns are left blank against existing leases which may please be filled up or detailed reasons for nil information may be given. In some cases, it is mentioned DOCS not available. Correct and full information may please be provided.
 2. In item 6, as against total 50 no of leases data for 21 leases is provided. This data shall be provided for all sources and river wise.
 3. Information for items a, b and c after item 11 is not given. Also details of drainage system with description of main rivers not given.
 4. Annual deposition details not furnished.
 5. In Annexure I(b) three desiltation locations are given. Details of desiltation proposed may be given.
 6. In Annexure II (and some other Annexures like IV and V) some columns are left blank or marked as NA. Complete information may be provided or justification for not providing information shall be given.
 7. Absence of contiguous cluster may please be rechecked and confirmed.
 8. Route map is not given.
 9. In forwarding letter reference of NGT order dated 16.7.24 in OA no 18/2023/EZ filed by Sh Haripada Manna vs State of Odisha is mentioned. Details of the case, directions of Hon’ble court along with copy of order may please be furnished.
 10. As per sub divisional committee reports field visits have been conducted by the committee of Nilgiri Sub Division from 20.11.24 to 22.11.24 and for Balasore sub division from 7.11.24 to 12.11.24. Copy of the reports of field visits may be appended with the draft DSR.
 11. As per the procedure laid out for preparation of DSR in the notification dated 25.7.18 of MoEFCC the main objective of preparation of DSR is to ensure the following- “Identification of areas of aggradations or depositions where mining can be allowed and identification of areas of erosion and proximity to infrastructural structures and installations where mining should be prohibited and calculation of annual rate of replenishment and allowing time for replenishment after mining in that area.” Details as per above objective are not given.
 12. Further, there are provisions mentioned for DSR preparation in “Enforcement & Monitoring Guidelines for Sand Mining” issued by MoEFCC in 2020 (to be supplemented with “Sustainable Sand Mining Management Guidelines, 2016”) which need to be followed and details of information is to be furnished in the DSR. Detailed information as per guidelines should be provided in the document.
 13. In Annexure-A of Proceedings of Sub-collector-BLS where the list of minerals in respect of Balasore subdivision is given, the status of mineral-mining and lessee details are not mentioned.

14. In DSR, under heading 3 (Table), The list of mining leases in the district Name & Address of Lessee, Lease details are not there for the quarries which are in non-working status.
15. In Annexure V of DSR, Sl. No. of quarries viz. A1, A2, B1, B2...C1, C2....D1, D2,,E1, E2,..., F1 etc. are mentioned as lease numbers which should be rectified.
16. In Annexure-VII, no. of tippers/day is not given for all quarries.

2. **Whether SEAC recommended the proposal** – Yes, the proposal was placed in the SEAC meeting held on 06.03.2025 and the after detailed discussion, the SEAC, Odisha recommended that the SEIAA, Odisha may consider for approval of the DSR of Balasore for implementation, subject to insertion/correction of the above as observed by the SEAC.
3. The SEIAA, Odisha has raised clarification to project proponent as per the SEAC observation on the following points and the PP has clarified the points and accordingly, modified the DSR data as follows:

Sl. No.	Raised ADS	Compliance to the ADS
01	In item no 3, in the table given some leases are marked as non-working. Reasons for non-working may page 32 of 46 please be mentioned against each case. Some columns are left blank against existing leases which may please be filled up or detailed reasons for nil information may be given. In some cases, it is mentioned DOCS not available. Correct and full information may please be provided.	The table in item No. 3 has been updated and all required data has been duly incorporated. Please refer to item No. 3 in the updated DSR copy for details.
02	In item no. 6, as against total 50 no of leases data for 21 leases is provided. This data shall be provided for all sources and river wise.	In item no. 6, data for a total of 50 leases has been provided, categorized river-wise.
03	Information for items a, b and c after item 11 is not given. Also details of drainage system with description of main rivers not given.	The information for items (a), (b) and (c) after item no. 11 has been updated. Additionally, details of the drainage system, including the name of the main river stream, along with its length, width, area for mineral concession and mineral potential are provided in the table under Item No. 11.
04	Annual deposition details not furnished.	The replenished volume is considered the annual deposition. Annual deposition data is provided only for operational or settled sources; however, it could not be furnished for non-operational sources. Please refer to the table in Item No. 6.
05	In Annexure I(b) three desiltation locations are given. Details of desiltation proposed may be given.	Three desiltation locations are listed in Annexure I(b); however, the desiltation process has not yet been proposed in Balasore district.
06	In Annexure II (and some other Annexures like IV and V) some columns are left blank or marked as NA. Complete information may be provided or justification for not providing information shall be given.	In Annexure II, all previously blank spaces have been filled in accordance with office records.
07	Absence of contiguous cluster may please be rechecked and confirmed	The data for contiguous clusters has been provided.
08	Route map is not given.	The route map has been submitted in tabular format in Annexure IV, detailing the length of the transportation route, the number of

		vehicles and the names of the villages, Map attached as Annexure-I.
09	In forwarding letter reference of NGT order dated 16.07.2024 in OA no 18/2023/EZ filed by Shri Haripada Manna -Vrs- State of Odisha is mentioned. Details of the case, directions of Hon'ble Court along with copy of order may please be furnished.	A copy of the NGT ORDER (oa No. 18/2023/EZ) is annexed herewith. Annexure-II
10	As per sub divisional committee reports field visits have been conducted by the committee of Nilgiri Sub Division from 20.11.2024 to 22.11.2024 and for Balasore sub division from 07.11.2024 to 12.11.2024. Copy of the reports of field visits may be appended with the draft DSR.	The Sub-Divisional Committee's field visit reports have been annexed herewith. Annexure-III
11	As per the procedure laid out for preparation of DSR in the notification dated 25.07.2018 of MoEF & CC the main objective of preparation of DSR is to ensure the following- "Identification of areas of aggradations or depositions where mining can be allowed and identification of areas of erosion and proximity to infrastructural structures and installations where mining should be prohibited and calculation of annual rate of replenishment and allowing time for replenishment after mining in that area". Details as per above objective are not given.	The DSR has been prepared in accordance with the MOEF&CC notification dated 25.07.2018, the Enforcement & Monitoring Guidelines for Sand mining 2020, the Sustainable Sand Mining Guidelines 2016 and other relevant government orders.
12	Further, there are provisions mentioned for DSR preparation in "Enforcement & Monitoring Guidelines for Sand Mining" issued by MoEF&CC in 2020 (to be supplemented with "Sustainable Sand Mining Management Guidelines, 2016") which need to be followed and details of information is to be furnished in the DSR. Detailed information as per guidelines should be provided in the document.	The DSR has been prepared in accordance with the MoEF&CC notification dated 25.07.2018, the Enforcement & Monitoring Guidelines for Sand Mining 2020, the Sustainable Sand Mining Guidelines 2016, and other relevant government orders.
13	In Annexure A of Proceedings of Sub-Collector BLS where the list of minerals in respect of Balasore subdivision is given, the status of mineral-mining and lessee details are not mentioned.	The table in Item No.3 provides details on the status of mineral mining along with information about the lessees.
14	In DSR, under heading 3 (Table), The list of mining leases in the district Name & Address of Lessee, Lease details are not there for the quarries which are in non-working status.	The table under Item No.3 has been completed as per the given instructions.
15	In Annexure V of DSR, Sl. No. of quarries viz. A1, A2..., B1, B2....C1, C2...D1, D2,E1, E2,....., F1 etc. are mentioned as lease numbers which should be rectified.	The lease numbers shall be assigned sequentially as serial numbers, such as A1, A2,, B1, B2....., and so on.
16	In Annexure-VII, no. of tippers / day is not given for all quarries.	In Annexure VII, the number of tippers per day is provided for all quarries.

The Lists of Sand Sources of Balasore included in DSR are as follows:

SL. NO	TAHASIL	Name of River/ Stream	Name of the Mineral	AREA	Replenished volume /Mineable Resource in Cum	Remarks
1	Basta	SUBARNAREKHA	AMBAKURUCHI SAND SOURCE	7.40 acre/2.99Ha	8173.94	Replenishment study report has been done
2	Basta	SUBARNAREKHA	DEVOG SAND SOURCE	12.35 acre/5.00 Ha	12888.3	Replenishment study report has been done

3	Basta	SUBARNAREKHA	DHITPURA SAND SOURCE	12.35 acre./5.00 Ha	7653.92	Replenishment study report has been done
4	Basta	SUBARNAREKHA	KADARAYAN SAND SOURCE	12.350 acre./5.00Ha	18790.5	Replenishment study report has been done
5	Basta	SUBARNAREKHA	BENAPURA -II SAND SOURCE	14.52 acre/5.876Ha	Not predictable presently	Currently submerged under water
6	Basta	SUBARNAREKHA	BENAPURA-I SAND SOURCE	12.45acre/5.014Ha	33671	Mineable resource as per the drone survey
7	Basta	SUBARNAREKHA	GOPINATHPUR SAND SOURCE	12.355acre/5.00Ha	30000	Newly proposed Source
8	Jaleswar	SUBARNAREKHA	SIKHARPUR SAND SOURCE	10.63Ac/ 4.3 Ha	9132.45	Replenishment study report has been done
9	Jaleswar	SUBARNAREKHA	RAJNAGAR SAND SOURCE	13.55 acre./5.48 Ha	41825.856	Replenishment study report has been done
10	Jaleswar	SUBARNAREKHA	GOBARDHANPUR SAND SOURCE	12.00 acre/4.85Ha	61411	Mineable resource as per the drone survey
11	Jaleswar	SUBARNAREKHA	SEKH SARAI SAND SOURCE(KA)	14.00 acre/5.66Ha	38901.85	Replenishment study report has been done
12	Jaleswar	SUBARNAREKHA	CHALANTI SAND SOURCE	14.00 acre/5.66Ha	40216	Mineable resource as per the drone survey
13	Jaleswar	SUBARNAREKHA	BALIKBAD SAND SOURCE	14.85 acre/6.009Ha	11656.8	Mineable resource as per the drone survey
14	Jaleswar	SUBARNAREKHA	BALIAPAL SAND SOURCE	12.00 acre/4.856 Ha	Not predictable presently	Currently submerged under water
15	Jaleswar	SUBARNAREKHA	SEKH SARAI SAND SOURCE(Kha)	15.00 acre/6.07 Ha	4131.9	Mineable resource as per the drone survey
16	Jaleswar	SUBARNAREKHA	RIVER BLOCK -KHA SAND SOURCE	13.00 acre/5.26 Ha	37939.5	Mineable resource as per the drone survey
17	Jaleswar	SUBARNAREKHA	PRAHARAJPUR (KA) SAND SOURCE	13.00 acre/5.26 Ha	48644	Mineable resource as per the drone survey
18	Jaleswar	SUBARNAREKHA	MANKIDIA SAND SOURCE (GA)	35 acre/14.16Ha	153552	Mineable resource as per the drone survey
19	Jaleswar	SUBARNAREKHA	CHORMARA (CHANDI BASTI) SAND SOURCE	10.00 acre/4.046 Ha	Not predictable presently	Currently submerged under water
20	Jaleswar	SUBARNAREKHA	MANKIDIA SAND SOURCE (KHA)	40 acre/16.187Ha	49609.2	Mineable resource as per the drone survey
21	Jaleswar	SUBARNAREKHA	MAKRAMPUR SAND SOURCE	15.00 acre/6.07 Ha	101374	Mineable resource as per the drone survey
22	Jaleswar	SUBARNAREKHA	GOBARGHATA SAND SOURCE	17.50 acre/7.08Ha	51512	Mineable resource as per the drone survey
23	Jaleswar	SUBARNAREKHA	PRAHARAJPUR SAND SOURCE (KHA)	15 acre/6.07Ha	17075	Mineable resource as per the drone survey
24	Jaleswar	SUBARNAREKHA	MANKIDIA-KA SAND SOURCE	20.00 acre/8.09 Ha	25023.1	Replenishment study report has been done
25	Jaleswar	SUBARNAREKHA	RIVER BLOCK-KA SAND SOURCE	14.00 acre /5.665 Ha	49102.5	Mineable resource as per the drone survey
26	Jaleswar	SUBARNAREKHA	BILASHPUR SAND SOURCE	80.20 acre/32.456 Ha	161719.5	Mineable resource as per the drone survey
27	Jaleswar	SUBARNAREKHA	MALIPAL SAND SOURCE	12.355acre/5.00Ha	30000	Newly proposed Source
28	Jaleswar	SUBARNAREKHA	RAYANRAMCHANDRAPUR SAND BED	20.38Ac/8.247Ha	30000	Newly proposed Source
29	Baliapal	SUBARNAREKHA	PALABEGUNIA SAND BED	8.88 acre/3.60 Ha	40262	Replenishment study report has been done
30	Baliapal	SUBARNAREKHA	BADHAPAL SAND BED	8.36acre/3.38Ha	20103	Replenishment study report has been done
31	Balasore	BUDHABALANGA	KASABA - DAHAPADA SAND SOURCE	101.35 acre/41.015Ha	54633	Mineable resource as per the drone survey
32	Remuna	BUDHABALANGA	SAHUPADA & DUMUDA SAND SOURCE	12.35 acre/5.00Ha	1654.11	Replenishment study report has been done
33	Remuna	BUDHABALANGA	AMBULKUDA SAND SOURCE	12.300 acre/4.997Ha	15407.02	Replenishment study report has been done
34	Remuna	BUDHABALANGA	MAKANDA SAND SAIRAT SOURCE	12.22 acre/4.945Ha	14836	Mineable resource as per the drone survey
35	Remuna	BUDHABALANGA	GAMBHARIA RUDRAGOPALPUR SAMIL NAHARPATANA	94.99 acre/38.44Ha	Not predictable presently	Currently submerged under water

36	Remuna	BUDHABALANGA	KATHASANGADA SAND SOURCE-2	2.60 acre/1.052Ha	2981.977	Replenishment study report has been done
37	Remuna	BUDHABALANGA	KATHASANGADA SAND SOURCE-1	9.75 acre/3.945Ha	5485.333	Replenishment study report has been done
38	Basta	JALAKA RIVER	MATHANI & PUNSITA SAND BED	3.08 acre. /1.246Ha	132	Mineable resource as per the drone survey
39	Remuna	SUNAI	PURUKHI SAND SOURCE	12.300 acre/4.997Ha	3443.37	Replenishment study report has been done
40	Remuna	SUNAI	Hatiagand Mukundapur Patripal sand sairat	12.35 acre/4.99Ha	19.8	Mineable resource as per the drone survey
41	Remuna	SUNAI	Udambar sand sairat source	8.20 acre/3.318Ha	7964	Mineable resource as per the drone survey
42	Remuna	SUNAI	BAITABANKA SAND SOURCE	12.20 acre/4.937Ha	6541	Mineable resource as per the drone survey
43	Niligiri	SUNAI	PUNDAL-1 SAND BED	12.350 acre/5.00Ha	5894.28	Replenishment study report has been done
44	Niligiri	SUNAI	PUNDAL-2 SAND BED	3.40Ac/1.37Ha	Not predictable presently	Currently submerged under water
45	Niligiri	SUNAI	DUMAGANDIRA-LAICHHANPUR SAND BED	12.350 acre/5.00Ha	787.02	Replenishment study report has been done
46	Niligiri	SUNAI	BAINCHANARANPUR-1 SAND BED	12.35 acre/4.99Ha	5409.92	Replenishment study report has been done
47	Niligiri	SUNAI	BALIPAL SAND BED	12.300 acre. /4.97Ha	12407.64	Replenishment study report has been done
48	Niligiri	SUNAI	PRATAPPUR SAND BED	12.250 acre/4.95Ha.	4054.43	Replenishment study report has been done
49	Niligiri	SUNAI	BAINCHANARANPUR-3 SAND BED	8.70Ac/3.520 Ha	47961	Mineable resource as per the drone survey
50	Niligiri	SUNAI	AJODHYA SAND BED	12.35 acre. /5.00Ha	8923	Mineable resource as per the drone survey



Annexure-III

Cluster & Contiguous Cluster details

Clusters:

River Name	Cluster No.	Lease No	Location (Riverbed / Patta Land)	Village	Area (in Ha)	Total Excavation (Cum)	Total Mineral Excavation (Cum)
Subarnarekha	1	A1	Ambakuruchi Sand Source, MOUZA AMBAKURUCHI KHATA NO :304, PLOT: 1450, (AREA 7.400 AC),KISSAM :NADI, Longitude 87°12'05.4" TO 87°12'16.5",Latitude 21°43'54.7" TO 21°43'46.6"	MOUZA- AMBAKURUCHI	2.69Ha	18499	14029
		A2	Devog Sand Source, MOUZA DEVOG KHATA NO :392, PLOT: 1178, (AREA 12.350 AC),KISSAM :NADI,Longitude 87°12'30.00" TO 87°12'42.8",Latitude 21°44'05.1" TO 21°44'16.3"	MOUZA-DEVOG	4.5 Ha	124188	99657
Subarnarekha	2	A6	Benapura-II Sand Quarry, MOUZA BENAPUR, KHATA NO:152, PLOT: 285, (AREA 14.52 AC), KISSAM: NADI,	MOUZA -BENAPUR	5.876Ha	58760	35256
		D5	Chalanti Sand Source Mouza-Chalanti, Latitute 21°46' 53" N to 21° 47' 2.8"N, Longitude 87° 09' 58"E to 87° 10' 10.2"E° Khata No-384 Plot No-738 kissam Nadi	MOUZA-CHALANTI	5.66Ha	18130	15000
Budhabalanga	3	B2	SAHUPADA & DUMUDA SAND SOURCE , MOUZA SAHUPADA & DUMUDA, KHATA NO:223,281, PLOT: 237,238,239,240,15, (AREA 12.35 acers KISSAM:NADI, Longitude-86°54'51.6" TO 86°55'13.2", Latitute -21°33'51.6" TO 21°33'56.2"	MOUZA SAHUPADA & DUMUDA	5.00Ha	51821	44177
		B10	Kathasangada-I Sand Quarry, Mouza- Kathasangada, Khata No. 286, Plot No. 123 Area Ac 0.30 dec, Plot No. 145, Area Ac. 1.52 dec & Mz. Haladia, Khata No. 458, Plot No. 1456 area Ac 6.00 dec, Plot No. 1952 area Ac 7.93 Latitute 21°33' 18.4" N to 21° 33' 34.3"N, Longitude 86°54' 42.4"E to 86° 54' 49.7"E°	MOUZA-. KATHASANGADA	5.26 Ha	27875	24074

Subarnarekha	4	D1	Sikharpur Sand Source Mouza- Sikharpur, Khata No- 496 Plot No- 1910, 1900 Kissam- Nadi, Latitute 21°47' 44.4" N to 21° 47' 58.2"N, Longitude 87° 12' 20"E to 87° 12' 38.9"E	MOUZA-SIKHARPUR	4.856 Ha	46040	35666
		D2	Rajnagar Sand Bed, Mouza-Rajnagar, Khata No- 377 Plot No- 1295/1300 Latitude- 21°48' 20.9" N to 21°48' 30.9"N Longitude-87°12' 43.2" E to 87°12' 52.2"E	MOUZA-RAJNAGAR	5.48 Ha	27122	19353
Subarnarekha	5	D4	Sekhsarai Ka Sand Source Mouza- Sekhsarai, Khata No-142 Plot No-02 Kissam Nadi, Latitute 21°45' 26.1" N to 21° 45' 29.5"N, Longitude 87° 10' 17.8"E to 87° 10' 20.9"E	MOUZA-SEKHSARAI	5.66Ha	42487	37874
		D8	Sekhsarai Kha Sand Source Mouza-Sekhsarai, Khata No- 142 Plot No- 2 Kissam Nadi, Latitute 21°46' 38.9" N to 21° 46' 56.3"N, Longitude 87° 09' 45"E to 87° 09' 58.3"E	MOUZA-SEKHSARAI	6.07 Ha	60703	36422
Subarnarekha	6	D9	River Block Kha Sand Source Mouza- River Block, Khata No- 175 Plot No- 1 Kissam -Nadi, Latitute 21°48' 51.5" N to 21° 49' 1.9"N, Longitude 87° 12' 56.5"E to 87° 13' 6.1"E	MOUZA-RIVER BLOCK	5.26 Ha	23763	20000
		D18	River Block Ka sand source Mouza- River Block, Khata No- 175 Plot No- 01, Kissam Nadi, Latitute 21°48'32.9" N to 21° 48' 41.8"N, Longitude 87° 13' 3.8"E to 87° 13' 14.8"E	MOUZA-RIVER BLOCK	5.665 Ha	23525	20000
Subarnarekha	7	D10	Praharajpur Ka Sand Source, Latitute 21°52' 17.5" N to 21° 52' 33.2"N, Longitude 87° 15' 9.7"E to 87° 15' 15.2"E Mouza- Praharajpur, Khata No- 466 Plot No- 1923 Kissam Nadi	MOUZA-PRAHARAJPUR	5.26 Ha	55440	48740
		D16	Praharajpur Kha Sand Source, Mouza- Praharajpur, Khata No- 466, Plot No- 1923	MOUZA-PRAHARAJPUR	6.07Ha	60703	36422
Subarnarekha	8	D11	Mankidia Sand Source "Ga" Mouza- Mankidia, Khata No- 618 Plot No- 1677	MOUZA-MANKIDIA	14.16Ha	141640	84984

	D13	Mankidia Sand Source "Kha" Mouza-Mankidia, Khata No- 618 Plot No- 1677	MOUZA-MANKIDIA	16.187Ha	161874	97124
	D17	Mankidia Sand Source "Ka", Mouza-Mankidia, Khata No-818 Plot No-01, Longitude 87° 14' 13.8"E to 87° 14' 28.4"E 21° 56' 21" N to 21° 56' 32.2"N,	MOUZA-MANKIDIA	8.09 Ha	2,02,325	1,78,528

Contiguous Clusters:

River Name	Contiguous Cluster No.	Cluster No	Number of leases in the cluster	Location (Riverbed/ Patta Land)	Distance between clusters	Village	Area of Cluster (Ha)	Total Mineral Excavation. (Ton)
NA	NA	NA	NA	NA	NA	NA	NA	NA

**OFFICE OF THE DEPUTY DIRECTOR OF MINES,
BHADRAK CIRCLE, BHADRAK**

Plot No. 1472/4591, Near Salandi Hospital, Motel Chhak, Bhadrak, 756100.
(E-Mail: ddm-bhadrak@gov.in / ddminesbhadrak@gmail.com)

Letter No. **1143/Mines, Bhadrak, Dt. 19.05.2025**

From

Deputy Director Mines,
Bhadrak Circle, Bhadrak &
Authorized Officer, Balasore district.

To

Sri Manas Ranjan Mohapatra,
Authorized Representative of
Orissa Chrome Export & Mining company Ltd.
At: Jagannathpur, PO: Janhia (Manatri)
PS: Soro, Balasore.

Sub: Approval of Modification of Mining Plan in respect of Sikharpur River Sand Bed over an area of 10.63Ac acres in village Sikharpur under Jaleswar Tahasil of Balasore district in favour of Sri Manas Ranjan Mohapatra, Authorized Representative of Orissa Chrome Export & Mining Company Ltd. for a period up to 11.06.2029.

Madam/Sir,

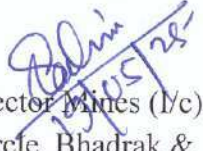
In exercise the powers conferred under Rule 28(9) of OMMC Rules 2016 the Modification of Mining Plan in respect of Sikharpur River Sand Bed over an area of 10.63Ac acres in village Sikharpur under Jaleswar Tahasil of Balasore district is hereby approved in favour of Sri Manas Ranjan Mohapatra, Authorized Representative of Orissa Chrome Export & Mining Company Ltd. for a period up to 11.06.2029 subject to the following conditions.

- 01) The Modification of Mining Plan is approved without prejudice of any other law applicable to the quarry area from time to time, whether made by Central Government, State Government or any other authority.
- 02) The modification of mining plan approved without prejudice to any order or direction from the court of contempt jurisdiction.
- 03) The approval of Modification of Mining plan does not any way imply the approval of the Government terms of any other provisions under OMMC Rules 2016 and amended rules 2023 or any laws.
- 04) The approval of modification of mining plan is subject to provision of Forest (Conservation) Act, 1980 and rules made there under and other relevant statutes and guidelines as they may be applicable to the lease area from time to time.
- 05) The approval of Modification of Mining Plan is based on the information provided by the RQP and if anything found to be concealed in the contents of the mining plan, the approval shall be deemed to have been withdrawn with immediate effect.
- 06) The boundary pillars of the quarry area shall be maintained in good order throughout the lease period.

PTO.....

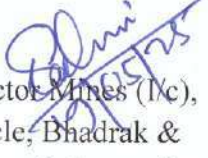
- 07) Forest growth if any available in the area shall not be cut or cleared during quarry operation without prior approval from the forest authority.
- 08) The approval is subject to strict compliance by the lessee in respect of the observation made in the mining plan which shall be monitored during the field visit by the competent authority.
- 09) Provision of the Mines Act 1952 and rules and regulations made there under including submission of notices of opening, appoint of the manager and other statutory personnel as required by the act shall be complied with.

Yours faithfully,


Deputy Director Mines (I/c),
Bhadrak Circle, Bhadrak &
Authorized Officer, Balasore dist.

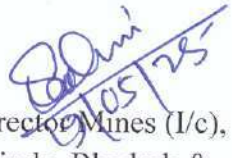
Memo No. 1144 /Mines, Bhadrak. Dt. 19.05.2025

Copy forwarded to Sri Sanjib Kumar Swain, RQP Plot No. 1243/2403/5257, Sastrinagar, Bhubaneswar, Odisha 751001 for information.


Deputy Director Mines (I/c),
Bhadrak Circle, Bhadrak &
Authorized Officer, Balasore dist.

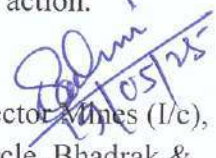
Memo No. 1145 /Mines, Bhadrak. Dt. 19.05.2025

Copy along with the approved mining plan forwarded to the Mining Officer, Balasore for information and necessary action.


Deputy Director Mines (I/c),
Bhadrak Circle, Bhadrak &
Authorized Officer, Balasore dist.

Memo No. 1146 /Mines, Bhadrak. Dt. 19.05.2025

Copy forwarded to the Tahasildar Jaleswar for information and necessary action.


Deputy Director Mines (I/c),
Bhadrak Circle, Bhadrak &
Authorized Officer, Balasore dist.

MODIFICATION OF APPROVED MINING PLAN

(Under Rule 28 (8) of Orissa Minor Mineral Concession Rules, 2016)

WITH

PROGRESSIVE MINE CLOSURE PLAN

ON

Subarnarekha River Sand Bed over an area of 10.62 Acres or 4.30 hectares in Sikharpur village/Gram Panchayat under Jaleswar Tahasil of Balasore Mining Circle of Balasore District of Odisha.

Method of Mine – (Semi-Mechanised Method)

(Lease Period- 12.06.2024 to 11.06.2029)

(Plan Period- 05.03.2025 to 11.06.2029)

Prepared for

**Sri. Manas Ranjan Mohapatra,
Authorised Representative**

**Orissa Chrome Export & Mining Company Limited
At-Jagannathpur
Po- Janhia(Manatri)
Ps-Soro,
Dist-Balasore.**

Prepared By

**Mr. Sanjib Kumar Swain
RQP/OD/045/2016
Plot No-1243/2403/5257,
Shastrinagar,
Bhubaneswar-751001
Ph-09437318714
08249765311**

APPROVED

S.K. Dalai
19/05/25
S.K. Dalai, BDM(I/C) &
Authorized Officer
Bhadrak Circle, Bhadrak



MODIFICATION OF APPROVED MINING PLAN

(Under Rule 28 (8) of Orissa Minor Mineral Concession Rule 2016)

WITH

PROGRESSIVE MINE CLOSURE PLAN

ON

**Subarnarekha River Sand Bed over an area of 10.62
Acres or 4.30 hectares in Sikharpur village/Gram
Panchayat under Jaleswar Tahasil of Balasore
Mining Circle of Balasore District of Odisha.**

Method of Mine – (Semi-Mechanised Method)

(Lease Period- 12.06.2024 to 11.06.2029)

(Plan Period- 05.03.2025 to 11.06.2029)

Prepared for

Sri. Manas Ranjan Mohapatra,

Authorised Representative

Orissa Chrome Export & Mining Company Limited

At-Jagannathpur

Po- Janhia (Manatri)

Ps-Soro,

Dist-Balasore.

Prepared By

Mr. Sanjib Kumar Swain

RQP/OD/045/2016

Plot No-1243/2403/5257,

Shastrinagar,

Bhubaneswar-751001

Ph-09437318714


-08249765311



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RQP/OD/045/2016



LIST OF PLATES

Sl. No.	PLATE NO	TITLE	SCALE
1	I	Key Plan	1 : 50,000
2	II	Lease plan with Location Plan	16" = 1 mile & 1 : 50,000
3	III	Surface Plan/ Geological Plan	1 : 2,000
4	IV	Development Plan	1 : 2,000
5	V	Progressive Mine Closure Plan	1 : 2,000

LIST OF ANNEXURES

PARTICULARS	Annexure No.
Copy of Lease Agreement	Annexure-I
Copy of Mining Plan Approval Letter	Annexure-II
Copy of Environment Clearance	Annexure-III
Copy of Transfer of Environment Clearance	Annexure-IV
Copy of Resolution from Steel & Mines Department regarding Implementation of Semi Mechanised method	Annexure-V
Copy of RoR	Annexure-VI
Copy of RQP Certificate	Annexure-VII
Copy of Letter from Mining Officer, Balasore regarding Preparation of Modification of Mining Plan	Annexure-VIII
Copy of Approved Mining Plan	Annexure-IX

CONSENT LETTER FROM THE LESSEE

The Modification of Approved Mining plan with Progressive Mine Closure Plan in respect of Subarnarekha River Sand Bed over an area of 62 Acres or 4.30 hectares in village Sikharpur under Jaleswar Tahasil of Balasore Mining Circle of Balasore District of Odisha belonging to Sri Manas Ranjan Mohapatra, Authorised Representative of Orissa Chrome Export & Mining Company Limited has been prepared by Sri Sanjib Kumar Swain RQP- Regd No-RQP/OD/045/2016.

I request the Authorised Officer, Govt. of Odisha, to make further correspondence regarding Modification of Approved Mining plan with progressive mine closure plan, if any, with the said recognized person on his following address: -

Sanjib Kumar Swain
Regd No-RQP/OD/045/2016
Plot No-1243/2403/5257,
Shastrinagar,
Bhubaneswar
Tel: 09437318714
Email: sanjib.k.swain@gmail.com

I hereby undertake that all modifications so made in the Modification of Approved Mining Plan with Progressive Mine Closure Plan by the RQP be deemed to have been made with my knowledge and consent and shall be acceptable to me and binding on me in all respects.

Manoj Ranjan Mohapatra

Signature of the Lessee

Sri Manas Ranjan Mohapatra
Authorised Representative
Orissa Chrome Export &
Mining Company Limited
At-Jagannathpur
Po- Janhia(Manatri)
Ps-Soro, Dist-Balasore


Place – Balasore
Date - 05-03-2025

CERTIFICATE FROM RQP



Certified that the provision of Odisha Minor Mineral Concession Rule 2016 have been observed in the Modification of Approved Mining Plan with Progressive Mine Closure Plan under Rule 28 (8) of OMMC Rule, 2016 in respect of Subarnarekha River Sand Bed over an area of 10.62 Acres or 4.30 hectares in village Sikharpur of Khata no-496 & Plot no-1900 & 1910 under Jaleswar Tahasil of Balasore Mining Circle of Balasore District of Odisha belonging to Sri Manas Ranjan Mohapatra, Authorised Representative of Orissa Chrome Export & Mining Company Limited, Odisha, and wherever specific permissions are required, the Lessee will approach the concerned Authorised Officer, Govt. of Odisha.

Certified that the informations furnished in this Modification of Approved Mining Plan with Progressive Mine Closure Plan are correct to the best of my Knowledge.


 18/08/25
Sanjib Kumar Swain,
RQP/OD/045/2016.



CERTIFICATE FROM THE LESSEE

The provisions of Mines Act, Rules and Regulations made there under have been observed in the Modification of Approved Mining plan with Progressive Mine Closure Plan in respect of Subarnarekha River Sand Bed over an area of 10.63 Acres or 4.30 hectares in village Sikharpur of Khata no-496 & Plot no-1900 & 1910 under Jaleswar Tahasil of Balasore Mining Circle of Balasore District of Odisha belonging to Sri Manas Ranjan Mohapatra, Authorised Representative of Orissa Chrome Export & Mining Company Limited, Odisha, and wherever specific Permissions are required, the Lessee will approach the DGMS. Further, standards prescribed by DGMS in respect of miner's health will be strictly implemented.

Place – Balasore
Date - 05-03-2025

Manj Ranjan Mohapatra.
Signature of the Lessee
Sri Manas Ranjan Mohapatra
Authorised Representative
Orissa Chrome Export &
Mining Company Limited
At-Jagannathpur
Po- Janhia(Manatri)
Ps-Soro, Dist-Balasore

INTRODUCTION

The Sikharpur Sand bed in Subarnarekha River at Village Sikharpur under Jaleswar Tahasil of Balasore District, to be held in accordance with the provision of the OMMC Rule 2016. Mining Office, Balasore has been granted as Sand Sairat to Sri Manas Ranjan Mohapatra, Authorised Representative of Odisha Chrome Export & Mining Company Limited on dated 12.06.2024 over an area of 4.63ha. The copy of Lease agreement is enclosed as **Annexure-I**. The Sikharpur Sand bed over an area of 4.30hectares or 4.30hectares comes in village Sikharpur of Khata no-496 of plot no-1900 & 1910 of Kissam Nadi under Jaleswar Tahasil of Balasore district of Odisha. The area under reference featured in the Survey of India Topo sheet No-F45P/1 and the area bounded between the Latitude $21^{\circ} 47' 54.24468''$ N to $21^{\circ} 48' 05.91012''$ N. & Longitude $87^{\circ} 12' 22.83228''$ E to $87^{\circ} 12' 33.37380''$ E. The area is located at a distance of 41 km from the district head quarters at Balasore. and is at a distance of 240 km from Bhubaneswar. The quarry lease area belongs to recent quaternary river bed deposits consisting of sand, silt, clay, gravel and alluvial deposits.

The mining plan has been prepared & approved by Mining Officer, Baripada, Baripada Circle, Govt. of Odisha vide letter no-542/Mines, Dated 01.03.2021 for five years for manual mining method. The copy of approval Letter is enclosed as **Annexure –II**. The EC has been obtained for this source vide letter no-2534/SEIAA,&File No. SEIAA-1506/03-2021 on dated 04-09-2021 from SEIAA, Odisha, Bhubaneswar. The copy of Environment Clearance is enclosed as **Annexure – III**. Subsequently The EC has been transferred in favour of Successful Bidder vide EC Identification No-EC24C0107R5683073T, on dated 09.04.2024. The copy of Transfer of Environment Clearance is enclosed as **Annexure – IV**. The quarry lease of the source of minor mineral is valid for five years. As per Steel & Mines Department Govt.of Odisha, Resolution vide letter no-12793/S&M, Bhubaneswar dated 21-12-2023 Copy enclosed as **Annexure-V** to implement the machinaries for extraction & Transportation of sand, This mining plan is being prepared for Five years period in pursuance of the provision of OMMC rule 28(8). The entire lease area comprises of Govt. land of Nadi Kissam, The copy of land schedule is enclosed as **Annexure –VI**. The mining lease area of Sikharpur Sand Quarry of Subarnarekha river sand bed has operated source. The pattern of the deposits, its physical, structural disposition and topography of the area and its hydrological condition are some of the factors that favours open cast, dry pit mining. The mining operation will be carried out by Semi mechanised open cast dry pit mining method.

The proposed rate of production has been worked out at $12,000\text{m}^3/\text{annum}$ depending upon the present market demand of sand as well as requirements of government project works. However the rate of production may be increased or decreased in future depending on the market demand. The total geological reserve up to 1.50mtrs from the surface have been estimated around $64,500\text{m}^3$. The mineable reserve of sand has been estimated (**Besides 60% of the computed Mineable reserve will be extractable over the lease area as per MoEF notification dated 25.07.2018**) up to 1.50mtrs from the surface around $31,347\text{m}^3$ and considering the present proposed production target at a rate of $12,000\text{m}^3/\text{annum}$ of sand is feasible for excavation. The quantity excavated in a year in ideal condition may be replenished during the subsequent flood/rainy season. Looking into the potential mineable resources of Sikharpur sand deposit, the main objective is to develop this mineable property scientifically and systematically for commercial benefit of indigenous industries and secondly for increase of state exchequer by paying the royalties to the State Govt. of Odisha and thirdly to boost up the socio economic status of the poor habitants of this area by producing employment opportunity to earn more and live a better life.

S.K. Swain
19/5/24

FORM-O

(See Rule 28 (8) of the Odisha Minor Mineral Concession Rules, 1961)
MINING PLAN WINNING FOR RIVER SAND FROM SUBARNAREKHA RIVER OF SIKHARPUR VILLAGE/GRAM PANCHAYAT UNDER JALESWAR TAHASIL OF BALASORE DISTRICT (CATEGORY OF QUARRY (B2) As specified by MoEF vide Notification No. J-13013-2013-2014 (I) dated 24.12.2013]

1.	Name & Address of the Lessee	:	Sri Manas Ranjan Mohapatra Authorised Representative Orissa Chrome Export & Mining Company Limited At-Jagannathpur, Po- Janhia(Manatri) Ps-Soro, Dist-Balasore.				
2.	Particular of the Area (Acreage, Boundary Description & Land Schedule) (Attach location map and surface plans showing the existing features of the area with contours at 2m interval)						
A Key plan and surface plan is attached as Plate No-		I & III					
Topo-sheet No.		:	F45P/1				
AS PER DGPS SURVEYED PILLAR CO-ORDINATES							
Pillar No	EASTING	NORTHING	LATITUDE		LONGITUDE		
1	521546.293	2410890.325	21 ⁰ 48' 05.91012"N		87 ⁰ 12' 30.40596"E		
2	521631.185	2410790.159	21 ⁰ 48' 02.61468"N		87 ⁰ 12' 33.37380"E		
3	521450.352	2410570.523	21 ⁰ 47' 55.55400"N		87 ⁰ 12' 27.04284"E		
4	521418.214	2410530.258	21 ⁰ 47' 54.24468"N		87 ⁰ 12' 25.92972"E		
5	521329.216	2410620.369	21 ⁰ 47' 57.13044"N		87 ⁰ 12' 22.83228"E		
6	521362.325	2410660.158	21 ⁰ 47' 58.44984"N		87 ⁰ 12' 23.99076"E		
Village		:	Sikharpur				
Taluk/Tahsil		:	Jaleswar				
Gram Panchayat		:	Sikharpur				
District and State		:	Balasore, Odisha				
Khasra No./Plot No./		:	Khata no	Village	Plot no	Kisam	Area(acre)
			496	Sikhar pur	1900 1910	Nadi	9.00 1.63
			Total				10.63 or 4.30hects
Lease Area (Hectares)		:	4.30Ha (Refer lease Sketch Plate-II)				
Whether the area is recorded to be in Forest (Please specify whether Protected, Reserved etc.)		:	The entire quarry lease area of 4.30Ha belongs to non forest land.				
Ownership/Occupancy		:	Sri Manas Ranjan Mohapatra, Authorised Representative, Orissa Chrome Export & Mining Company Limited				
Existence of public road/railway line		:	There is no existence of Public road and railway line within the lease area. However, the area is approachable from Jaleswar. which is located at a distance of 15.00km.				
Others							
Nearby Important Market		:	The nearby market is at Sikharpur located at a distance of 05.00km from the lease area.				
Telecom Facilities		:	Telecommunication facilities have vastly improved with the advent of mobile phones. At Sikharpur the telecom facilities are available.				

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S.K. Swain
 19/05/25
 S.K. Swain, DDM (I/c) &
 Authorized Officer
 Bhadrak Circle, Bhadrak

S.K. Swain
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Postal facilities	:	Postal facilities are available at Sikharpur
Transport Facilities	:	The lease area is located nearby the National highway. Therefore transport facilities are very good for this lease area.
Land use pattern (Forest, Agriculture, Grazing, Barren etc.)	:	Total lease hold area is river sand
3. Status of the Lessee: (Private Individual/ Private Company/Public Sector Undertaking/Joint Sector Undertaking/ Others)	:	Private Company
4. Period of the concession	:	For 5years from 12.06.2024 to 11.06.2029
5. Mineral intended to be won	:	River sand
6. Name, Address & Registration No. of RQP preparing the mining plan with validity of Recognition:	:	Sanjib Kumar Swain Regd No.-RQP/OD/045/2016, Nayapalli,Nuasahi,Unit-8,BBSR, Khurda Mobile-09437318714 Validity-03/04/2026 Email: sanjib.k.swain@gmail.com
7. Order No. & date of Competent Authority granting the concession: (copy of the order to be attached)	:	Letter from Mining Officer, Balasore. Vide letter No- 1614,Dated-17.04.2025. Copy of Letter is enclosed as Annexure-VIII .
8. If, forest area, whether forest clearance obtained: (Attached copy of forest clearance)	:	The entire lease area of 4.30Ha belongs to non forest land. Hence forest Clearance is not required.
9. <u>Reserves</u> (Estimation to be based on the exploration, if any, carried out in the area or on the local parameters)	:	Reserves have been estimated based on the local parameter. Geology of the area are as follows.
<p><u>Regional Geology</u> Regionally the lease area belongs to Eastern Ghat Mobile Belt of Archean age with quaternary deposits of Holocene period.</p> <p><u>Local Geology</u> Geologically the lease area belongs to Quaternary deposit from Holocene period which located in the Subarnarekha river bed at Sikharpur under Jaleswar Tahasil of Balasore District, Odisha. The quaternaries overlies directly on the Tertiaries and are composed of younger and older alluvia. The highest RL of the sand deposit is 18.0m above AMSL & the lowest RL of the sand deposit is 17.0m. above AMSL. The sediments of older alluvia are grayish to brownish in colour, unfossiliferous, but contain calcareous concretions. Thin younger alluvial deposits of recent age are found in the flood plains and by the side of the river. They also consists of sand, silt, clay and gravel.</p> <p><u>Lithology</u> The Total lease area is covered with river sand over Alluvium consisting of silt, clay & gravel.</p> <p><u>Basis and Parameters of Reserve Estimation :</u></p> <ol style="list-style-type: none"> 1. Based on the topographical survey of the entire lease area, geological mapping was carried out and Geological plan has been prepared on a scale of 1:2,000 with contour interval of 2.0m. River sand occurs throughout the area. The existing features have been marked. Based on the sand exposures, adjacent opened working quarries, attempts have been made to mark the mineralized zones in the Surface Geological Plan. Based on the geological plan and the contour base plan, the Geological plan have been prepared which is enclosed as Plate No – III 2. Gradient of the river is very low, Hence surface area method has been adopted for estimation of reserve for the river bed sand. 3. Thickness of sand zone taken up to 1.50meters from the surface basing on adjacent open existing old quarries. 		

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S.K. Dalai, DDM (I/C) B
Authorized Officer
Bhadra Circle, Bhadrak

S.K. Swain
S.K. SWAIN

4. In the absence of any monitored data base it is assumed that 100% of the sand, which has been mined out or will be quarried out would be replenished in the next year after rainy season.
5. Reserve has been calculated under proved category as there is presence of one existing quarry with 1.50mtrs thick sand zone on adjacent lease area.
7. Spot elevation of lowest & highest point has been recorded in the field area with hand held GPS and the average difference covers to approximately 1.50mtrs from the surface. Recovery Factor has been taken as 100% for sand, since volume of waste is negligible in quantity.

From the geological study and from the exposed sand quarry in the adjacent lease area it is ascertained that deposit extends further 1.50mtrs below the surface. Proved, resources have been estimated during the preparation of this mining plan. Proved resource has been estimated based on maximum depth of existing quarries.

Method of Resources estimation

Surfacial area method has been adopted for the estimation of geological and mineable resources, Basing on low gradient of the river in the lease area. The Surfacial area multiplied with average thickness of sand up to 1.50mtrs and recovery factor (100%) to form the volume of geological resources. Formula adopted for calculation of volume of river sand is $V = S \times T \times RF$

Where	V	=	Total volume of river sand in m^3
	S	=	Surfacial area of occurrences of sand bed in m^2
	T	=	Average Thickness of sand bed in meter
	RF	=	Recovery Factor in %

Estimation of Geological Resource

The geological resources estimated are given below:

Category	Surfacial Area (m^2)	Thickness of sand(m)	Volume (m^3)
a	b	c	d= b x c
Proved	43,000	1.50m	64,500
Total	43,000		64,500

Summary of geological Resource:

Category	Quantity m^3
Proved	64,500
TOTAL	64,500

Mineable Reserves

The mineable reserve has been calculated by considering ultimate pit slope leaving 7.5m from the lease boundary. While assessing the mineral reserves of the deposit proved category of mineral resources have been considered up to 1.50mtrs from the surface. (Besides 60% of the computed Mineable reserve will be extractable over the lease area as per MoEF notification dated 25.07.2018). The mined out area will be replenished during the monsoon every year.

The mineable reserve estimated as follows:

Category	Surfacial Area (m^2)	Thickness of sand(m)	Volume (m^3)	Extractable Mineable Reserve (in m^3)
a	b	c	d= b x c	d x 60%
Proved	34,830	1.50m	52,245	31,347
Total			52,245	31,347

Summary of Mineable Reserve:

Category	Quantity (m^3)
Proved	31,347
TOTAL	31,347

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S.K. Daltai, DDW (I/c) &
Authorized Officer
Bhadra Circle, Bhadrak

S.K. SWAIN

10.	Mining (a) Whether manual or semi-mechanized or mechanized	The mining will be done by open cast pit Semi mechanized method spread over the river course devoid of water. Transportation will be undertaken through deployment of Dumper Hyva, JCB & Proclaim machine.
<p>Justification of Semi-Mechanised or Mechanised Mines.-</p> <p>As per the point No-19 of the Sustainable Mining Practices under the "Sustainable sand mining Management Guidelines 2016, steel and mines department, Govt. of Odisha resolution No-12793/S&M, dt 21/12/2013 & order of the Hon'ble High court of Orissa in W.P.(C) No-6375 of 2023 it depends upon the following grounds;</p> <p>1-Location 2-Thickness of the Sand 3-Deposition 4-Agricultural Land/River Bed.</p> <p>1-Location-The Lease area of Sikharpur sand quarry is located 41kms from the District Head quarters Balasore. The Lease area is bounded by Latitude $21^{\circ} 47' 54.24468''$N to $21^{\circ} 48' 05.91012''$N. & Longitude $87^{\circ} 12' 22.83228''$E to $87^{\circ} 12' 33.37380''$E. The lease area is surrounded by sand in all directions, but in west side it is approachable in a Belbaria-Sikharpur road. Which is connected to Nearest State Highway at about 15.00kms. At Sikharpur it is dense populated bazaar, Heavy Traffic jam in this bazaar, if more nos of Tractor will ply in this road it causes more Traffic.</p> <p>Transportation & Evacuation of Sand-The proposed Production capacity of the mines is $12,000\text{m}^3/\text{annum}$. Only 180 days working will be possible for mining. So average 67Cum sand will be dispatched per day. The width of the road is around 8m, as it is a bazar road the Traffic is also heavy due to movement of other vehicles. Considering the production capacity of sand the requirement of Tractor will be around 27nos per day which will create heavy traffic jam over the road. If we will used Hyva the same quantity will be evacuated by using only 05nos of Hyva per day.</p> <p>Manual Mining- As per Hon'ble High court of Orissa pass the order in W.P.(C) No-6375 of 2023 the sand mining & transportation will be carried out in between 9.00PM to 7.00AM it is not possible for labourer to working in the sand mines at night time. If manual loading is adopted there short of labourers within same locality. The Lessee is facing problem to engage local labour by which he will incurred revenue loss for him and also state exchequer.</p> <p>2-Thickness of the Sand.-The Thickness of sand within the lease area has been considered 1.50m based on existing floor of the deposit. The proposed excavation capacity is only 1.2Cum. During the excavation of sand the bucket of the excavator will go down upto maximum 1.50m. Therefore as per the development plan the excavation will not go below 1.50m.</p> <p>3-Deposition-The lease area is good quality of sand deposit which is used for road & construction of building for fulfillment of Govt. as well as Domestic Purposes. Every year there is flood occurs within the river. Due to flooding sand deposition & replenishment occurs. Therefore proposed excavation of sand will not going down below 1.50m, Further the lessee will excavated 1.50m depth which is replenished next year.</p> <p>4-Agricultural Land-The lease area is completely Nadi Kissam land. No agricultural land involved in this lease area. So Nadi kissam land is suitable for sand mining. The adjacent agricultural land is situated more than 250meters from the lease area. The mining of sand will not have any negative effect.</p>		

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 Authorized Officer
 Bhadrak Circle, Bhadrak



River Bed- The lease area of Sikharpur sand quarry is situated in river Subarnarekha river. Every year there is flood occurs within the river. The river embankment is situated more than 230meters from the lease area. After flood the excavated area is 100% replenished. Semi-mechanized mining will be adopted for smooth & Traffic free sand mining.

Hence due to above factors considered for mechanized method of mining.

Existing Mining Method:

The mining operation at Sikharpur sand bed has been started earlier manual method. The mode of the deposits, geomorphology of the area and its hydrological condition are some of the factors that favours the open cast semi mechanized of method of mining. In this deposit, the mining will be done by Semi mechanized mining method. The sand will be extracted, loaded and transferred from pits to the user through Dumper, Hyva, JCB & Proclain machine. it will be covered with Tarpauline. The mining is done on single shift basis.

(b) If semi-mechanized or mechanized, number, type and capacity of machines to be used

As the river bed is partially filled with sand, the sand will be collected Semi mechanized and transported by Hyva or dumpers. Extraction & loading of sand in to truck Hyva will be done by semi mechanised means. The transportation from sand quarry site to destination shall be achieved by dumper/Hyva.

The mining activities will be carried out in granted lease area by semi-mechanised means with deploying Excavator/ JCB/ Loader of small capacity. The number and capacity of machines to be used are as follows.

Name	Capacity	Number
Excavator/JCB	1.2Cum	1/2
Hyva/Dumper	14Cum/8Cum	05/09

(c) Whether drilling and blasting will be made use of, if yes, state monthly quantity of explosives to be consumed:

No drilling & blasting is required

APPROVED

S.K. Dalai
19/05/25
S.K. Dalai, DDM (I/c) &
Authorized Officer
Bhadrak Circle, Bhadrak

S.K. Swain
S.K. SWAIN

Summarized statement showing the year wise production of Sand

year	Surfacial Area (m ²)	Thickness of Sand bed(m)	Quantity of sand in m ³ $d = b \times c$
a	b	c	d
1st Year (05.03.2025. to 11.06.2025)	3,000	1.50m	4,500
2nd Year (12.06.2025. to 11.06.2026)	8,000	1.50m	12,000
3rd Year (12.06.2026. to 11.06.2027)	8,000	1.50m	12,000
4th Year (12.06.2027. to 11.06.2028)	8,000	1.50m	12,000
5th Year (12.06.2028. to 11.06.2029)	8,000	1.50m	12,000
Grand Total			52,500



(d) Benching pattern (Height x Width) : Benching pattern is not feasible in case of sand mining./ The maximum depth of mining will be of 1.50m or up to water table whichever is less.

(e) Face lay out (attached development Plan) : The development Plan is attached as Plate No- IV

During plan period the following geoscientific consideration have been suggested to be taken into account for sand/ gravel mining:

- 1- Inactive flood plains has been selected for mining.
- 2- Mining will be stopped when the ground water table is encountered.
- 3- Segments of braided river system has been used preferably falling within the lateral migration area of the river regime that enhances the feasibility of sediments replenishments.
- 4- Mining at the convex side of the river channel has been selected to prevent bank erosion.
- 5- The development for the ensuing Five years period has been proposed in this quarry. The composite year wise development plan for Five years have been provided on a scale 1:2,000 in plate- IV. One number of proposed quarry have been prepared showing the excavation of sand development pits. The overall progress in mining will be from east to west direction.

(f) Quarry Floor level (RL) at the end of the year or period of the concession : During the plan period from Five years. One no of pit will be developed. The Production has been proposed in the same pit from the east part of the quarry for Five years and the mining will be from east to west directions. The maximum production for these years will be around 12,000m³. The proposed average dimension for these pit will be 54m x 150m x 1.50m. The quarry floor will be 16.0mrl. The proposed pit lay out plan have been shown in the development plan.

(g) Quantity of mineral to be won (Maximum Annual Level of Production) : 12,000m³

APPROVED.
S.K. Dalai, BDM (I/C) & Authorized Officer
Bhadrak Circle, Bhadrak



Year wise production of sand are indicated below

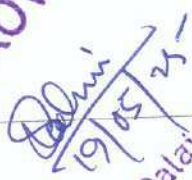
Year	Production of Sand (m ³)
1st Year (05.03.2025. to 11.06.2025)	4,500
2nd Year (12.06.2025. to 11.06.2026)	12,000
3rd Year (12.06.2026. to 11.06.2027)	12,000
4th Year (12.06.2027. to 11.06.2028)	12,000
5th Year (12.06.2028. to 11.06.2029)	12,000
Total :-	52,500

- (h) Quantity of overburden to be removed (Show location of such disposal in Development) : The over burden generated is nil.
- (i) Whether heavy blasting to be adopted If yes, location of nearest habitation (to be shown in the surface plan) : No blasting will be required
- (j) Safety precautions to be adopted : Mining of sand does not affect on ground water table due to the shallow depth excavation. The elevation of water flowing in the river is 15.00mRL. Where quarry floor RL is 16.50m and stream will not be diverted because shallow depth excavation have negligible or no impact on drainage. Mining below sub-terrain water level will be 1-2m from the surface. No safety measures are required as there will be no blasting operation. At the time of operation only Helmets, Safety Shoes, Goggles & Hand Gloves are provided to all workers.
- (k) Brief description on method of procurement and storage of explosive : Explosives are not used.
- 11. Waste Disposal : The over burden generation is nil.
 - (a) Location (show it in the development plan) :
 - (b) Area covered : Not Applicable
 - (c) Environmental safeguards for such disposal : Not Applicable

As per mining activity the land use pattern are as follows

Sl. No.	Pattern of Utilisation	Area in Hectares
1	Mining	3.483
2	Dumping	NIL
3	Road	0.00
4	Safety Zone	0.817
5	untouched area/Water Logged Area	Nil
Total Area		4.30

- 12. Mine drainage
(Give details of total make of water during dry and rainy season and its method of handling). : The surface run-off and drainage of the river will not be disturbed. Shallow depth excavation towards the river has been proposed which will have negligible or no impact on the mining process. Abandoned stream channels on terrace and inactive flood plains have been preferred rather than active channels and active flood plains. Replenishment of ground water has to be

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 19/05/25
 S.K. Dalai, DDM (I/C) &
 Authorized Officer
 Bhadrak Circle, Bhadrak



 S.K.SWAIN
 RQP/OD/045/2016

		<p>ensured if excessive pumping out of water is required during mining. Stream will not be diverted to form inactive channel. Mining below subterranean water level will be avoided as a safe guards against environmental contamination and over-exploitation of resources, Segments of braided river system has been used preferably falling within the lateral migration area of the river regime that enhances the feasibility of sediments replenishment. Mining at the concave side of the river channel have been avoided to prevent bank erosion. It has been observed that the ground water table of the area varies between 1-2m from the surface depending upon seasonal variation. In the lease area the present mining activity will be limited to 16.50m.RL. Hence mining will not affect ground water table.</p>																								
13.	<p>Mineral processing (Give details of processing including sizing, sorting, generation of rejects/fines etc).</p>	: Not Applicable																								
14.	<p>(a) No. of trees to be uprooted due to mining operation (b) Programme of Plantation</p>	<p>: Nil : Since the deposit is within the river, It has been planned to make plantation in the vicinity of river bank as avenue plantation in consultation with concerned authority.</p> <table border="1"> <thead> <tr> <th>Year</th> <th>Extent (m²)</th> <th>No. of Saplings</th> <th>Species</th> </tr> </thead> <tbody> <tr> <td>1st Year</td> <td>200</td> <td>40</td> <td rowspan="5">Suitable species</td> </tr> <tr> <td>2nd Year</td> <td>500</td> <td>100</td> </tr> <tr> <td>3rd Year</td> <td>500</td> <td>100</td> </tr> <tr> <td>4th Year</td> <td>500</td> <td>100</td> </tr> <tr> <td>5th Year</td> <td>500</td> <td>100</td> </tr> <tr> <td>Total</td> <td>2200</td> <td>440</td> <td></td> </tr> </tbody> </table>	Year	Extent (m ²)	No. of Saplings	Species	1st Year	200	40	Suitable species	2nd Year	500	100	3rd Year	500	100	4th Year	500	100	5th Year	500	100	Total	2200	440	
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Total	2200	440																								
15.	<p>Manpower (a) Supervisory :) (inclusive of statutory Personnel's)</p>	<p>Management & Supervisory (4) + Skilled (1) + Semi Skilled (2) + Unskilled (4) = 11</p> <table border="1"> <thead> <tr> <th>SL No</th> <th>Post</th> <th>Qualification</th> <th>No</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Manager/ Mining Engineer</td> <td>Manager certificate of Competency</td> <td>1</td> </tr> <tr> <td>2</td> <td>Mining Mate</td> <td>Mate certificate of competency</td> <td>1</td> </tr> <tr> <td>3</td> <td>Other technical, Adminstrative & supervisory staff</td> <td>-</td> <td>2</td> </tr> <tr> <td></td> <td>Total</td> <td></td> <td>4</td> </tr> </tbody> </table>	SL No	Post	Qualification	No	1	Manager/ Mining Engineer	Manager certificate of Competency	1	2	Mining Mate	Mate certificate of competency	1	3	Other technical, Adminstrative & supervisory staff	-	2		Total		4				
SL No	Post	Qualification	No																							
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	Total		4																							
	<p>(b) Non-Supervisory (skilled, semi-skilled & unskilled)</p>	<table border="1"> <thead> <tr> <th>Type</th> <th>Numbers</th> </tr> </thead> <tbody> <tr> <td>Skilled</td> <td>1</td> </tr> <tr> <td>Semi Skilled</td> <td>2</td> </tr> <tr> <td>Un Skilled</td> <td>4</td> </tr> <tr> <td>Total</td> <td>7</td> </tr> </tbody> </table>	Type	Numbers	Skilled	1	Semi Skilled	2	Un Skilled	4	Total	7														
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S.K. Swain, DDM (I/C) &
Authorized Officer
Bhadrak Circle, Bhadrak

S.K. Swain
S.K.SWAIN

	(c) OMS(Output per manshift) : 10.00 m ³	 <p>Total Production during plan period : 52,500m³ Maximum production of sand/annum : 12,000m³ Working days in the year : 180days (on an average) Production per day : 12,000/180 = 66.66 or say 67m³ Output per man shift (O.M.S) : 10m³ Assuming the O.M.S as 10m³ the man power requirement will be 67m³/10m³ = 6.7 or say 7nos</p>
	<p>Requirement of Excavator Total Production Per year is 12,000Cum Working days per year is 180 days. Production per day is 12,000/180 = 66.66 or say 67Cum Capacity of Excavator is 1.2Cum Average utilization of Excavator is -70% i.e 0.84Cum Time taken for Loading in 1Bucket (0.84Cum) (Excavator cycle time at 90° swing)- is 2minutes Time taken for Loading in 1Cum is 2/0.84 = 2.38minutes Time taken for Loading of 1 Hyva (14Cum) = 14 x 2.38 = 33.32minutes Requirement of Hyva is 67/14= 4.78 or say 5Nos. Time taking for Loading of 9 Hyva is 33.32 x 5 = 166.6minutes i.e 2hrs 47 minutes Working Hours in a day is 8Hours i.e One excavator required Requirement of Excavator per day is -1 no</p> <p>Requirement of Hyva/Dumper Per day Despatch of sand is 67Cum Capacity of Hyva is 14Cum Requiment of Hyva is 67/14= 4.78 or say 5 Nos.</p>	
16.	<p>Use of Mineral (Specification and monthly quantity to be dispatched be furnished) (a) For domestic use: (b)For export :</p>	<p>a) For construction purpose the sand of Sikharpur will be used. Around 2,000m³ of sand on monthly basis will be sold in domestic market. (b) Material will be exported as per Govt.guidelines.</p>
17.	Mine Closure Plan	
	(a) Describe the process/activities to be undertaken for reclamation and rehabilitation in respect of the following :	The area will reclaimed naturally every year during rainy season. The river will carry sand and sediments which will be eventually filled in the pits. No further reclamation proposal is required.
	i. Mined out land	The area will reclaimed naturally every year during rainy season.
	ii. Waste/reject dump	The over burden generation is nil
	iii. Top-soil stack and its utilization	There will be no generation of top soil in this quarry since the mining will be carried out in river bed sand.
	(b) Financial assurance (To be furnished as a bank guarantee in respect of the area to be put to use at the rate of Rs15,000 per hectare)	The financial assurance will be submitted as decided by the competent authority.

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19/05/25
S.K. Swain, P.M. S.O.
Authorized Officer
Bhadrak Circle, Bhadrak

18. Certificate :

I/We, the holder of Subarnarekha River sand quarry over 10.63 Acres or 42.0 hectares in village/Gram Panchayat Sikharpur under Jaleswar Tahasil of Balasore District of Odisha hereby solemnly affirm that the plans and Programmes in this mining plan will be scrupulously implemented by me/us and I/we will be strictly held responsible for any Subarnarekhaation thereof. I/We also hereby certify that the provision of Mines and Minerals (Development & Regulation) Act, 1957, and the Mines Act, 1952 and Rules and Regulation made under these Acts, along with the provisions of Odisha Minor Mineral Concession Rules, 2016 will be strictly adhered to while implementing this mining plan and wherever specific permissions will be required, I/We will approach the concerned authorities of Directorate General of Mines Safety and the State Government as the case may be.



Manas Ranjan Mohapatra

Sri Manas Ranjan Mohapatra
 Authorised Representative
 Orissa Chrome Export &
 Mining Company Limited
 At-Jagannathpur
 Po- Janhia (Manatri)
 Ps-Soro, Dist- Balasore
 (Signature of the Concessionaire)

APPROVED

S.K. Dalai
 19/05/25
 S.K. Dalai, DDM (I/C) &
 Authorized Officer
 Bhadrak Circle, Bhadrak

S.K. Swain

CERTIFICATE & UNDERTAKING THE LESSEE



This is to certify that all the statutory rules, regulations, orders made by the State Government, Statutory organizations, court etc. have been taken into consideration in this Progressive Mine Closure Plan prepared by Sri Sanjib Kumar Swain, Regd. No-RQP/OD/045/2016, Bhubaneswar, Odisha under Rule 28(8) of OMMC Rule, 2016 in respect of Subarnarekha River Sand Bed over an area of 10.62 Acres or 4.30 hectares in village Sikharpur of Khata no-496 & Plot no-1900 & 1910 under Jaleswar Tahasil of Balasore Mining Circle of Balasore District of Odisha belonging to Sri Manas Ranjan Mohapatra, Authorised Representative of Orissa Chrome Export & Mining Company Limited, Odisha, will be implemented in a time bound manner.

Place – Balasore
Date - 05-03-2025

Manas Ranjan Mohapatra.
Signature of the Lessee

Sri Manas Ranjan Mohapatra
Authorised Representative
Orissa Chrome Export &
Mining Company Limited
At-Jagannathpur
Po- Janhia(Manatri)
Ps-Soro, Dist-Balasore

UNDERTAKING



I do here by undertake to submit financial assurance of 10.63 Acres or 4.30 hectares for the plan period in shape of bank guarantee as and when decided by the competent authority.

Place – Balasore
Date - 05-03-2025

Manas Ranjan Mohapatra
Signature of the Lessee

Sri Manas Ranjan Mohapatra
Authorised Representative
Orissa Chrome Export &
Mining Company Limited
At-Jagannathpur
Po- Janhia(Manatri)
Ps-Soro, Dist-Balasore



File No.: 551213/797-MINB2/09-2025

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
ODISHA)



Dated 28/10/2025



To,

M/s. Orissa Chrome Export & Mining Company Limited
Sri Manas Ranjan Mohapatra, Power of Attorney Holder/Authorized Representative M/s Orissa Chrome
Export & Mining Company Ltd. (Lessee/Successful Bidder)
A-65/1, Nayapalli, Bhubaneswar- 12 , KHORDHA, ODISHA, 751012
odisha_chrome@yahoo.com

Subject: Amendment in Environmental Clearance (EC) letter no. 2534/SEIAA dt. 04.09.2021 granted to the
project of Sikharpur River Sand Bed under the provision of the EIA Notification 2006 -regarding.

Sir/Madam,

This is in reference to your application submitted to SEIAA , Odisha vide proposal number
SIA/OR/MIN/551213/2025 dated 11/09/2025 for grant of an amendment in regard to allowing
extraction quantity of sand as per Annual Rate of Replenishment Study (ARRS) report in
prior Environmental Clearance (EC) to the project of Sikharpur River Sand Bed over an area of
10.63 acres or 4.30 hectares in village Sikharpur under Jaleswar Tahasil in Balasore
District, Odisha in favour of Sri Manas Ranjan Mohapatra, Power of Attorney Holder/Authorized
Representative M/s Orissa Chrome Export & Mining Company Ltd. under the provision of the EIA
Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC25C0107OR5622013A
(ii) File No.	551213/797-MINB2/09-2025
(iii) Clearance Type	Amendment in EC
(iv) Category	B2
(v) Schedule No./ Project Activity	1(a) Mining of minerals Submission of Replenishment Study Report for Sikharpur River Sand Bed over an area of 10.63 acres or 4.30 hectares in village Sikharpur under Jaleswar Tahasil in Balasore District, Odisha.
(vii) Name of Project	
(viii) Location of Project (District, State)	BALESHWAR, ODISHA
(ix) Issuing Authority	SEIAA, odisha
(x) EC Date	11/09/2025

(xi) Applicability of General Conditions NO

(xii) Status of implementation of the project

3. In view of the particulars given in the Para-1 above, the project proposal interalia including Form-4 (Part A, B & C) were submitted to the SEIAA, Odisha for an appraisal by the State Level Expert Appraisal Committee (SEAC) under the provision of EIA notification 2006 and its subsequent amendments thereto.

4. The above-mentioned proposal has been considered by SEAC in its meeting held on 18.10.2025. The minutes of the meeting and all the project documents are available on Parivesh portal which can be accessed from the Parivesh portal by scanning the QR Code above.

5. The brief about the reasons for an amendment requested along with the brief on the salient features of the project as submitted by the project proponent in Form- 4 (Part A, B & C) and as presented before SEAC and the details of the amendment of EC are annexed as **Annexure- 2**.

6. The proposal was placed in the SEAC meeting held on 18.10.2025 under the provisions of EIA Notification 2006 and its subsequent amendments and after detailed deliberations in the matter and the SEAC recommend the proposal for Sand mining may be allowed for **7234 cum** can be allowed .

7. The SEIAA, Odisha has examined the proposal in **247th meeting held on 24.10.2025** in accordance with the extant provisions of the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEAC and hereby accords amendment in Environment Clearance letter no./Identification No.2534/SEIAA dt. 04.09.2021 for the instant proposal of Sikharpur River Sand Bed over an area of 10.63 acres or 4.30 hectares in village Sikharpur under Jaleswar Tahasil in Balasore District, Odisha to Sri Manas Ranjan Mohapatra, Power of Attorney Holder/Authorized Representative of M/s. Orissa Chrome Export & Mining Company Limited the successful bidder/lessee is allowed for extraction quantity of sand **7234 cum** with average depth of **0.32 meter** for **one year from** the date of issue of this letter and the method of mining shall be as per the approved Mining Plan under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of EC conditions, general instructions issued vide EC letter dated 04.09.2021 and following additional specific conditions as mentioned in Annexure-1. The other stipulated terms and conditions of the original EC letter initially granted remain the same.

Stipulations		
Sl.	Descriptions	Stipulation
(i)	Lease Area:	10.63 acres or 4.30 ha
(ii)	No Mining Zone:	<ol style="list-style-type: none"> 1. The PP shall maintain safety and stability of Riverbanks i.e. 3 meter or 10% of river width whichever is more for protection of river bank and 2. 7.5-meter safety zone from all sides of lease boundary. 3. No stream should be diverted for the purpose of sand mining.

		<p>No natural water course and/ or water resources are obstructed due to mining operations.</p> <p>4. The PP shall maintain 50 meters as no mining zone from the embankment as stipulated in the sustainable sand mining guideline, 2016. The Mining Officer shall ensure the compliance of the condition during mining operation</p>
(iii)	Maximum Depth of Mining:	0.32 meter as per Annual Rate of Replenishment Study (ARRS) report.
(iv)	Method of Mining:	The method of mining is Semi-mechanized as per approved Mining Plan
(v)	Permitted Quantity:	7234 cum with average depth of 0.32 meter for one year from the date of issue of this letter and the method of mining shall be as per the approved Mining Plan
(vi)	Validity Period of EC:	The EC is valid for one year from the date of issue of this letter. Further extension of EC will be considered after submission of ARSS report prepared through ORSAC empanel agency or NABET Consultant as per the prescribed guidelines and duly authenticated by the Mining Officer along with EC compliance.
(vii)	ARRS report	The Annual Rate of Replenishment Study (ARRS) is to be conducted through ORSAC empanel agency or NABET Consultant as per the prescribed guidelines in subsequent years.

8. No Working Zone: - The lessee shall ensure that no sand mining is carried out in the areas as specified below: -

- During the rainy season;
- Within the water channel or stream flow area throughout the year;
- Mining shall not be undertaken in a mining lease located in 200-500 meter of bridge, 200 meter upstream and downstream of water supply/irrigation scheme, 100 meter from the edge of National Highway and railway line, 50 meters from a reservoir, canal or building, 25 meters from the edge of State Highway and 10 meters from the edge of other roads except on special exemption by the Sub-Divisional level Joint Inspection Committee.
- The mining or any ancillary activity shall not in any way disturb the flow pattern of the river water during the non-monsoon period.
- No stream shall be diverted for the purpose of sand mining and no natural water course shall be obstructed.
- Sand mining operations shall not affect the existing sources for irrigation / drinking water / industrial purposes.
- The natural sand dunes, if any, near or surrounding the lease area shall not be disturbed.
- Mining shall be carried out under strict adherence to provisions of OMMC Rules, 2016, Enforcement &

Monitoring Guidelines for Sand Mining (EMGSM), 2020. Sand Policy of Govt. Of Odisha dated 02.09.2021 are made there-under as applicable

9. Transport Safeguards:

- No transportation of the minerals shall be allowed on any road passing through villages/habitations without prior explicit permission.
- Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/ Gram Panchayat/BDO after required strengthening such that the carrying capacity of the road is increased to handle the mineral carrying truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project.
- Project proponents shall ensure that the transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density.
- Vehicles hired for transportation of minor minerals from the site should be in good condition and should have pollution check certificates and should conform to applicable air and noise emission standards and should be operated only during non-peak hours. Speed of vehicle be regulated and in no case >30 Kms / hr be allowed.
- The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar/ Mining Officer may collect an appropriate additional road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of mineral transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of mineral carrying trucks.
- Water spraying should be made on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry. Garland drain shall be constructed on the hill slope to arrest downward flow of particulate matter with rainwater.

10. Other Environmental Conditions: -The Project Proponent shall follow all the provisions of Sand Policy of Govt. Of Odisha dated 02.09.2021 for this sand mining project.

- The Tahasildar/ Mining Officer shall take adequate measures to prevent unauthorized mining;
- The project proponent should carry out river bed sand mining manually by engaging local laborers to check over exploitation of sand at the source;
- The lessee shall ensure safety of human life and livestock from accidents in case the village / any habitation is very near the mining lease area.
- At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.

11. Half-yearly Compliance Report: -It shall be mandatory for the project management to submit half yearly compliance reports on the status of implementation of the above stipulated environment. The project authority is mandatory to upload the compliance report of EC conditions

including results of monitored data, as applicable in the website of the Ministry for monitoring of EC Conditions. No hard copy and soft copy required to submit to SEIAA, Odisha, failing which EC is liable to be revoked.

12. Concomitant Monitoring: - The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar/mining officer, who shall ensure compliance of the stipulated conditions and take corrective measures promptly in case of any non-compliance and also ensure that the project proponent submits half yearly compliance reports.

13. Independent Monitoring: -The concerned Regional Office of the MoEF & CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF & CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.

14. Revocation of EC: - The SEIAA, Odisha may revoke or suspend the EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter /modify the above conditions or stipulate any further condition in the interest of environment protection.

15. Change in Ownership of Lease: - This EC shall not be transferred without the permission of SEIAA, Odisha. The Tahasildar/ Mining Officer shall inform the SEIAA of any change in ownership of the mining lease. No mining is allowed without transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.

16. The SEIAA, Odisha reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

17. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.

18. The PP is under obligation to implement commitments made in the Environment Management Plan (EMP) which forms part of this EC.

19. The EC is valid for one year from the date of issue of this letter.

20. General Instructions:

1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.

2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.
 3. The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.
 4. An action plan for implementing EMP and environmental conditions along with a responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in a separate account and not to be diverted for any other purpose. Six monthly progress of implementation of the action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.
 5. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 6. The Regional Office of MoEF & CC, Bhubaneswar, SPCB, Odisha and the lease granting Authority shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
 7. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010
21. This issues with the approval of the Competent Authority

Copy To

1. Additional Chief Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. The Director of Mines, Steel & Mines Dept, Govt. of Odisha Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Integrated Regional Office (IRO), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Chairman, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, New Delhi-110032 for information.
6. Chairman/Member/Member Secretary, SEIAA for information.

7. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
8. Collector & DM, Balasore , Sub-Collector, Balasore , Deputy Director of Mines, Bhadrak, DFO, Balasore, RO, SPCB, Balasore, Tahasildar, Jaleswar/Mining Officer, Balasore for Information and necessary action.
9. Guard file for record/Website/Parivesh Portal

Annexure 1

Additional EC Conditions

1. The replenished extraction quantity of sand limited to **7234 cum** with average depth of mining is 0.32 **meter** for one year from the date of issue of this letter and the method of mining shall be as per the approved Mining Plan. Further extension of EC will be considered after submission of ARSS report prepared through ORSAC empanel agency or NABET Consultant as per the prescribed guidelines and duly authenticated by the Mining Officer.
2. The PP shall maintain 50meters as no mining zone from the embankment. The Mining Officer shall ensure that no sand shall be extracted from the river embankment within 50 meters distance during mining operation.
3. The EC is valid for one year from the date of issue of this letter.
4. The Annual Rate of Replenishment Study (ARRS) is to be conducted through ORSAC empanel agency or NABET Consultant as per the prescribed guidelines in subsequent year.
5. The PP shall implement the EMP with a budgetary allocation as proposed in the EMP report during EC application.
6. The PP shall plant **250 nos. of tree species** like Banyan (*Ficus benghalensis*), Peepal (*Ficus religiosa*), Neem (*Azadirachta indica*), Jamun(*Syzygium cumini*), Mango (*Mangifera indica*), Karanj(*Pongamia pinnata*), Arjun(*Terminalia Arjuna*), Jackfruit (*Artocarpus heterophyllus*), Siris (*Albizia lebeck*), etc.. as part of tree plantation campaign "**Ek Ped Maa Ke Naam**" and the details of the same shall be uploaded in the MeriLiFE Portal (<https://merilife.nic.in>).The PP shall submit the status of plantation during every six-months (06) compliance of EC conditions with geo-coordinating photographs.
7. The compliance of EC conditions of said quarry shall be monitored by DEIAA, concerned lease granting Authority either Mining Officer or Tahasildar, RO, SPCB, Odisha and Integrated Regional Office of MoEFCC, Bhubaneswar as per MoEF & CC, Govt. of India S.O. 141(E) in EIA Notification dated 15.01.2016.
8. As per the MoEF & CC, Govt. of India Office Memorandum (OM) dated 14.06.2024 and in accordance with EIA Notification 2006 and as amended, all the Project Proponents (PP) are **required to upload** their Half Yearly compliances in PARIVESH 2.0 on the environmental conditions stipulated in the Environmental Clearance (EC) letter in a timely manner on or before 1st June and 1st December of each calendar year.

Annexure-2**1. Proposal in brief:**

The highlights of the proposal as ascertained from the application and as revealed from proceedings/discussion held during the meeting of SEIAA, are given as under.

- (i) This is a proposal for amendment of EC of Sikharpur River Sand Bed over an area of 10.63 acres or 4.30 hectares in village Sikharpur under Jaleswar Tahasil in Balasore District, Odisha.
- (ii) The project proponent has obtained EC from SEIAA, Odisha vide EC letter no. EC Identification No.– **2534/SEIAA dt. 04.09.2021** for Sikharpur River Sand Bed over an area of 10.63 acres or 4.30 hectares in village Sikharpur under Jaleswar Tahasil in Balasore District, Odisha.
- (iii) Transfer of EC was issued vide **EC Identification No. EC24C0107OR5683073T** dated 09.04.2024 in favour of M/s. Orissa Chrome Export & Mining Company Limited.
- (iv) During EC application the PP has submitted required documents along with mining plan where it is mentioned that mineable reserve of the proposed sand bed is 35666 cum with depth of sand deposition was 0.6 to 2.0 meter and proposed for annual extraction quantity of sand-35000 cum.
- (v) The SEIAA allowed 12000 cum of sand for 1st year subject to submission of ARRS report by 15.10.2022.
- (vi) In the EC compliance report, the PP has mentioned that 2050 cum of sand has been extracted from the source in 1st year.
- (vii) The PP has submitted ARRS report done by M/s. Geo Image Systems Private Limited, Bhubaneswar with mentioned that the pre-monsoon survey was done on 10.06.2024 with RL point 2.36 meter and the post-monsoon was done on 08.11.2024 with RL point 2.69 meter and quantity of sand replenished **7233.88 cum** with depth **0.32 meter** and the proposed production is **7233.88 cum**
- (viii) The lease agreement was made on 12.06.2024 for a period of 5 years.
- (ix) Any deficiencies/omission have been noticed in the above documents- Nil

2. Deliberation in SEAC Meeting - The proposal was placed in the SEAC meeting held on 18.10.2025 and the SEAC decided to recommend the proposal for grant of Modification of EC as per the Replenishment Study Report with maximum quantity up to **7233.88m³** of sand in the common safe workable area 21994.18m².

CONSENT ORDER

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Tel: 06782-244110

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REGIONAL OFFICE, BALASORE
STATE POLLUTION CONTROL BOARD, ODISHA
(FOREST, ENVIRONMENT & CLIMATE CHANGE DEPT., GOVT. OF ODISHA)
Plot No.1602, Ganeswarpur, Balasore – 756019

No. 4649 ICTO-3565dt. 10/11/2025
By Regd. PostCONSENT ORDER NO. 180 /2025-26/APC&WPC

Sub: Consent under Section 25/26 of Water (P&CP) Act, 1974 and Section 21 of Air (P&CP) Act, 1981

Ref: Your Online Application No. **6967669**

Consent is hereby granted under Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 and 21 of Air (Prevention & Control of Pollution) Act, 1981 and the Rules framed there under to

Name & address of the Sand Bed: **Sikharpur Sand Bed at Sikharpur village over Plot No.1900 & 1910 of Khata No.496 measuring an area Ac. 10.63 Dec. under Jaleswar Tahasil in the district of Balasore**

Name of the Occupier & Designation: **Sri Manas Ranjan Mohapatra, Power of Attorney Holder/Authorized Representative M/s Orissa Chrome Export & Mining Company Ltd. (Lessee/Successful Bidder)**

Address **At. Sikharpur village under Jaleswar Tahasil, Dist. Balasore**This consent order is valid for the period up to **27.10.2026**

This consent to operate is granted based on amendment Environmental Clearance issued vide EC Identification No.EC25C0107OR5622013A, dt.28.10.2025, Mining Plan approved by Mining Officer, Baripada Circle, Baripada & subjected to validity of lease.

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of Products Manufactured

Sl. No.	Product	Quantity in m ³
1	Sand	7234

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with Application No. 50 dt. 23.08.2024


Public Information Officer,
S.P.C. Board, Balasore



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B. Discharge permitted through the following outlet subject to the standard

Outlet No.	Description of outlet	Point of dis-charge KLD or KL/hr	Prescribed standard			
			pH	SS mg/l	O&G mg/l	BOD (mg/l) (3 days at 27°C)
--	Domestic waste water	Soak pit via septic tank.				

C. Emission permitted through the following stack subject to the prescribed standard

Chimney Stack No.	Description of Stack	Stack height (m)	Quantity of emission	Prescribed Standard			
				PM (mg/Nm ³)	SO ₂	NO _x	

D. Disposal of solid waste permitted in the following manner

Sl. No.	Type of Solid waste	Quantity generated (TPD)	Quantity to be reused on site(TPD)	Quantity to be reused off site(TPD)	Quantity disposed off (TPD)	Description of disposal site
/						

E. GENERAL CONDITIONS FOR ALL UNITS

- The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
- The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
- The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
- The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.

PTO



CONSENT ORDER

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- 5 The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
- 6 The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
- 7 This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
- 8 The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
- 9 An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
- 10 The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
- 11 Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
- 12 Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below.
 - a) Industrial cooling, spraying in mine pits or boiler feed,
 - b) Domestic purpose
 - c) Process
- 13 The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
- 14 Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
- 15 The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
- 16 The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
- 17 Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
- 18 The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
- 19 The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
- 20 If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
- 21 The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
- 22 The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
- 23 The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
- 24 The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
- 25 The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
- 26 No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
- 27 The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to the standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
- 28 The stack monitoring system employed by the applicant shall be opened for inspection to the Board at any time.
- 29 There shall not be any fugitive or episodal discharge from the premises.

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30. In case of such-episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as not to cause fugitive emission, dust problems through leaching etc., of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/her/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1987.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate.

F. SPECIAL CONDITIONS

1. Dust suppression measures on haul roads, transportation roads and stockpile areas shall be carried out by spraying water through mobile/fixed water tanker/sprinklers.
2. The rejected sand, if any, shall be disposed in low laying area inside the lease hold area.
3. Domestic effluent, if any, generated from mine shall be discharged to soak pit via septic tank constructed as per BIS specification.
4. Ambient air quality inside the mining lease area shall be maintained as per National Ambient Air Quality Standards, 2009 (Enclosed Annexure-II).

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5. The truck in which sand is to be transported shall be covered with tarpaulin to prevent spillage. The speed of the trucks shall be kept moderate i.e. 15 km per hour to prevent undue noise and other problems.
6. The lessee shall abide by the provisions of E (P) Act 1986 and Rules framed thereunder.
7. The lessee shall undertake that in case of consent fee is revised upward during this period, he/she shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If he/she fails to pay the amount within the period stipulated by the Board, the consent order shall be revoked without prior notice.
8. The Board reserves the right to revoke / refuse consent at any time during this period or to modify / stipulate additional conditions as deemed appropriate in case any violation is observed.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

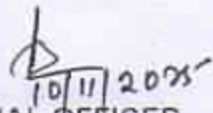
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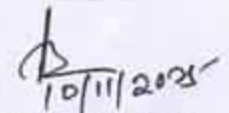
Sri Manas Ranjan Mohapatra
(Power of Attorney Holder/Authorized Representative)
M/s Orissa Chrome Export & Mining Company Ltd.
At. Jagannathpur, PO. Janhia, Soro
Dist. Balasore, Odisha 756045

Memo No. 4650¹⁴ dt. 10/11/2025


Copy forwarded to:

1. The Member Secretary, S.P.C. Board, Odisha, Bhubaneswar.
2. The Collector & District Magistrate, Balasore
3. The Mining Officer, Balasore
4. Copy to Guard file


10/11/2025
REGIONAL OFFICER


10/11/2025
REGIONAL OFFICER

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Under Right to Information Act 2005
vide Application No. 50 dt. 23.09.2024


Public Information Officer,
S.P.C. Board, Balasore

CONSENT ORDER

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Annexure-IGENERAL STANDARDS FOR DISCHARGE OF
ENVIRONMENTAL POLLUTANTS PART -A: EFFLUENTS

Sl. No.	Parameters	Standards			
		Inland surface water	Public sewers	Land for irrigation	Marine Coastal Areas
		(a)	(b)	(c)	(d)
1.	Colour & odour	Colourless/Odourless as far as practicable	-----	See 6 of Annex-1	See 6 of Annex-1
2.	Suspended Solids (mg/l)	100	600	200	For process wastewater – 100 b. For cooling water effluent 10% above total suspended matter of influent.
3.	Particular size of SS	Shall pass 850	-----	-----	
5.	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	Shall not exceed 5°C above the receiving water temperature	-----	-----	Shall not exceed 5°C above the receiving water temperature
7.	Oil & Grease mg/l max.	10	20	10	20
8.	Total residual chlorine	1.0	----	-----	1.0
9.	Ammonical nitrogen (as N) mg/l max.	50	50	-----	50
10.	Total Kjeldahl nitrogen (as NH ₃) mg/l max.	100	----	-----	100
11.	Free ammonia (as NH ₃) mg/l max.	5.0	----	-----	5.0
12.	Biochemical Oxygen Demand (5 days at (20°C) mg/l max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/l max.	250	----	-----	250
14.	Arsenic (as As) mg/l max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg) mg/l max.	0.01	0.01	-----	0.001

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16.	Lead (as pb) mg/l max.	01.	1.0	-----	2.0
17.	Cardmium (as Cd) mg/l max.	2.0	1.0	-----	2.0
18.	Hexavalent Chromium (as Cr + 6) mg/l max.	0.1	2.0	-----	1.0
19.	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0
20.	Copper (as Cu) mg/l max.	3.0	3.0	-----	3.0
21.	Zinc (as Zn) mg/l max.	5.0	15	-----	15
22.	Selenium (as Sc) mg/l max.	0.05	0.05	-----	0.05
23.	Nickel (as Nil) mg/l max.	3.0	3.0	-----	5.0
24.	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25.	Fluoride (as F) mg/l max.	2.0	15	-----	15
26.	Dissolved Phosphates (as P) mg/l max.	5.0	-----	-----	-----
27.	Sulphide (as S) mg/l max.	2.0	-----	-----	5.0
28.	Phenolic compounds as (C ₆ H ₅ OH) mg/l max.	1.0	5.0	-----	5.0
29.	Radioactive materials a. Alpha emitter micro curie/ml b. Beta emitter micro curie/ml	10 ⁷ 10 ⁶	10 ⁷ 10 ⁶	10 ⁶ 10 ⁷	10 ⁷ 10 ⁶
30.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31.	Manganese (as Mn)	2 mg/l	2 mg/l	-----	2 mg/l
32.	Iron (Fe)	3 mg/l	3 mg/l	-----	3 mg/l
33.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-----	0.2 mg/l
34.	Nitrate Nitrogen	10 mg/l	-----	-----	20 mg/l



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Annexure-II

NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighted Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO ₂), $\mu\text{g}/\text{m}^3$	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke - Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO ₂), $\mu\text{g}/\text{m}^3$	Annual * 24 Hours **	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10 μm) or PM ₁₀ , $\mu\text{g}/\text{m}^3$	Annual * 24 Hours **	60 100	60 100	-Gravimetric - TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5 μm) or PM _{2.5} , $\mu\text{g}/\text{m}^3$	Annual * 24 Hours **	40 60	40 60	-Gravimetric - TOEM - Beta Attenuation
5.	Ozone (O ₃), $\mu\text{g}/\text{m}^3$	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb), $\mu\text{g}/\text{m}^3$	Annual * 24 Hours **	0.50 1.0	0.50 1.0	-AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO), mg/m^3	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH ₃), $\mu\text{g}/\text{m}^3$	Annual * 24 Hours **	100 400	100 400	-Chemiluminescence - Indophenol Blue Method
9.	Benzene (C ₆ H ₆), $\mu\text{g}/\text{m}^3$	Annual *	05	05	-Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m^3	Annual *	01	01	-Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m^3	Annual *	06	06	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper
12.	Nickel (Ni), ng/m^3	Annual *	20	20	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper

* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 18 hourly or 10 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

“ANNEXURE -10”: Typed copy of the Document for Ready Reference.

REGIONAL OFFICE, BALASORE STATE POLLUTION CONTROL BOARD, ODISHA

(FOREST, ENVIRONMENT & CLIMATE CHANGE DEPT, GOVT OF GOISHA Plot No. 1602, Ganeswarpur, Balasore-756019)

No. 4649 / CTO-3565

Date- 10/11/2025

By Regd. post

CONSENT ORDER NO. 180 / 2025-26/APC&WPC

Sub: Consent under Section 25/26 of Water (P&CP) Act, 1974 and Section 21 of Air (P&CP) Act, 1981

Ref: Your Online Application No. 6967669

Consent is hereby granted under Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 and 21 of Air (Prevention & Control of Pollution) Act, 1981 and the Rules framed there under to

Name & address of the Sand Bed: Sikharpur Sand Bed at Sikharpur village over
Plot No. 1900 & 1910 of Khata No.496
measuring an area Ac. 10.63 Dec. under Jaleswar
Tahasil in the district of Balasore

Name of the Occupier & Designation:

Sri Manas Ranjan Mohapatra, Power of Attorney
Holder/Authorized Representative M/s Orissa Chrome Export
& Mining Company Ltd (Lessee/Successful Bidder)

Address At. Sikharpur village under Jaleswar Tahasil, Dist. Balasore

This consent order is valid for the period up to **27.10.2026**

This consent to operate is granted based on amendment Environmental Clearance issued vide EC Identification No. EC25C01070R5622013A, dt 28.10.2025, Mining Plan approved by Mining Officer, Baripada Circle, Banpade & subjected to validity of lease

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality specified chimney/stack, ermission quantity and quality of

emissions as specified below This consent is granted subject to the general and special conditions stipulated therein

A. Details of Products Manufactured

Sl. No.	Product	Quantity in m ³
1	Sand	7234

B. Discharge permitted through the following outlet subject to the standard

Xx

Xxx

xxxxx

C. Emission permitted through the following stack subject to the prescribed standard

Xx

Xxx

Xxxx

D. Disposal of solid waste permitted in the following manner

Xx

Xxx

Xxxx

E. GENERAL CONDITIONS FOR ALL UNITS

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prévention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations is deemed fit for the purpose of the Acts

2.The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the queensity and quality of

raw material/and products/manufacturing process or quantity /quality of the effluent rate of emission/air pollution control equipment /system etc.

3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board

4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act

5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order

6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does any injury to private property or any invasion of personal rights, nor any infringement of Central State laws or regulation

7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any natural water course

8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board

9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory

10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system air pollution control system/stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water Air

11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever

12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below

a) Industrial cooling, spraying in mine pits or boiler feed.

b) Domestic purpose

C) Process

13. The applicant shall display suitable caution board at the place where the effluent is entering into any water body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing

14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed

15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, ser proof Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find areas

16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment of control install or used by him to achieve with the term(s) and conditions of the consent.

17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The art lagoons should be fed with the required nutrients for effective digestion Lagoons should be constructed with sides and bottom made impervious

18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of effluent gaining into any drainage channel or other water courses either directly or by overflow

19. The effluent disposal on land if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time

20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter o dispute, the industry must adopt alternate satisfactory treatment and disposal measures

21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank

22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production

23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide central outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to

collect samples of emission by me Board the applicant at any time in accordance with the provision of the Act or Rules made therein

24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples/stack monitoring inspection

25. The applicant shall not change or alter either the quality or quantity or rate of emission or install replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board

26. No control equipment's or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board

27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to the extent of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended)

28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.

29. There shall not be any fugitive or episodic discharge from the premises

30. In case of such episodic discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.

31. The applicant shall keep the premises of the industrial plant and air pollution control equipment's clean and make all hoods, pipes, valves stacks/chimneys leak proof. The air pollution control equipment's location inspection chambers, sampling port holes shall be made easily accessible at all times.

32. Any upset condition in any of the plant/plants or the factors which is likely to result in increased effluent discharge/ emission of air pollutants and or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax/speed post within 24 hours of its occurrence

33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along

boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area

34 The solid waste such as sweeping, wastage packages empty containers residues sludge including that from air pollution control equipment's collected within the premises of the industrial plants shall be disposed of scientifically to the satisfaction of the Board, so as not to cause fugitive emission, desi problems through leaching etc., of any kind

35. All solid wastes arising in the premises shall be properly classified and disposed of to the satisfaction of the Board by

i.) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.

ii.) Controlled incineration, wherever possible in case of combustible organic material

iii.) Composting, in case of bio-degradable material

36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes

37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part, this Board shall after give the applicant an opportunity of being heard. vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied

38. The applicant, his/heirs/ legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent

39. The Board reserves the right to review, impose additional conditions or condition: revoke change or alter the terms and conditions of this consent

40. Notwithstanding anything contained in this conditional letter of consent, the Board reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any or all the

conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board

41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act 1974 and section 21 A of Air Prof

42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.

43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate

F. SPECIAL CONDITIONS

1. Dust suppression measures on haul roads, transportation roads and stockpile areas shall be carried out by spraying water through mobile/fixed water tanker/sprinklers.

2. The rejected sand, if any, shall be disposed in low lying area inside the lease hold area

3 Domestic effluent, if any, generated from mine shall be discharged to soak pit via septic tank constructed as per BIS specification.

4. Ambient air quality inside the mining lease area shall be maintained as per National Ambient Air Quality Standards, 2009 (Enclosed Annexure-II).

5. The truck in which sand is to be transported shall be covered with tarpaulin to prevent spillage. The speed of the trucks shall be kept moderate i.e. 15 km per hour to prevent undue noise and other problems

6. The lessee shall abide by the provisions of E (P) Act 1986 and Rules framed thereunder

7. The lessee shall undertake that in case of consent fee is revised upward during this period he/she shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force if he/she fails to pay the amount within the period stipulated by the Board the consent order shall be revoked without prior notice

8. The Board reserves the right to revoke/refuse consent at any time during this period or to modify/ stipulate additional conditions as deemed appropriate in case any violation is observed

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid

To

Sri Manas Ranjan Mohapatra

(Power of Attorney Holder/Authorized Representative) M/s Orissa Chrome Export & Mining Company Ltd.

At. Jagannathpur, PO Janhia, Soro

Dist. Balasore Odisha 756045

REGIONAL OFFICER

Memo No. 4650

dt.10/11/2025

Copy forwarded to

1. The Member Secretary, S.P.C Board Odisha, Bhubaneswar
2. The Collector & District Magistrate, Balasore
3. The Mining Officer Balasore
4. Copy to Guard file

REGIONAL OFFICER

ANNEXURE-11

To

The District Collector & District Magistrate

Collectorate, Balasore, Odisha, 756001

Subject :- Urgent Complaint Regarding Ongoing Environment And Legal Violations At-Sikharpur Sand Source Under Jaleswar Tahasil, Balasore

Respected Sir,

We are At-Rajpur Villagers Under Jaleswar Tahasil, District of Balasore, State Odisha Would like to Respectfully Bring to your kind Attention, The Serious And Continuous Violations Occurring at The Sikharpur Sand Source Under Jaleswar Tahasil, Balasore District, mouza-Sikharpur, khata no- 496, plot no-1910 and 1900, kism- Nadi area-4.856 Hec .Which is Situated opposite side of our village, have resulted in extensive Damage To the environment, public property, and ongoing breach of mining regulations and Environmental norms.

The Lessee is continuously involved in illegal sand mining operations, in direct violation Of the approved mining plan, environmental clearance (EC) conditions, the EIA Notification 2006, Environment (Protection) Act 1986, and OMMC Rules 2016 & 2022. The following Critical violations are occurring

1. The excessive weight and high frequency of these vehicles are visibly damaging the Bridge structure, endangering the lives of over 10,000 daily users, including School Children and villagers.
2. Around 200 hyva dumpers transport wet sand daily via The Baghabali - Chakahari Biju setu Despite clear signage restricting movement to vehicles below 10-ton capacity
3. No CCTV surveillance has been installed at the side, in violation of EC conditions and Monitoring protocols.
4. Sand - loaded vehicles operate throughout the night, causing noise pollution, disturbing Sleep, and creating unsafe conditions for pedestrians and tow-wheelers.
5. Violation of manual mining - instead of manual mining as per EC conditions, Eight large Excavator machines are operational round the clock.
6. No Permanent boundary demarcation has been erected on the lease site as mandated in the mining plan and EC.

- . These unlawful activities are causing severe degradation of the Subarnarekha river bed, With long - term consequences for the riverine ecosystem and surrounding areas.
8. The lessee has not erected boundary pillars and is reportedly extracting sand illegally from Adjacent Rajpur and Rajnagar mouzas, beyond the approved lease area.

- A) Constitute a high-level joint inspection committee comprising relevant departments To conduct a ground-level assessment of the Sikharpur sand source and affected areas.
- B) Initiate proceedings to impose environmental compensation and penalties against the lessee for over - extraction, illegal operations , and damage the public infrastructure.
- C) Direct SEIAA Odisha to suspend or revoke the environmental clearance (EC) granted to this sand lease due to persistent and a wilful violations.
- D) Install strong barricades at both ends of the Baghabali-Chakahari Biju setu to prevent Over loaded and unauthorized vehicles from using the bridge.
- E) Restore and enforce the original lease boundaries, and immediately halt all illegal Operations in near by mouza such as Rajpur & Rajnagar.

Your immediate intervention is essential to uphold environmental justice, Enforce the rule of law , and protect the ecological balance of Subarnarekha River and nearby communities.

Balasore.
Date. 09/03/2026

Thanking You
Faith fully

Chiranjy Kumar

ବିଜୁ ବିହାରୀ

ସି.ଏ.ଏ.ଏ.ଏ.

ସି.ଏ.ଏ.ଏ.ଏ.

ସି.ଏ.ଏ.ଏ.ଏ.

Bapi Behara

Copy to:

1. Member Secretary, SEIAA Odisha.
2. Member Secretary, Odisha State Pollution Control Board, Odisha.
3. Directorate of Minor Minerals, Bhubaneswar.
4. Executive Engineer, Works Department, Jaleswar, Balasore.
5. DDM, Bhadrak Circle Bhadrak.
6. Tahasildar, Jaleswar.
7. Regional Officer, OSPCB, Balasore.
8. Superintendent of Police, Balasore.
9. Sub-Collector, Balasore.
10. Mining Officer, Balasore. 11. IIC Jaleswar Police Station. 12. RTO, Balasore.

PABANA

SUJAY GIRI

ସଂସ୍କୃତାକାଶିକା

Sankar Marandei

Shubhan Marandei

Sakul Marandei

ସଂସ୍କୃତାକାଶିକା

ସଂସ୍କୃତାକାଶିକା
ସଂସ୍କୃତାକାଶିକା
ସଂସ୍କୃତାକାଶିକା
ସଂସ୍କୃତାକାଶିକା
ସଂସ୍କୃତାକାଶିକା
ସଂସ୍କୃତାକାଶିକା
ସଂସ୍କୃତାକାଶିକା

ଶ୍ରୀମତୀ

Shasikanta Giri

Sujata Giri

Karni Giri

manasi Giri

ସଂସ୍କୃତାକାଶିକା

Niranjan Kisku

Sukhi Kisku

Chaitanya Kisku

Fula Kisku

Namita Kisku

Shibaram Kisku

Anil. Ku. Mohanty

Priyank Bhuyan

Sudh Mohanty

Sugit Mohanty

pradeep patra
madhusmita patra
Suman patra
Dharmadad Marandei
kamela kanta Jena
Itikany ku Jena
Chandrama Jena
ସଂସ୍କୃତାକାଶିକା
Sangita Mohanty
Sujit ku Mohanty
Deba sis putra
Mita putra
Biswanath putra
Lila. Bag
Mita Debi
Gowinda Chandra
ଶ୍ରୀମତୀ
Sambhu kish prajwan

୧- Jaykrishna Giri
 ୨- ସୁସଜ୍ଞା ବିଶ୍ୱ
 ୩- ବଲ୍ଲୀପ ଜ୍ଞାନୀର ବେଦେଶୀ

ସୁସଜ୍ଞା ବେଦେଶୀ
 ଗୀତାଗୋବିନ୍ଦ ଦାସ
 ଶିବରାଜୀପାତ୍ର

Geransali Brahara
 Pikhunlee Brahara

Borawal Das
 ସୁକଳ୍ପ ବ୍ରହ୍ମ
 ଲିଲିମା ବ୍ରହ୍ମ

Sanjib Ku. Dutta
 Padma bati senapati

Narresh mohanty
 Pratzima mohanty
 Nirmal Jai Patra

ନିରମଳୀ ଜାୟ ଦାସ
 Tapan Kumar Jena
 ହୋପଣୀ ଜନା
 ରକତୀ କାଳ୍ପ ଚେନା
 ସନିପତ୍ତ ଦାସ

Sanjay Kumar Das
 Ramani kanta Jena
 ଦୟାକାନ୍ତ ଦାସ

Chitredaya Das
 Anitya Madhan
 ଅନିତ୍ୟ ମାଧନ

Biplab ku. Das

କଳିକା ଦାସ
 ଦାସକି ୧୧୩
 Utkal Das
 Kanchhade Das
 Kanti Chanan Bhuyan
 Bala Koushik Das
 Chitwanjan Sanyal
 କାଚ୍ଚେନା ଦାସ

Jaleswar H.O (756032) Counter No.3
SP-D E08571441181N IV:6979857144118
09-03-2026 11:11:20, 50qms (Phy.),
To: REVOLUTIONARY POLICE WARRS DEPT, JLS
Balasore H.O, ODISHA = 756032
From:BIKRAM MARANDI-756086
(Rate:19.00)



Track# www.indiapost.gov.in Dial-18002666668

Jaleswar H.O (756033) Counter No.3
SP-D E08571441181N IV:6979857144118
09-03-2026 11:14:58, 50qms (Phy.),
To: DISTRICT COLLECTOR AND DM, BLS
Balasore H.O, ODISHA = 756001
From:BIKRAM MARANDI-756086
(Rate:47.00)



Track# www.indiapost.gov.in Dial-18002666668

Jaleswar H.O (756032) Counter No.3
SP-D E08571441181N IV:6979857144118
09-03-2026 11:11:29, 50qms (Phy.),
To: ITC JLS, JLS
Balasore H.O, ODISHA = 756032
From:BIKRAM MARANDI-756086
(Rate:19.00)



Track# www.indiapost.gov.in Dial-18002666668

Jaleswar H.O (756033) Counter No.3
SP-D E08571441181N IV:6979857144118
09-03-2026 11:15:27, 55qms (Phy.),
To: PTU, BLS
Balasore H.O, ODISHA = 756001
From:BIKRAM MARANDI-756086
(Rate:59.00)



Track# www.indiapost.gov.in Dial-18002666668

Jaleswar H.O (756032) Counter No.3
SP-D E08571441181N IV:6979857144118
09-03-2026 11:12:51, 50qms (Phy.),
To: TARASILENAR, JLS
Balasore H.O, ODISHA = 756032
From:BIKRAM MARANDI-756086
(Rate:19.00)



Track# www.indiapost.gov.in Dial-18002666668

Jaleswar H.O (756032) Counter No.3
SP-D E08571442021N IV:6979857144202
09-03-2026 11:16:04, 55qms (Phy.),
To: DIRECTOR OF MINOR MINERALS, BMSR
A G S.O, ODISHA = 751001
From:BIKRAM MARANDI-756086
(Rate:63.00)



Track# www.indiapost.gov.in Dial-18002666668

Jaleswar H.O (756032) Counter No.3
SP-D E08571441451N IV:6979857144145
09-03-2026 11:13:45, 50qms (Phy.),
To: MINING OFFICER, BLS
Balasore H.O, ODISHA = 756001
From:BIKRAM MARANDI-756086
(Rate:47.00)



Track# www.indiapost.gov.in Dial-18002666668

Jaleswar H.O (756032) Counter
SP-D E08571442021N IV:6979857144202
09-03-2026 11:16:30, 50qms (Phy.),
To: MEMBER OF SECRETARY OFFICE, BMSR
A G S.O, ODISHA = 751001
From:BIKRAM MARANDI-756086
(Rate:63.00)



Track# www.indiapost.gov.in Dial-18002666668

Jaleswar H.O (756032) Counter No.3
SP-D E08571441591N IV:6979857144159
09-03-2026 11:13:45, 50qms (Phy.),
To: SP OF POLICE, BLS
Balasore H.O, ODISHA = 756001
From:BIKRAM MARANDI-756086
(Rate:47.00)



Track# www.indiapost.gov.in Dial-18002666668

Jaleswar H.O (756034) Counter No.3
SP-D E08571442021N IV:6979857144202
09-03-2026 11:16:04, 55qms (Phy.),
To: DEPUTY DIRECTOR MINES, BALASORE
Balasore H.O, ODISHA = 756001
From:BIKRAM MARANDI-756086
(Rate:63.00)



Track# www.indiapost.gov.in Dial-18002666668

E0857144220FN

Jaleswar H.O (756032) Counter No.3
SP-D E08571441621N IV:6979857144162
09-03-2026 11:14:03, 50qms (Phy.),
To: SUE COLLECTOR, BLS
Balasore H.O, ODISHA = 756001
From:BIKRAM MARANDI-756086
(Rate:47.00)



Track# www.indiapost.gov.in Dial-18002666668

Jaleswar H.O (756034) Counter No.3
SP-D E08571442021N IV:6979857144202
09-03-2026 11:16:04, 55qms (Phy.),
To: MEMBER OF SECRETARY OFFICE, BMSR
Ajaykya Vaha, ODISHA = 751022
From:BIKRAM MARANDI-756086
(Rate:47.00)



Track# www.indiapost.gov.in Dial-18002666668

E0857144239IN

Jaleswar H.O (756032) Counter No.3
SP-D E08571441761N IV:6979857144176
09-03-2026 11:14:03, 55qms (Phy.),
To: REGIONAL OFFICER USPLB, BLS
Balasore H.O, ODISHA = 756001
From:BIKRAM MARANDI-756086
(Rate:59.00)



Track# www.indiapost.gov.in Dial-18002666668

Jaleswar H.O (756032) Counter No.3
SP-D E08571441761N IV:6979857144176
09-03-2026 11:14:03, 55qms (Phy.),
To: REGIONAL OFFICER USPLB, BLS
Balasore H.O, ODISHA = 756001
From:BIKRAM MARANDI-756086
(Rate:59.00)



Track# www.indiapost.gov.in Dial-18002666668



Department of Posts
Government of India
Ministry of Communications

Generated through Indiapost website on: 4/4/2026, 2:02:33 pm

Consignment/MO Tracking Report

Consignment/MO Number: **EO857144162IN**

Article Number:

EO857144162IN

Article Type:

SP_INLAND_DOC

Booked At:

Jaleswar H.O

Booked On:

09/03/2026, 11:18:03

Destination:

Balasore H.O

Origin Pincode:

756032

Delivered On:

10/03/2026, 16:18:31

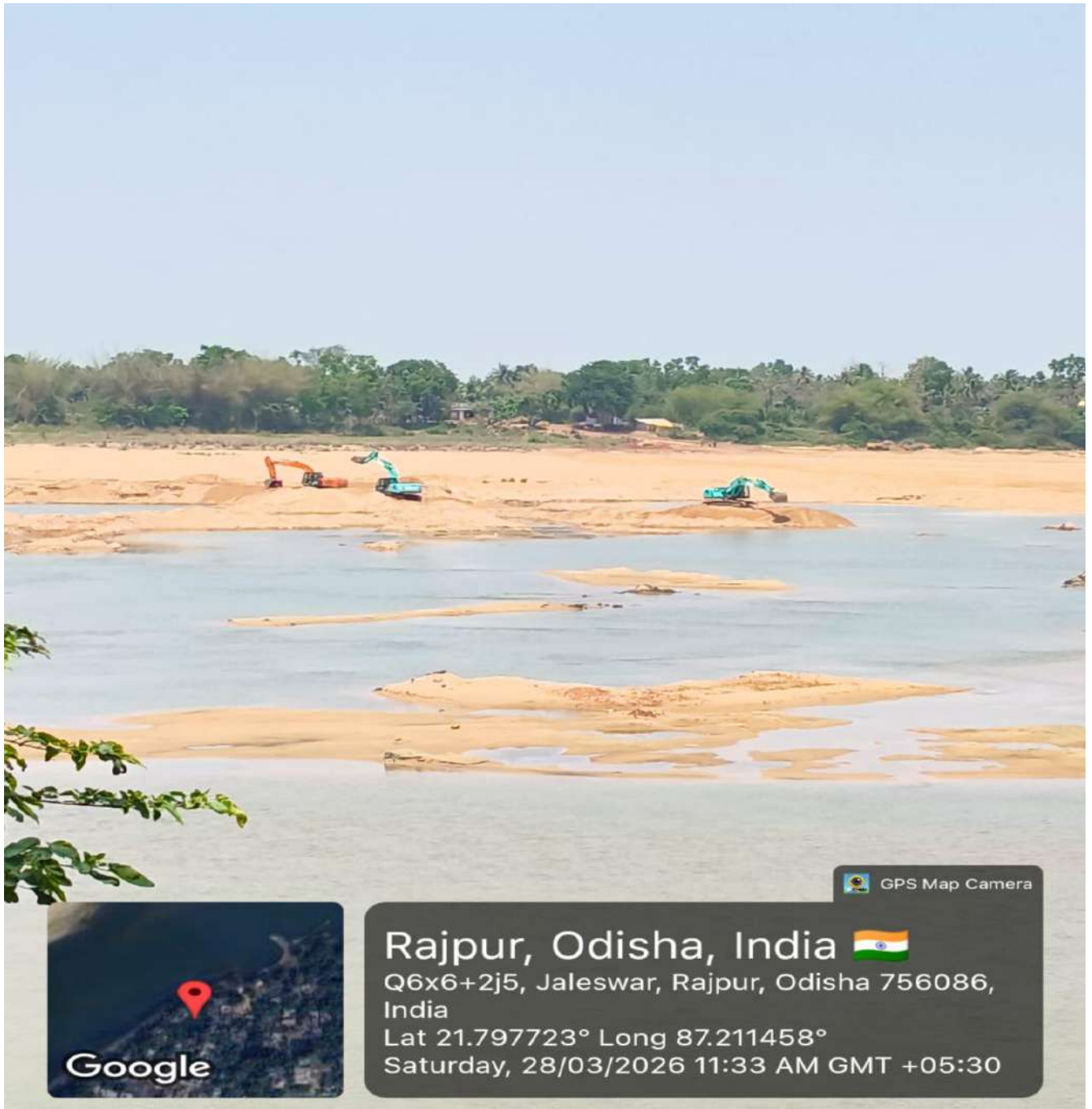
Destination Pincode:

756001

Event	Date	Time	Office	Remarks
Item Booked	09/03/2026	11:18:03	Jaleswar H.O	-
Item bagged	09/03/2026	15:03:38	Jaleswar H.O	-
Item Received	09/03/2026	21:57:12	Balasore ICH	-
Item bagged	10/03/2026	02:55:16	Balasore ICH	-
Item Dispatched	10/03/2026	03:29:04	Balasore ICH	-
Item Dispatched	10/03/2026	05:15:02	Balasore RMS L2U	-
Item received at Destination	10/03/2026	08:25:21	Balasore H.O	-
Taken out for delivery	10/03/2026	09:07:00	Balasore H.O	-
Item Delivered(Addressee)	10/03/2026	16:18:31	Balasore H.O	Delivered

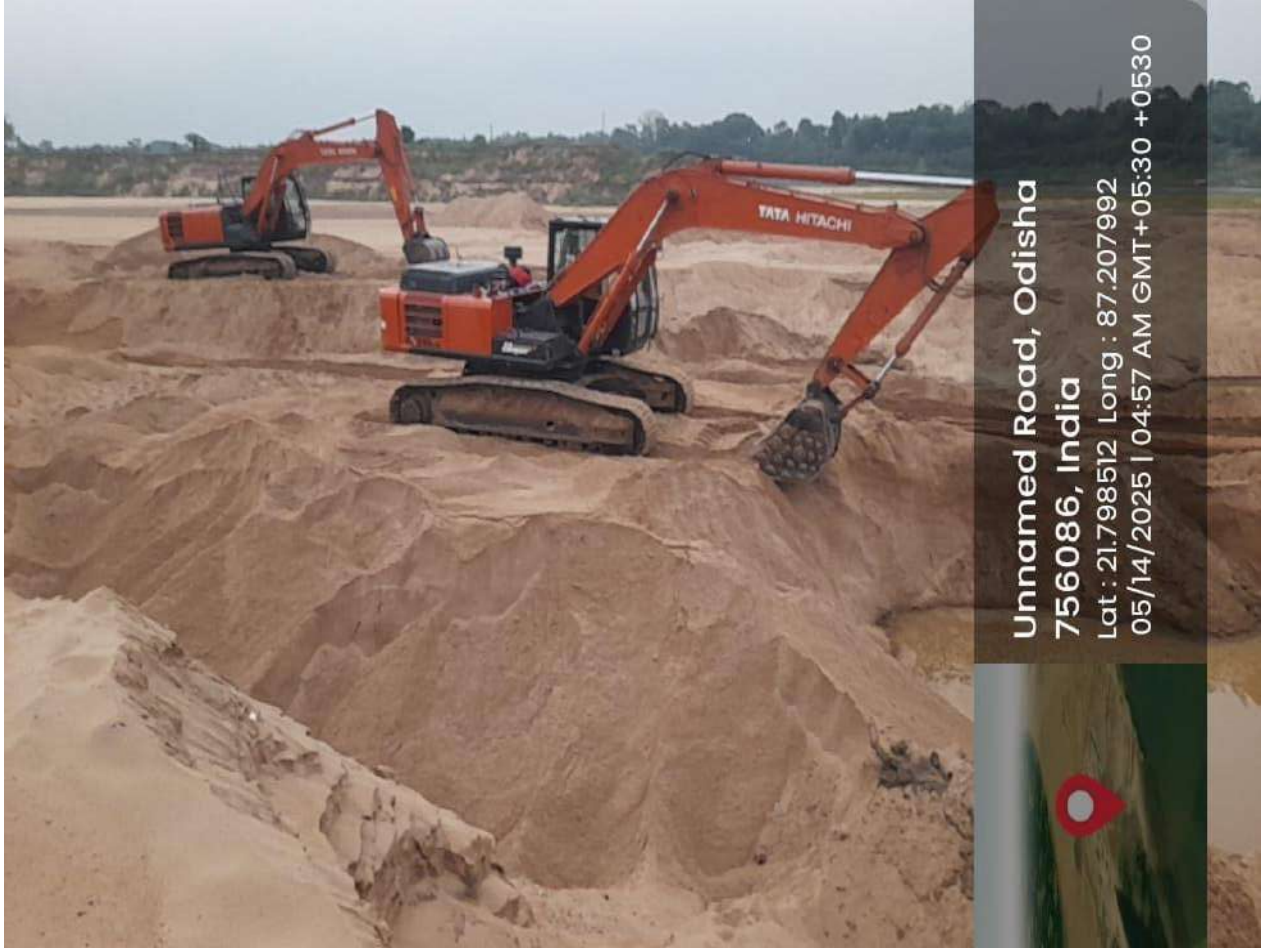
ANNEXURE- 12

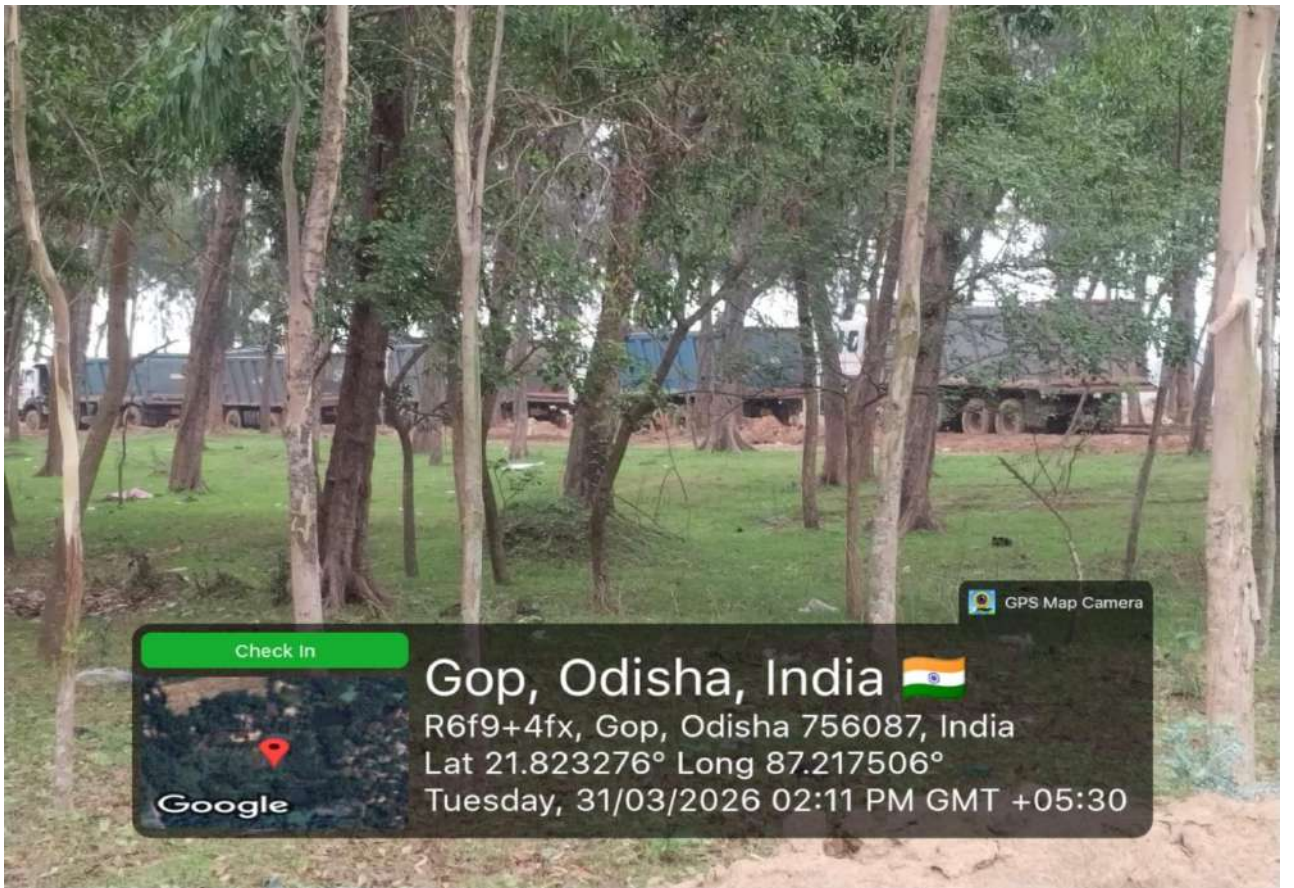
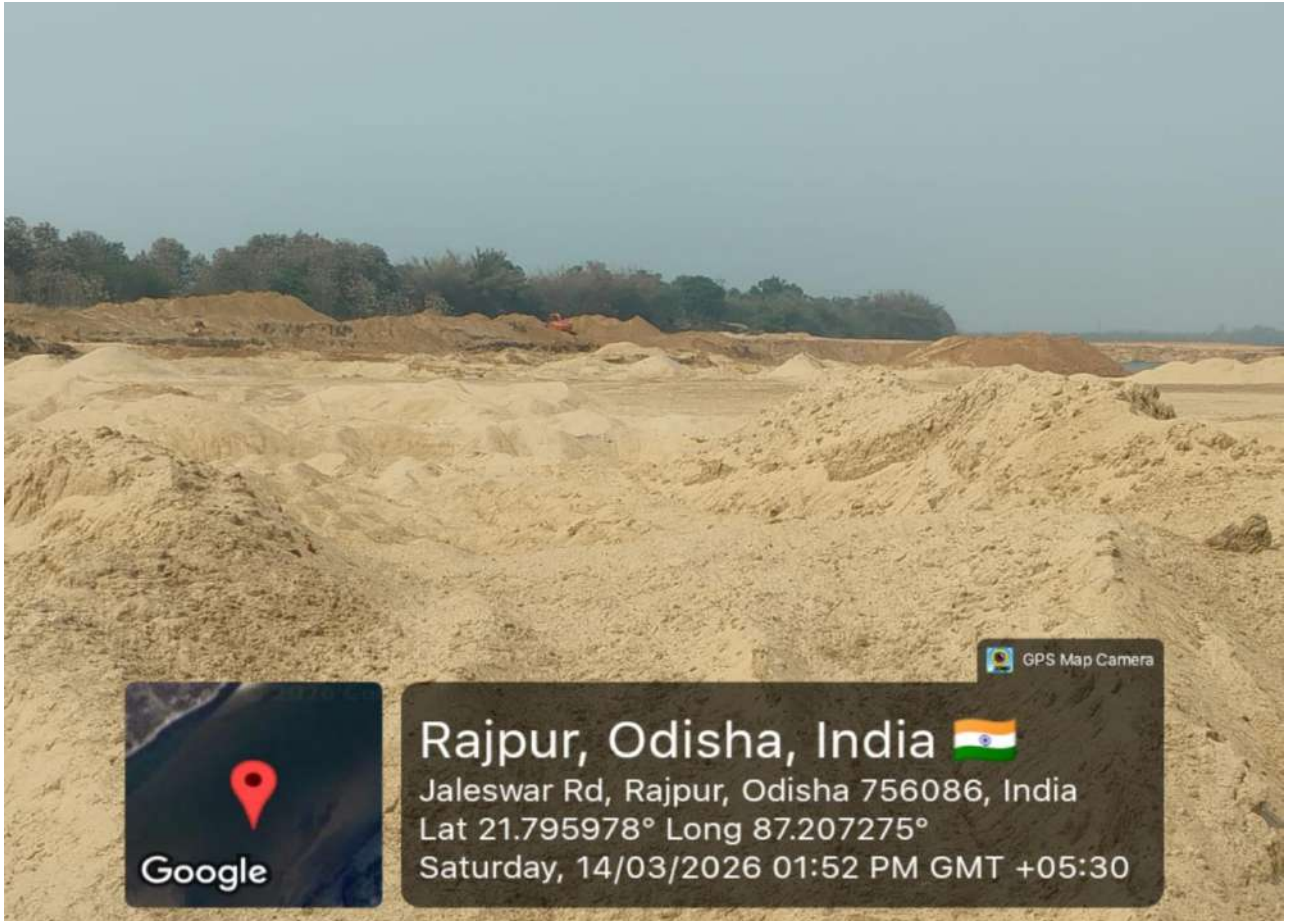
G.P.S PHOTO COPY OF THE PRIVATE RESPONDENT OF SHIKHARPUR SAND SOURCE IS EXTRACTING SAND BY ENGAGING **HEAVY MACHINERY, INCLUDING EXCAVATORS**, THEREBY CAUSING SERIOUS DAMAGE TO THE SUBARNAREKHA RIVER ECOSYSTEM.











Schedule I Form No.39-A

ANNEXURE-13SERIES

ଖତିୟାନ

ମୌଜା : ଚକହରି

ତହସିଲ : ଜଲେଶ୍ୱର

ଥାନା : ରାଇବଣିଆ

ତହସିଲ ନମ୍ବର : 90

ଥାନା ନମ୍ବର : 90

ଜିଲ୍ଲା : ବାଲେଶ୍ୱର

ଜମିଦାରଙ୍କ ନାମ ଓ ଖେତାଟ ବା ଖତିୟାନର କ୍ରମିକ ନମ୍ବର		ଓଡ଼ିଶା ସରକାର ଖେତାଟ ନଂ				
1) ଖତିୟାନର କ୍ରମିକ ନମ୍ବର		85				
2) ପ୍ରଜାର ନାମ, ପିତାର ନାମ, ଜାତି ଓ ବାସଭାଗ		ରକ୍ଷିତ				
3) ସ୍ୱତ୍ୱ						
4) ଦେୟ :	ଜଳକର	ଖଜଣା	ସେସ୍	ନିଷ୍କାର ସେସ୍ ଓ ଅନ୍ୟାନ୍ୟ ସେସ୍ ଯଦି କିଛି ଥାଏ	ମୋଟ	5) କ୍ରମବର୍ଦ୍ଧନଶୀଳ ଖଜଣାର ବିବରଣୀ
6) ବିଶେଷ ଅନୁସଙ୍ଗ ଯଦି କିଛି ଥାଏ						
BLANK SPACE FOR STAMPING						
ଅଭିନ ପ୍ରକାଶନ ତାରିଖ - 16/12/1986						
ଖଜଣା ଧାର୍ଯ୍ୟ ତାରିଖ -						

ଖତିୟାନର କ୍ରମିକ ନଂ : 85		ମୌଜା : ଚକହରି			କିଲା : ବାଲେଶ୍ଵର	
ପୁର ନମ୍ବର ଓ ଚକର ନାମ	କିସମ ଓ ପୁରର ଖଜଣା	କିସମର ବିସ୍ତାରିତ ବିବରଣୀ ଓ ଚୌହଦି	ରକବା			ମତବ୍ୟ
			ଏ.	ଡି.	ହେକ୍ଟର	
7	8	9	10	11	12	
245/286	ବନ୍ଧ	ନଦୀ ବନ୍ଧ	0	0100		
245/287	ବନ୍ଧ	ନଦୀ ବନ୍ଧ	0	1200		
248/288	ବନ୍ଧ	ନଦୀ ବନ୍ଧ	0	0500		
244	ଗୋଡର		3	0200		
248	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		7	0100		
5 plots			10	2100		

ରାଷ୍ଟ୍ରୀୟ ସୂଚନା ବିଜ୍ଞାନ କେନ୍ଦ୍ର 01/04/2026 11:14:16 IP :157.41.241.199

ANNEXURE-13: ENGLISH TRANSLATED COPY OF THE DOCUMENT.

Schedule I Form No. 39-A

KHATIYAN

Mouza: Chakahari

Tahasil: Jaleswar

Police Station: Raibania

Tahasil No.: 90

Police Station No.: 90

District: Balasore

Tenant's Name:		Government of Odisha				
1) Khata Number as per Settlement:		85				
2) Tenant's Name, Father/Husband's Name, Caste, Residence:		Reserved land				
3) Swatwa						
4) Deya	Jalakar	Khajana	ses	Nistar ses	Total	5) Increase Khajana Details
6) Bishesha Anusanga, if available						
BLANK SPACE FOR STAMPING						
Last date of Publication: 16.12.1986						
Khajna / Royalty date:						

Khatiyani Sl No – 85		Mouza: Chakahari			District: Balasore	
Plot No	Kissam	Kissam Details	Rakba			Mantabya
			ACRE	DEC	HEC	
7	8	9	1	0	11	12
245/286	Bandha	River bund	o	0100		
245/287	Bandha	River bund	o	1200		
248/288	Bandha	River bund	o	0500		
244	Gochar		3	0200		
248	Community Forest		7	0100		
5 plots			10	2100		

That the land situated at Mouza Chakahari, Khata No. 85, Plot No. 248, classified as 'Community Forest', has been encroached upon by the private respondent, who has illegally constructed a private road over the forest land in the adjacent area near the Shikharpur Sand Source, without obtaining any permission from the competent authority, thereby causing damage to trees. The GPS photographs in support of the same are annexed hereunder.



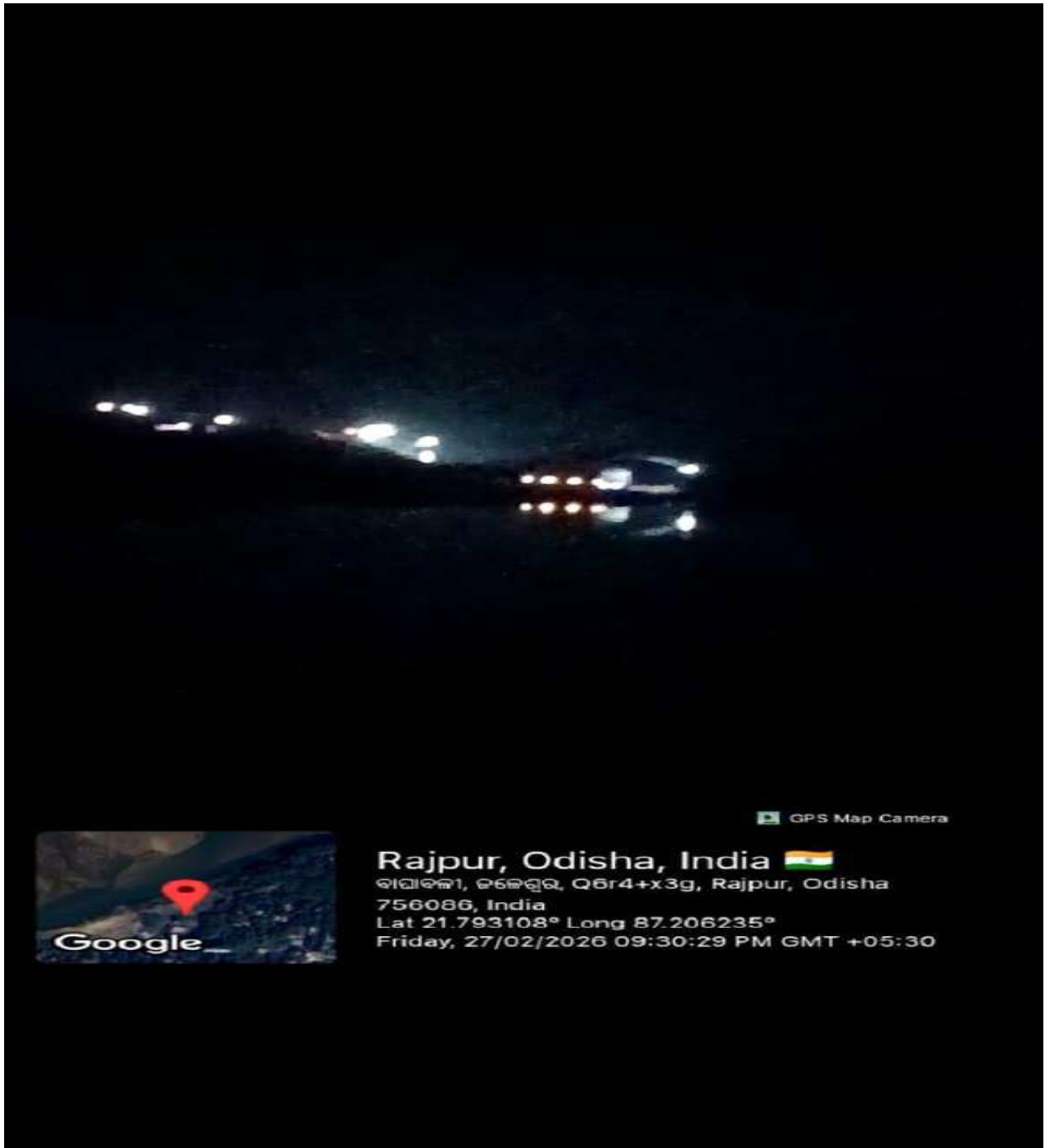






ANNEXURE- 14

The G.P.S. photographs annexed herewith clearly demonstrate that mining activities are being carried out during night hours at Shikharpur Sand source by Private respondent, which is strictly prohibited.



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INSTALL





GPS Map Camera



Rajpur, Odisha, India 

ରାଘାବଳୀ, ଉତ୍ତରପ୍ରଦେଶ, Q6r4+x3g, Rajpur, Odisha
756086, India

Lat 21.793108° Long 87.206235°

Friday, 27/02/2026 09:29:49 PM GMT +05:30



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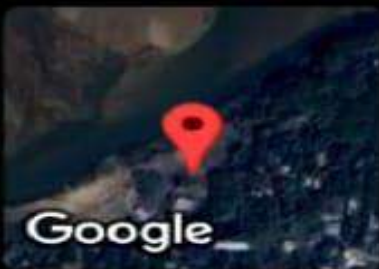
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INSTALL





GPS Map Camera



Rajpur, Odisha, India 

ଭାଗ୍ୟବଳୀ, ଡାକ୍ତରଖୋର, Q6r4+x3g, Rajpur, Odisha
756086, India

Lat 21.793108° Long 87.206235°

Friday, 27/02/2026 09:30:16 PM GMT +05:30

**GOVERNMENT OF ODISHA
STEEL & MINES DEPARTMENT**

RESOLUTION

No. 12793 /S&M, Bhubaneswar, dated the 21/12/2023



SM-MC3-MISC-0080-2023

Sub: Guidelines for regulating the sand quarrying in the State.

The Odisha Sand Policy 2021 has been published by the Revenue and Disaster Management Department vide their Resolution No. 26372/ R & DM, Bhubaneswar, dated 02 September, 2021. Subsequently the administration of Minor Minerals including River Sand Mining has been transferred to Steel & Mines Department. Instructions and guidelines have been issued by the Government from time to time for scientific and systematic quarrying, and for the prevention of illegal mining of minor minerals including sand. Odisha Sand Policy, 2021 is a step in this direction to systematise the process of river sand mining and ensure scientific and sustainable sand mining in the State. In order to streamline the process of sand mining in the State, it was felt necessary to adopt a holistic process-chain with sustainable and scientific mining and management of sand mining with IT-enabled monitoring of its movement from the source to the end user. However it has been observed that the mandate of Odisha Sand Policy is yet to be translated into effective implementation at various places in the State. In this context, in continuation to various guidelines issued by the Department in the past, the following guidelines are issued for effective implementation of the Odisha Sand Policy, 2021. These guidelines provide a procedural framework and modalities for the implementation of the components of Odisha Sand Policy 2021. These are in accordance to the provisions of Sustainable Sand Mining Management Guidelines, 2016", "Enforcement & Monitoring Guidelines for Sand Mining, 2020" and directives issued by the Hon'ble NGT from time to time and in the lights of directions in the judgment of the Hon'ble Supreme court, including in Deepak Kumar Vrs State of Haryana and Others (2012) 4 SCC 629 and Goa Foundation Vrs Union of India & Others (2014) 6 SCC 590.

1. Demand Supply Estimation:

Scientific demand-supply estimation and the resultant gap assessment shall be prepared for every district every year which can help for allocation of sand from surplus districts to meet the need of deficit districts, adoption of business models and framing of policy for alternatives of sand, if in short supply.

- a. All public authorities carrying out projects within the district will intimate by end of February every year to the Mining Officer consumption of sand in the financial year including estimated consumption to be made till the end of the year and the projected consumption during the next financial year.

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- b. Every year, by the end of February the Mining Officers shall report to the Deputy Director of Mines the production capacity of all the operational and operable sand sources in their Districts (source-wise). At the district level assessment of the annual supply position of sand in the district will be made on such report for the next financial year. This will be done by the end of March.
- c. Demand-Supply estimation as above and resultant gap analysis along with the action plan to meet the deficit, if any, from the adjoining surplus district(s) (if the district is a sand deficit district) shall be made in the month of March by a district level committee under the chairmanship of the Collector with following members:
- Project Director DRDA
 - Executive Engineers of WR and other Engineering Departments
 - All Sub-Collectors of the district
 - Deputy Director, Mines
 - Mining Officer (Convenor)
 - Joint/Deputy Director, Geology of the zone
 - Executive Officers of ULBs.
 - Special invitee/ Public Authority, if any decided by the Collector.
- d. Demand -Supply estimation, gap analysis and action plan to meet sand deficit, if any shall be intimated by the Deputy Director of Mines to the Directorate of Minor Minerals, Department latest by end of March.
- e. The Directorate of Minor Minerals will make an analysis of the district-wise demand- supply position, gap analysis and action plan to meet the deficit, if any and approve the allocation of sand from surplus districts to deficit districts with modification, if any required. From the district Demand-Supply estimation and gap analysis reports the Director, Minor Minerals will draw up the State Demand-Supply estimation and gap analysis and if, necessary shall propose the provision of alternatives of sand to meet the deficit situation, if any.
- f. Demand for successive five years may be projected and incorporated in the District Survey Report (DSR) prepared by Sub-Divisional Committee.

2. Identification of sources:

Identification of sand sources shall be carried out in the following manner:

- a. A regular annual exercise shall be carried out by the Committee headed by the Mining Officers with officers from Water Resources Department, State Pollution Control Board, Forest Department, Steel and Mines Department, in

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December & January to identify the potential sand sources. The guidelines issued in this context vide MoEF& CC notification dated 25th July 2018 (preparation of DSR) may be adhered to.



- b. After identification of sources recommendation of the committee shall be submitted to the District Collector along with a location map, geological resource potential, and feasibility report.
- c. Emphasis should be given to identify large stretches of rivers and beds exceeding 5 Hectares as sand sources for scientific and sustainable sand mining.
- d. The mining lease area should be so selected as to cover the entire deposition area excluding the safety zones. Dividing a large area of deposition into smaller mining leases should be avoided as it promotes illegal and unscientific mining and causes revenue loss to the State.
- e. Transportation route with its carrying capacity to be selected in such a way that the movement of vehicles through the villages/ habitation can be avoided to the extent possible.
- f. All such identified sources will be demarcated in the field with posting of pillars on the boundary and shall be made part of the District Survey Report (DSR) prepared by the Sub-Divisional Committee.
- g. Instructions regarding the preparation of DSR issued vide Steel & Mines Department Letter No. 10684/S&M dated 25.10.2023 shall be followed.
- h. Fixation of Minimum Guaranteed Quantity (MGQ) of the sources shall be duly approved by the Controlling Authority. It should be done as per the instructions issued by the Department from time to time.

3. DGPS Survey of sand sairat sources:

- a. After completion of pillar posting of a source, the competent authority shall submit a requisition along with the cadastral map of the source to Odisha Space Application Centre (ORSAC) and upon requisition, ORSAC shall take up the Differential Global Positioning System (DGPS) survey of the source boundaries.
- b. The Deputy Director of Mines shall review the status of DGPS Survey of sources on monthly basis and submit it to the Directorate of Minor minerals and the Department.

4. Quarrying Operation:

The Operation of sand quarries should be carried out strictly in adherence to the applicable provisions of law and the related guidelines and executive instructions. In this regard the following measures are specifically to be ensured.

- a. Environment Clearance for grant of quarry lease.

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Environment Clearance as applicable under the provisions of the Environment (Protection) Act 1986 shall be obtained from SEIAA by the lessee/Competent Authority before operationalization of sources. Also the lessee is responsible for the implementation of the Environment Management Plan (EMP).



- b. The lessee shall obtain Consent to Establish (CTE) & Consent to Operate (CTO) of such mine from State Pollution Control Board under the provisions of sections 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and the Rules framed there under. The SPCB shall not grant CTO unless the EC has been obtained by the lessee.
- c. On registration of quarry lease or issue of permit order as the case may be the boundary of the source area shall be demarcated and shown to the lease/permit holder with written and dated acknowledgment to that effect. Mining Officer or Assistant Mining Officer in charge of the District shall remain present at the time of such demarcation.
- d. Geo-fencing of the sites, allotment of geo-coordinates to all the pillars on the boundaries of the sources and electronic surveillance shall be done.
- e. Baseline data in respect of the initial level of mining lease in the interval not more than 25 X 25 meters shall be collected for record by the leaseholder.
- f. Display board showing details like name of the source, revenue village, name of the lessee/ permit holder, area of the source, lease/permit period, approved quantity of extraction, etc. shall be fixed by the lease/permit holder at a conspicuous place near the approach to the source.
- g. Quarry operation shall be carried out strictly in accordance with the approved mining plan duly adhering to the provisions of Odisha Minor Mineral Concession Rules 2016 and terms and conditions of respective statutory clearances and approvals. The mining plan shall be prepared by following the guidelines of MoEF & CC Government of India formulated in their **Sustainable Sand Mining Guidelines, 2016** and the said guidelines prescribed standard environmental condition for sand mining at SI No. 19 which clearly envisages **"Depending upon the location, thickness of sand, deposition, agricultural land/Riverbed, the method of mining may be manual, semi-mechanized or mechanized; however, manual method of mining shall be preferred over any other method."** Sand quarrying activity shall be stopped when the approved quantity of extraction is reached unless through duly modified and approved mining plan & EC for extra quantity is permitted for extraction. It shall be the responsibility of the Competent Authority to ensure that no extraction takes place beyond the permitted quantity.
- h. All precautions shall be taken to ensure that the water stream flows unhindered and the process of natural river meandering does not get affected due to mining activities.

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- i. The mine closure plan should be a part of the mining plan prepared for the source and shall be carried out by the lessee in accordance to it.
- j. A copy of the approved mining plan may be kept at the quarry site for ready reference.
- k. First aid kit with all essentials shall be kept ready at the quarry site, to be used in case of any emergency.
- l. To prevent air pollution due to the dust during sand quarrying operations constant water sprinkling on the pathways and dust-prone areas shall be done. The sand loaded vehicles shall be properly covered with a tarpaulin before moving out of the quarries.
- m. On the expiry of the lease period or termination of lease sheds and other constructions at the quarry site shall be removed by the lessee. All the roads and pathways shall be leveled so that there is no obstruction to the normal flow of the river.
- n. Steps shall be taken sufficiently ahead of the completion of the lease period of a source to initiate the process of subsequent lease of the source so as to avoid time gap between leases.
- o. Quarterly returns as per OMMC Rules, 2016 regarding extraction of minor mineral shall be checked by Mining Officer in respect of all the quarries under his jurisdiction so as to prevent over extraction. The quarterly production report shall be submitted by the lessee to the Mining Officer and SPCB Regional office concerned for record.
- p. District administration/mining officer shall provide detailed information on their website about the sand mines in its district for public information.
- q. All the records/registers shall be carefully maintained by the lessee for future reference.

5. Monitoring & Enforcement:

- a. IT-enabled technology of i4MS (Integrated Minor Minerals Mines Management System) which is being developed by the Department has already been implemented to track and monitor the sand mining activities in an effective and efficient manner. Features like barcode enabled transit pass(Y Form) and a facility for accessing illegal transportation via mobile app has already been implemented and used by enforcement squads to verify e-pass details like approved quantity and validity period etc.
- b. Steps will be taken to workout modality for tracking the vehicles carrying minor minerals through incorporation of GPS Units and a befitting monitoring module under i4MS.
- c. A Project Monitoring Unit (PMU) shall be set up in the Directorate of Minor Minerals to regularly monitor the sand mining activities of the State.

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- d. State Level Enforcement Squads (SLES) are being constituted in the Range Police Headquarters of the State to conduct regular enforcement activities, the functioning of which should be regularly reviewed and effectively monitored.
- e. Regular inspection of operational sources will be ensured through frequent visits of the concerned Junior Mining Officers, Assistant Mining Officers and Deputy Director of Mines.
- f. The Mining Officer of the District may make requisition to SLES of his/her jurisdiction as and when required for Enforcement and conducting raid in his/her jurisdiction.
- g. During field visits Senior Officers like Deputy Director of Mines, Officers from Directorate of Minor Minerals should visit sand sources to see adherence rules and regulations in sand mining and check the incidence of illegal mining if any.
- h. Constitution of District Level Task Forces (DLTF) will be ensured in each district under the chairmanship of the District Collector as per the guidelines envisaged in the order of the Hon'ble NGT;

6. Post Environmental Clearance Monitoring and Environmental Audit:

The Mining Officer (Competent Authority) shall ensure that Post Environmental Clearance Monitoring and Environmental Audit is carried out. The Deputy Director of Mines concerned shall supervise such exercise to ensure that it is carried out in compliance with the guidelines/directives issued from time to time.

It is the responsibility of the EC holder to comply with the Environmental Clearance conditions as laid down by SEIAA at the time of grant of EC and monitoring shall be carried out by SEIAA as per the procedure laid down by MoEF & CC from time to time.

The environmental audit shall be carried out at least once a year by a three member committee nominated by District Collector/ Magistrate comprising ex-serviceman, ex-Government official of repute, Professor or person having experience of mining/environment. The audit report shall be uploaded on the website of the district administration.

Environmental Statement for the financial year ending the 31st March shall be submitted to the concerned State Pollution Control Board, on or before the 30th September of the same year. NABET/QCCI Accredited consultant may be engaged for Environment Audit and during the course of the audit, a three-member committee nominated by District Magistrate shall be associated.

7. Replenishment study:

- a. Regular replenishment study shall be carried out to keep a balance between deposition and extraction and to minimize the adverse impact arising out of excessive sand mining in a given stretch of river. A replenishment study of sand mining shall be carried out in each source by the lessee. The

Replenishment Study of the sand shall be done by NABET/ QCC/ accredited consultant following the guidelines issued by MoEF & CC in their notification **Enforcement and Monitoring Guideline of Sand Mining 2020**. The Mining Officer of the respective district shall ensure the same in respect of the sources in their jurisdiction.



- b. Initially, the Sub-Divisional Committee preparing the DSR shall carry out the replenishment study and incorporate the same in the DSR. Subsequently, as per the terms and conditions of the grant of EC by SEIAA, the lessee shall get the annual replenishment study conducted in respect of his/her lease area and submit the report to SEIAA through Competent Authority.

8. Customer Grievance Redressal Centre:

- a. Customer Grievance Redressal Centre shall be established in each district in the office of the Mining Officer which will inquire into and address the grievances of the sand consumers/Lesseees/Public & etc.
- b. A monthly report on receipt and disposal of such grievances during the month shall be submitted to the Directorate of Minor Minerals and Steel & Mines Department.

These guidelines are framed in supersession of all guidelines issued earlier and will come into effect from the date of issue.

By order of the Governor

[Signature]
21/12/2023

Additional Chief Secretary to Government

Memo No. 12794 IS&M Dated 21/12/2023

Copy forwarded to P.S. to Minister, Steel & Mines for kind information of Hon'ble Minister, Steel & Mines.

[Signature]
21/12/23

Additional Secretary to Government

Memo No. 12795 IS&M Dated 21/12/2023

Copy forwarded to OSD-cum-Special Secretary to Chief Secretary for kind information of Chief Secretary.

[Signature]
21/12/23

Additional Secretary to Government

Memo No. 12796 IS&M Dated 21/12/2023

Copy forwarded to the Sr. PS to DC-cum-ACS for kind information of DC-cum-ACS.

[Signature]
21/12/23

Additional Secretary to Government

Memo No. 12797/S&M Dated 21/12/2023

Copy forwarded to the Sr. PS to ACS, Steel & Mines for kind information of ACS, Steel & Mines.

A. K. Saha
21/12/23
Additional Secretary to Government



Memo No. 12798/S&M Dated 21/12/2023

Copy forwarded to the Advisor(Mining)/Director of Minor Minerals, Odisha/Director of Mines & Geology, Odisha/ All Sections of Steel & Mines Department for information and necessary action.

A. K. Saha
21/12/23
Additional Secretary to Government

Memo No. 12799/S&M Dated 21/12/2023

Copy forwarded to all Departments of Government / All Heads of Department/ Member Secretary, State Environmental Impact Assessment Authority, Odisha/ Member Secretary, State Pollution Control Board, Odisha/ all Revenue Divisional Commissioners/ All Collectors/ All Deputy Director of Mines/ All Mining Officers.

A. K. Saha
21/12/23
Additional Secretary to Government



FORM OF VAKALATNAM..

IN THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE BENCH, KOLKATA

OA No. _____ of. 2026/EZ

BETWEEN

Bikram Marandi

Appellant / Petitioner (s)

- Versus -

State of Odisha and Others

Respondent / Opp. Party (s)

Know all men by these Presents, that by this Vakalatnama

I/We Bikram Marandi, aged about 40 years, S/O - Samraj Marandi, A/Po- Raipur, PS- Jaleswar, Dist- Balasore, Odisha - 756086

Appellant / Respondent / Petitioner / Opposite Party the aforesaid Revision / Appeal / Case do hereby appoint and retain and Sri. Pratik Dash, EN.NO:-0-1251/2018, 9853847414, Mukesh Kumar Palai,

DIBYARANJAN BARIK

Advocate(s) to appeal for me/us, in the above case and to conduct and prosecute (or defend) the same and all proceedings that may be taken in respect of any application connected with the same, or any decree or order passed therein including all applications for return of documents or receipts of any moneys that may be payable to me/us in the said case and also in applications for review, appeals under Orissa High Court Order and in application for leave to appeal to Supreme Court, I/We authorise my / our Advocate(s) to admit any compromise lawfully in the said case.

Dated the 10/04/2026

Received from the executant(s)
Satisfied and accepted as I hold
no Brief for the other side.

Pratik Dash

Advocate

Accepted as above

M.K. Palai

Advocate

Accepted as above

Dibyaranjan Barik

Advocate

Accepted as above

Advocate

Accepted as above

Advocate

Accepted as above

Advocate

Accepted as above

Advocate

Accepted as above

Advocate

Accepted as above

Pratik Dash

SIGNATURE OF EXECUTANT(S)